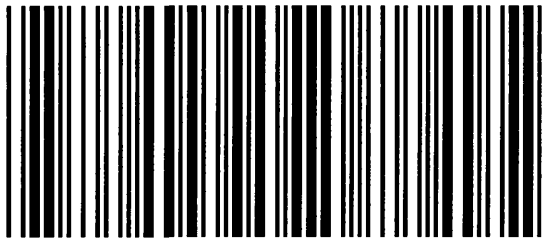


DOCUMENT INFORMATION

FILE NAME : Ch_X_8

VOLUME : VOL-1

CHAPTER : Chapter X. International Trade and Development

TITLE : 8. Agreement establishing the International Fund for Agricultural Development. Rome, 13 June 1976

AGREEMENT ESTABLISHING THE INTERNATIONAL FUND FOR AGRICULTURAL DEVELOPMENT

AGREEMENT ESTABLISHING THE INTERNATIONAL FUND FOR AGRICULTURAL DEVELOPMENT

PREAMBLE

Recognizing that the continuing food problem of the world is afflicting a large segment of the people of the developing countries and is jeopardizing the most fundamental principles and values associated with the right to life and human dignity;

Considering the need to improve the conditions of life i he developing countries and to promote socio-economic development within the context of the priorities and objectives of the developing countries, giving due regard to both economic and social benefits;

Bearing in mind the responsibility of the Food and Agriculture Organization of the United Nations within the United Nations system, to assist the efforts of developing countries to increase food and agricultural production, as well as that organization's technical competence and experience in this field;

Conscious of the goals and objectives of the International Development Strategy for the Second United Nations Development Decade and especially the need to spread the benefits of assistance to all;

Bearing in mind paragraph (f) of part 2 ("Food") of Section I of General Assembly resolution 3202 (S-VI) on the Programme of Action on the Establishment of a New International Economic Order;

Bearing in mind also the need for effecting transfer of technology for food and agricultural development and Section V ("Food and Agriculture") of General Assembly resolution 3362 (S-VII) on development and international economic co-operation, with particular reference to paragraph 6 thereof regarding the establishment of an International Fund for Agricultural Development;

Recalling paragraph 13 of General Assembly resolution 3348 (XXIX) and resolutions I and II of the World Food Conference on the objectives and strategies of food production and on the priorities for agricultural and rural development;

Recalling resolution XIII of the World Food Conference which recognized:

(i) the need for a substantial increase in investment in agriculture for increasing food and agricultural production in the developing countries;

(ii) that provision of an adequate supply and proper utilization of food are the common responsibility of all members of the international community; and

(iii) that the prospects of the world food situation call for urgent and co-ordinated measures by all countries;

and which resolved:

that an International Fund for Agricultural Development should be established immediately to finance agricultural development projects primarily for food production in the developing countries;

The Contracting Parties have agreed to establish the International Fund for Agricultural Development, which shall be governed by the following provisions:

Article 1

Definitions

For the purposes of this Agreement the terms set out below shall have the following meaning, unless the context otherwise requires:

(a) "Fund" shall mean the International Fund for Agricultural Development;

(b) "food production" shall mean the production of food including the development of fisheries and livestock;

(c) "State" shall mean any State, or any grouping of States eligible for membership of the Fund in accordance with Section 1 (b) of Article 3;

(d) "freely convertible currency" shall mean:

(i) currency of a Member which the Fund determines, after consultation with the International Monetary Fund, is adequately convertible into the currencies of other Members for the purposes of the Fund's operations; or

(ii) currency of a Member which such Member agrees, on terms satisfactory to the Fund, to exchange for the currencies of other Members for the purposes of the Fund's operations.

"Currency of a Member" shall, in respect of a Member that is a grouping of States, mean the currency of any member of such grouping;

(e) "Governor" shall mean a person whom a Member has designated as its principal representative at a session of the Governing Council;

(f) "votes cast" shall mean affirmative and negative votes.

Article 2

Objective and functions

The objective of the Fund shall be to mobilize additional resources to be made available on concessional terms for agricultural development in developing Member States. In fulfilling this objective the Fund shall provide financing primarily for projects and programmes specifically designed to introduce, expand or improve food production systems and to strengthen related policies and institutions within the framework of national priorities and strategies, taking into consideration: the need to increase food production in the poorest food deficit countries; the potential for increasing food production in other developing countries; and the importance of improving the nutritional level of the poorest populations in developing countries and the conditions of their lives.

Article 3

Membership

Section 1 - Eligibility for membership

(a) Membership of the Fund shall be open to any State member of the United Nations or of any of its specialized agencies, or of the International Atomic Energy Agency.

(b) Membership shall also be open to any grouping of States whose members have delegated to it powers in fields falling within the competence of the Fund, and which is able to fulfil all the obligations of a Member of the Fund.

Section 2 - Original Members and non-original Members

(a) Original Members of the Fund shall be those States listed in Schedule I, which forms an integral part of this Agreement, that become parties to this Agreement in accordance with Section 1 (b) of Article 13.

(b) Non-original Members of the Fund shall be those other States that, after approval of their membership by the Governing Council, become parties to this Agreement in accordance with Section 1 (c) of Article 13.

Section 3 - Classification of Members

(a) Original Members shall be classified in one of three categories: I, II or III as set forth in Schedule I to this Agreement. Non-original Members shall be classified by the Governing Council, by a two-thirds majority of the total number of votes, with the concurrence of such Members, at the time of the approval of their membership.

(b) The classification of a Member may be altered by the Governing Council, by a two-thirds majority of the total number of votes, with the concurrence of that Member.

Section 4 - Limitation of liability

No Member shall be liable, by reason of its membership, for acts or obligations of the Fund.

Article 4

Resources

Section 1 - Resources of the Fund

The resources of the Fund shall consist of:

(i) initial contributions;

(ii) additional contributions;

(iii) special contributions from non-member States and from other sources;

(iv) funds derived from operations or otherwise accruing to the Fund.

Section 2 - Initial contributions

(a) Each original Member in category I or II shall, and any original Member in category III may, contribute to the initial resources of the Fund the amount expressed in the currency specified in the instrument of ratification, acceptance, approval or accession deposited by that State pursuant to Section 1 (b) of Article 13.

(b) Each non-original Member in category I or II shall, and any non-original Member in category III may, contribute to the initial resources of the Fund an amount agreed between the Governing Council and that Member at the time of the approval of its membership.

(c) The initial contribution of each Member shall be due and payable in the forms set forth in Section 5 (b) and (c) of this Article, either in a single sum or, at the option of the Member, in three equal annual instalments. The single sum or the first annual instalment shall be due on the thirtieth day after this Agreement enters into force with respect to that Member; any second and third instalments shall be due on the first and on the second anniversary of the date on which the first instalment was due.

Section 3 - Additional contributions

In order to assure continuity in the operations of the Fund, the Governing Council shall periodically, at such intervals as it deems appropriate, review the adequacy of the resources available to the Fund; the first such review shall take place not later than three years after the Fund commences operations. If the Governing Council, as a result of such a review, deems it necessary or desirable, it may invite Members to make additional contributions to the resources of the Fund on terms and conditions consistent with Section 5 of this Article. Decisions under this Section shall be taken by a two-thirds majority of the total number of votes.

Section 4 - Increases in contributions

The Governing Council may authorize, at any time, a Member to increase the amount of any of its contributions.

Section 5 - Conditions governing contributions

(a) Contributions shall be made without restriction as to use and shall be refunded to contributing Members only in accordance with Section 4 of Article 9.
(b) Contributions shall be made in freely convertible currencies, except that Members in category III may pay contributions in their own currency whether or not it is freely convertible.

(c) Contributions to the Fund shall be made in cash or, to the extent that any part of such contributions is not needed immediately by the Fund in its operations, such part may be paid in the form of non-negotiable, irrevocable, non-interest bearing promissory notes or obligations payable on demand. In order to finance its operations, the Fund shall draw down all contributions (regardless of the form in which they are made) as follows:

(i) contributions shall be drawn down on a pro rata basis over reasonable periods of time as determined by the Executive Board;

(ii) where a contribution is paid partly in cash, the part so paid shall be drawn down, in accordance with paragraph (i), before the rest of the contribution. Except to the extent that the part paid in cash is thus drawn down, it may be deposited or invested by the Fund to produce income to help defray its administrative and other expenditures;

(iii) all initial contributions, as well as any increases in them, shall be drawn down before any additional contributions are drawn down. The same rule shall apply to further additional contributions.

Section 6 - Special contributions

The resources of the Fund may be increased by special contributions from non-member States or other sources on such terms and conditions, consistent with Section 5 of this Article, as shall be approved by the Governing Council on the recommendation of the Executive Board.

Article 5

Currencies

Section 1 - Use of currencies

(a) Members shall not maintain or impose any restriction on the holding or use by the Fund of freely convertible currencies.

(b) The currency of a Member in category III paid to the Fund on account of that Member's initial or additional contributions may be used by the Fund, in consultation with the Member concerned, for the payment of administrative expenditures and other costs of the Fund in the territories of that Member, or, with the consent of that Member, for the payment of goods or services produced in its territories and required for activities financed by the Fund in other States.

Section 2 - Valuation of currencies

(a) The unit of account of the Fund shall be the Special Drawing Right of the International Monetary Fund.

(b) For the purposes of this Agreement, the value of a currency in terms of the Special Drawing Right shall be calculated in accordance with the method of valuation applied by the International Monetary Fund, provided that:

(i) in the case of the currency of a member of the International Monetary Fund for which such value is not available on a current basis, the value shall be calculated after consultation with the International Monetary Fund;

(ii) in the case of the currency of a non-member of the International Monetary Fund, the value of the currency in terms of the Special Drawing Right shall be calculated by the Fund on the basis of an appropriate exchange rate relationship between that currency and the currency of a member of the International Monetary Fund for which a value is calculated as specified above.

Article 6

Organization and management

Section 1 - Structure of the Fund

The Fund shall have:

(a) a Governing Council;

(b) an Executive Board;

(c) a President and such staff as shall be necessary for the Fund to carry out its functions.

Section 2 - The Governing Council

(a) Each Member shall be represented on the Governing Council and shall appoint one Governor and an alternate. An alternate may vote only in the absence of his principal.

(b) All the powers of the Fund shall be vested in the Governing Council.

(c) The Governing Council may delegate any of its powers to the Executive Board with the exception of the power to:

(i) adopt amendments to this Agreement;

(ii) approve membership and determine the classification or reclassification of Members;

(iii) suspend a Member;

(iv) terminate the operations of the Fund and distribute its assets;

(v) decide appeals from decisions made by the Executive Board concerning the interpretation or application of this Agreement;

(vi) determine the remuneration of the President.

(d) The Governing Council shall hold an annual session, and such special sessions as it may decide, or as are called by Members having at least one fourth of the total number of votes in the Governing Council, or as requested by the Executive Board by a two-thirds majority of the votes cast.

(e) The Governing Council may by regulation establish a procedure whereby the Executive Board may obtain a vote of the Council on a specific question without calling a meeting of the Council.

(f) The Governing Council may, by a two-thirds majority of the total number of votes, adopt such regulations and by-laws not inconsistent with this Agreement as may be appropriate to conduct the business of the Fund.

(g) A quorum for any meeting of the Governing Council shall be constituted by Governors exercising two thirds of the total votes of all its members, provided that Governors exercising one half of the total votes of the Members in each of categories I, II and III are present.

Section 3 - Voting in the Governing Council

(a) The total number of votes in the Governing Council shall be 1,800, distributed equally among categories I, II and III. The votes of each category shall be distributed among its members in accordance with the formula set out for that category in Schedule II, which forms an integral part of this Agreement.
(b) Except as otherwise specified in this Agreement, decisions of the Governing Council shall be taken by a simple majority of the total number of votes.

Section 4 - Chairman of the Governing Council

The Governing Council shall elect a Chairman from among the Governors, who shall serve for two years.

Section 5 - Executive Board

(a) The Executive Board shall be composed of 18 Members of the Fund, elected at the annual session of the Governing Council. The Governors from the Members of each category shall, in accordance with procedures set out or established as provided in Schedule II for that category, elect six members of the Executive Board from among the Members in that category, and may similarly elect (or, in respect of category I, provide for the appointment of) up to six alternates, who may vote only in the absence of a member.
(b) Members of the Executive Board shall serve for a term of three years. However, unless otherwise provided in or in accordance with Schedule II, at the first election two members in each category shall be designated to serve for one year, and two to serve for two years.

(c) The Executive Board shall be responsible for the conduct of the general operations of the Fund, and for this purpose shall exercise the powers given to it by this Agreement or delegated to it by the Governing Council.

(d) The Executive Board shall meet as often as the business of the Fund may require.

(e) The representatives of a member or of an alternate member of the Executive Board shall serve without remuneration from the Fund. However, the Governing Council may decide the basis on which reasonable travel and subsistence expenses may be granted to one such representative of each member and of each alternate member.

(f) A quorum for any meeting of the Executive Board shall be constituted by members exercising two thirds of the total votes of all its members, provided that members exercising one half of the total votes of the members in each of categories I, II and III are present.

Section 6 - Voting in the Executive Board

(a) The total number of votes in the Executive Board shall be 1,800, distributed equally among categories I, II and III. The votes of each category shall be distributed among its members in accordance with the formula set out for that category in Schedule II.

(b) Except as otherwise specified in this Agreement, decisions of the Executive Board shall be taken by a majority of three fifths of the votes cast, provided that such majority is more than one half of the total number of votes of all members of the Executive Board.

Section 7 - Chairman of the Executive Board

The President of the Fund shall be the Chairman of the Executive Board and shall participate in its meetings without the right to vote.

Section 8 - President and staff

(a) The Governing Council shall appoint the President by a two-thirds majority of the total number of votes. He shall be appointed for a term of three years and shall be eligible for reappointment for only one further term. The appointment of the President may be terminated by the Governing Council by a two-thirds majority of the total number of votes.

(b) The President may appoint a Vice-President, who shall perform such duties as shall be assigned to him by the President.

(c) The President shall head the staff and, under the control and direction of the Governing Council and the Executive Board, shall be responsible for conducting the business of the Fund. The President shall organize the staff and shall appoint and dismiss members of the staff in accordance with regulations adopted by the Executive Board.

(d) In the employment of the staff and in the determination of the conditions of service consideration shall be given to the necessity of securing the highest standards of efficiency, competence and integrity as well as to the importance of observing the criterion of equitable geographical distribution.

(e) The President and the staff, in the discharge of their functions, owe their duty exclusively to the Fund and shall neither seek nor receive instructions in regard to the discharge thereof from any authority external to the Fund. Each Member of the Fund shall respect the international character of this duty and shall refrain from any attempt to influence them in the discharge of their duties.

(f) The President and the staff shall not interfere in the political affairs of any Member. Only development policy considerations shall be relevant to their decisions and these considerations shall be weighed impartially in order to achieve the objective for which the Fund was established.

(g) The President shall be the legal representative of the Fund.

(h) The President, or a representative designated by him, may participate, without the right to vote, in all meetings of the Governing Council.

Section 9 - Seat of the Fund

The Governing Council shall determine the permanent seat of the Fund by a two-thirds majority of the total number of votes. The provisional seat of the Fund shall be in Rome.

Section 10 - Administrative budget

The President shall prepare an annual administrative budget which he shall submit to the Executive Board for transmission to the Governing Council for approval by a two-thirds majority of the total number of votes.

Section 11 - Publication of reports and provision of information

The Fund shall publish an annual report containing an audited statement of its accounts and, at appropriate intervals, a summary statement of its financial position and of the results of its operations. Copies of such reports, statements and other publications connected therewith shall be distributed to all Members.

Article 7

Operations

Section 1 - Use of resources and conditions of financing

(a) The resources of the Fund shall be used to achieve the objective specified in Article 2.

(b) Financing by the Fund shall be provided only to developing States that are Members of the Fund or to intergovernmental organizations in which such Members participate. In the case of a loan to an intergovernmental organization, the Fund may require suitable governmental or other guarantees.

(c) The Fund shall make arrangements to ensure that the proceeds of any financing are used only for the purposes for which the financing was provided, with due attention to considerations of economy, efficiency and social equity.

(d) In allocating its resources the Fund shall be guided by the following priorities:

(i) the need to increase food production and to improve the nutritional level of the poorest populations in the poorest food deficit countries;

(ii) the potential for increasing food production in other developing countries. Likewise, emphasis shall be placed on improving the nutritional level of the poorest populations in these countries and the conditions of their lives.

Within the framework of the above-mentioned priorities, eligibility for assistance shall be on the basis of objective economic and social criteria with special emphasis on the needs of the low income countries and their potential for increasing food production, as well as due regard to a fair geographic distribution in the use of such resources.

(e) Subject to the provisions of this Agreement, financing by the Fund shall be governed by broad policies, criteria and regulations laid down, from time to time, by the Governing Council by a two-thirds majority of the total number of votes.

Section 2 - Forms and terms of financing

(a) Financing by the Fund shall take the form of loans and grants, which shall be provided on such terms as the Fund deems appropriate, having regard to the economic situation and prospects of the Member and to the nature and requirements of the activity concerned.

(b) The proportion of the Fund's resources to be committed in any financial year for financing operations in either of the forms referred to in subsection (a) shall be decided from time to time by the Executive Board with due regard to the long-term viability of the Fund and the need for continuity in its operations. The proportion of grants shall not normally exceed one eighth of the resources committed in any financial year. A large proportion of the loans shall be provided on highly concessional terms.

(c) The President shall submit projects and programmes to the Executive Board for consideration and approval.

(d) Decisions with regard to the selection and approval of projects and programmes shall be made by the Executive Board. Such decisions shall be made on the basis of the broad policies, criteria and regulations established by the Governing Council.

(e) For the appraisal of projects and programmes presented to it for financing, the Fund shall, as a general rule, use the services of international institutions and may, where appropriate, use the services of other competent agencies specialized in this field. Such institutions and agencies shall be selected by the Executive Board after consultation with the recipient concerned and shall be directly responsible to the Fund in performing the appraisal.

(f) The loan agreement shall be concluded in each case by the Fund and the recipient, which shall be responsible for the execution of the project or programme concerned.

(g) The Fund shall entrust the administration of loans, for the purposes of the disbursement of the proceeds of the loan and the supervision of the implementation of the project or programme concerned, to competent international institutions. Such institutions shall be of a world-wide or regional character and shall be selected in each case with the approval of the recipient. Before submitting the loan to the Executive Board for approval, the Fund shall assure itself that the institution to be entrusted with the supervision agrees with the results of the appraisal of the project or programme concerned. This shall be arranged between the Fund and the institution or agency in charge of the appraisal as well as with the institution to be entrusted with the supervision.

(h) For the purposes of subsections (f) and (g) above, references to "loans" shall be deemed to include "grants".

(i) The Fund may extend a line of credit to a national development agency to provide and administer subloans for the financing of projects and programmes within the terms of the loan agreement and the framework agreed to by the Fund. Before the Executive Board approves the extension of such a line of credit, the national development agency concerned and its programme shall be appraised in accordance with the provisions of subsection (e). Implementation of the said programme shall be subject to supervision by the institutions selected in accordance with the provisions of subsection (g).

(j) The Executive Board shall adopt suitable regulations for procuring goods and services to be financed from the resources of the Fund. Such regulations shall, as a general rule, conform to the principles of international competitive bidding and shall give appropriate preference to experts, technicians and supplies from developing countries.

Section 3 - Miscellaneous operations

In addition to the operations specified elsewhere in this Agreement, the Fund may undertake such ancillary activities and exercise such powers incidental to its operations as shall be necessary in furtherance of its objective.

Article 8

Relations with the United Nations and with other organizations, institutions and agencies

Section 1 - Relations with the United Nations

The Fund shall enter into negotiations with the United Nations with a view to concluding an agreement to bring it into relationship with the United Nations as one of the specialized agencies referred to in Article 57 of the Charter of the United Nations. Any agreements concluded in accordance with Article 63 of the Charter shall require the approval of the Governing Council, by a two-thirds majority of the total number of votes, upon the recommendation of the Executive Board.

Section 2 - Relations with other organizations, institutions and agencies

The Fund shall co-operate closely with the Food and Agriculture Organization of the United Nations and other organizations of the United Nations system. It shall also co-operate closely with other intergovernmental organizations, international financial institutions, non-governmental organizations and governmental agencies concerned with agricultural development. To this end, the Fund will seek the collaboration in its activities of the Food and Agriculture Organization of the United Nations and the other bodies referred to above, and may enter into agreements or establish working arrangements with such bodies, as may be decided by the Executive Board.

Article 9

Withdrawal, suspension of membership, termination of operations

Section 1 - Withdrawal

(a) Except as provided in Section 4 (a) of this Article, a Member may withdraw from the Fund by depositing an instrument of denunciation of this Agreement with the Depositary.

(b) Withdrawal of a Member shall take effect on the date specified in its instrument of denunciation, but in no event less than six months after deposit of such instrument.

Section 2 - Suspension of membership

(a) If a Member fails to fulfil any of its obligations to the Fund, the Governing Council may, by a three-fourths majority of the total number of votes, suspend its membership. The Member so suspended shall automatically cease to be a Member one year from the date of its suspension, unless the Council decides by the same majority of the total number of votes to restore the Member to good standing.
(b) While under suspension, a Member shall not be entitled to exercise any rights under this Agreement except the right of withdrawal, but shall remain subject to all of its obligations.

Section 3 - Rights and duties of States ceasing to be Members

Whenever a State ceases to be a Member, whether by withdrawal or through the operation of Section 2 of this Article, it shall have no rights under this Agreement except as provided in this Section or in Section 2 of Article 11, but it shall remain liable for all financial obligations undertaken by it to the Fund, whether as Member, borrower or otherwise.

Section 4 - Termination of operations and distribution of assets

(a) The Governing Council may terminate the Fund's operations by a three-fourths majority of the total number of votes. After such termination of operations the Fund shall forthwith cease all activities, except those incidental to the orderly realization and conservation of its assets and the settlement of its obligations. Until final settlement of such obligations and the distribution of such assets, the Fund shall remain in existence and all rights and obligations of the Fund and its Members under this Agreement shall continue unimpaired, except that no Member may be suspended or may withdraw.

(b) No distribution of assets shall be made to Members until all liabilities to creditors have been discharged or provided for. The Fund shall distribute its assets to contributing Members pro rata to the contributions that each Member has made to the resources of the Fund. Such distribution shall be decided by the Governing Council by a three-fourths majority of the total number of votes and shall be effected at such times, and in such currencies or other assets as the Governing Council shall deem fair and equitable.

Article 10

Legal status, privileges and immunities

Section 1 - Legal status

The Fund shall possess international legal personality.

Section 2 - Privileges and immunities

(a) The Fund shall enjoy in the territory of each of its Members such privileges and immunities as are necessary for the exercise of its functions and for the fulfilment of its objective. Representatives of Members, the President and the staff of the Fund shall enjoy such privileges and immunities as are necessary for the independent exercise of their functions in connexion with the Fund.

(b) The privileges and immunities referred to in paragraph (a) shall:

(i) in the territory of any Member that has acceded to the Convention on the Privileges and Immunities of the Specialized Agencies in respect of the Fund, be as defined in the standard clauses of that Convention as modified by an annex thereto approved by the Governing Council;

(ii) in the territory of any Member that has acceded to the Convention on the Privileges and Immunities of the Specialized Agencies only in respect of agencies other than the Fund, be as defined in the standard clauses of that Convention, except if such Member notifies the Depositary that such clauses shall not apply to the Fund or shall apply subject to such modifications as may be specified in the notification;

(iii) be as defined in other agreements entered into by the Fund.

(c) In respect of a Member that is a grouping of States, it shall ensure that the privileges and immunities referred to in this Article are applied in the territories of all members of the grouping.

Article 11

Interpretation and arbitration

Section 1 - Interpretation

(a) Any question of interpretation or application of the provisions of this Agreement arising between any Member and the Fund or between Members of the Fund, shall be submitted to the Executive Board for decision. If the question particularly affects any Member of the Fund not represented on the Executive Board, that Member shall be entitled to be represented in accordance with regulations to be adopted by the Governing Council.

(b) Where the Executive Board has given a decision pursuant to subsection (a), any Member may require that the question be referred to the Governing Council, whose decision shall be final. Pending the decision of the Governing Council, the Fund may, so far as it deems necessary, act on the basis of the decision of the Executive Board.

Section 2 - Arbitration

In the case of a dispute between the Fund and a State that has ceased to be a Member, or between the Fund and any Member upon the termination of the operations of the Fund, such dispute shall be submitted to arbitration by a tribunal of three arbitrators. One of the arbitrators shall be appointed by the Fund, another by the Member or former Member concerned and the two parties shall appoint the third arbitrator, who shall be the Chairman. If within 45 days of receipt of the request for arbitration either party has not appointed an arbitrator, or if within 30 days of the appointment of two arbitrators the third arbitrator has not been appointed, either party may request the President of the International Court of Justice, or such other authority as may have been prescribed by regulations adopted by the Governing Council, to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, but the Chairman shall have full power to settle all questions of procedure in any case of disagreement with respect thereto. A majority vote of the arbitrators shall be sufficient to reach a decision, which shall be final and binding upon the parties.

Article 12

Amendments

(a) Except in respect of Schedule II:

(i) Any proposal to amend this Agreement made by a Member or by the Executive Board shall be communicated to the President who shall notify all Members. The President shall refer proposals to amend this Agreement made by a Member to the Executive Board, which shall submit its recommendations thereon to the Governing Council.

(ii) Amendments shall be adopted by the Governing Council by a four-fifths majority of the total number of votes. Amendments shall enter into force three months after their adoption unless otherwise specified by the Governing Council, except that any amendment modifying:

(A) the right to withdraw from the Fund;

(B) the voting majority requirements provided for in this Agreement;

(C) the limitation on liability provided for in Section 4 of Article 3;

(D) the procedure for amending this Agreement;

shall not come into force until written acceptance of such amendment by all Members is received by the President.

(b) In respect of the several parts of Schedule II, amendments shall be proposed and adopted as provided in such parts.

(c) The President shall immediately notify all Members and the Depositary of any amendments that are adopted and of the date of entry into force of any such amendments.

Article 13

Final clauses

Section 1 - Signature, ratification, acceptance, approval and accession

(a) This Agreement may be initialled on behalf of the States listed in Schedule I to this Agreement at the United Nations Conference on the Establishment of the Fund and shall be open for signature at the Headquarters of the United Nations in New York by the States listed in that Schedule as soon as the initial contributions indicated therein to be made in freely convertible currencies amount to at least the equivalent of 1,000 million United States dollars (valued as of 10 June 1976). If the foregoing requirement has not been fulfilled by 30 September 1976 the Preparatory Commission established by that Conference shall convene by 31 January 1977 a meeting of the States listed in Schedule I, which may by a two-thirds majority of each category reduce the above specified amount and may also establish other conditions for the opening of this Agreement for signature.

(b) Signatory States may become parties by depositing an instrument of ratification, acceptance or approval; non-signatory States listed in Schedule I may become parties by depositing an instrument of accession. Instruments of ratification, acceptance, approval and accession by States in category I or II shall specify the amount of the initial contribution the State undertakes to make. Signatures may be affixed and instruments of ratification, acceptance, approval or accession deposited by such States until one year after the entry into force of this Agreement.

(c) States listed in Schedule I that have not become parties to this Agreement within one year after its entry into force and States that are not so listed, may, after approval of their membership by the Governing Council, become parties by depositing an instrument of accession.

Section 2

(a) The Secretary-General of the United Nations shall be the Depositary of this Agreement.

(b) The Depositary shall send notifications concerning this Agreement:

(i) until one year after its entry into force, to the States listed in Schedule I to this Agreement, and after such entry into force to all States parties to this Agreement as well as to those approved for membership by the Governing Council;

(ii) to the Preparatory Commission established by the United Nations Conference on the Establishment of the Fund, as long as it remains in existence, and thereafter to the President.

Section 3 - Entry into force

(a) This Agreement shall enter into force upon receipt by the Depositary of instruments of ratification, acceptance, approval or accession from at least 6 States in category I, 6 States in category II and 24 States in category III, provided that such instruments have been deposited by States in categories I and II the aggregate of whose initial contributions specified in such instruments amounts to at least the equivalent of 750 million United States dollars (valued as of 10 June 1976), and further provided that the foregoing requirements have been fulfilled within 18 months of the date on which this Agreement is opened for signature or by such later date as the States that have deposited such instruments by the end of that period may decide, by a two-thirds majority of each category, and as they notify to the Depositary.

(b) For States that deposit an instrument of ratification, acceptance, approval or accession subsequent to the entry into force of this Agreement, it shall enter into force on the date of such deposit.

Section 4 - Reservations

Reservations may only be made to Section 2 of Article 11 of this Agreement.

Section 5 - Authoritative texts

The versions of this Agreement in the Arabic, English, French and Spanish languages shall each be equally authoritative.

IN WITNESS WHEREOF, the undersigned being duly authorized thereto, have signed this Agreement in a single original in the Arabic, English, French and Spanish languages.

Schedule I

Part I - States eligible for original membership

Category I	Category II	Category III
Australia	Algeria	Argentina
Austria	Gabon	Bangladesh
Belgium	Indonesia	Bolivia
Canada	Iran	Botswana
Denmark	Iraq	Brazil
Finland	Kuwait	Cape Verde
France	Libyan Arab Republic	Chad
Germany, Federal Republic of	Nigeria	Chile
Ireland	Qatar	Colombia
Italy	Saudi Arabia	Congo
Luxembourg	United Arab Emirates	Costa Rica
Japan	Venezuela	Cuba
Netherlands		Dominican Republic
New Zealand		Ecuador
Norway		Egypt
Spain		El Salvador
Sweden		Ethiopia
Switzerland		Ghana
United Kingdom of Great Britain and Northern Ireland		Greece
United States of America		Guatemala
		Guinea
		Haiti
		Honduras
		India
		Israel 1/
		Jamaica
		Kenya
		Liberia
		Mali

1/ With reference to Article 7, Section 1 (b) on the use of resources of the Fund for "developing countries", this country will not be included under this Section and will not seek or receive financing from the Fund.

Category I	Category II	Category III
		Malta
		Mexico
		Morocco
		Nicaragua
		Pakistan
		Panama
		Papua New Guinea
		Peru
		Philippines
		Portugal
		Republic of Korea
		Romania
		Rwanda
		Senegal
		Sierra Leone
		Somalia
		Sri Lanka
		Sudan
		Swaziland
		Syrian Arab Republic
		Thailand
		Tunisia
		Turkey
		Uganda
		United Republic of Cameroon
		United Republic of Tanzania
		Uruguay
		Yugoslavia
		Zaire
		Zambia

Part II. Pledges of initial contributions 2/

State	Currency unit	Amount in currency	Equivalent in SDRs 3/
Category I			
Australia	Australian dollar	8 000 000[a/]	8 609 840
Austria	US dollar	4 800 000[a/]	4 197 864
Belgium	Belgian franc US dollar	500 000 000) 1 000 000)[a/]	11 930 855
Canada	Canadian dollar	33 000 000[a/]	29 497 446
Denmark	US dollar	7 500 000[a/]	6 559 163
Finland	Finnish markka	12 000 000[a/]	2 692 320
France	US dollar	25 000 000	21 863 875
Germany, Federal Republic of	US dollar	55 000 000[a/b/]	48 100 525
Ireland	Pound sterling	570 000[a/]	883 335
Italy	US dollar	25 000 000[a/]	21 863 875
Japan	US dollar	55 000 000[a/]	48 100 525
Luxembourg	Special Drawing Right	320 000[a/]	320 000
Netherlands	Dutch guilder US dollar	100 000 000) 3 000 000)	34 594 265
New Zealand	New Zealand dollar	2 000 000[a/]	1 721 998
Norway	Norwegian kroner US dollar	75 000 000)[a/] 9 981 851)	20 612 228
Spain	US dollar	2 000 000[c/]	1 749 110

2/ Subject to obtaining, where required, the necessary legislative approval.

3/ Special Drawing Rights (SDRs) of the International Monetary Fund valued as of 10 June 1976. These equivalent values are stated merely for information in the light of Section 2 (a) of Article 5 of the Agreement, with the understanding that the initial contributions pledged will be payable in accordance with Section 2 (a) of Article 4 of the Agreement in the amount and currency specified by the State concerned.

a/ Payable in three instalments.

b/ This amount includes an additional pledge of $US 3 million, which was made subject to the necessary budgetary arrangements in the fiscal year 1977.

c/ Payable in two instalments.

State	Currency unit	Amount in currency	Equivalent in SDRs 3/
Category I (continued)			
Sweden	Swedish kroner US dollar	100 000 000) 3 000 000)	22 325 265
Switzerland	Swiss franc	22 000 000 a/	7 720 790
United Kingdom	Pound sterling	18 000 000	27 894 780
United States	US dollar	200 000 000	174 911 000
		Subtotal	496 149 059
Category II			
Algeria	US dollar	10 000 000	8 745 550
Gabon	US dollar	500 000	437 278
Indonesia	US dollar	1 250 000	1 093 194
Iran	US dollar	124 750 000	109 100 736
Iraq	US dollar	20 000 000	17 491 100
Kuwait	US dollar	36 000 000	31 483 980
Libyan Arab Republic	US dollar	20 000 000	17 491 100
Nigeria	US dollar	26 000 000	22 738 430
Qatar	US dollar	9 000 000	7 870 995
Saudi Arabia	US dollar	105 500 000	92 265 553
United Arab Emirates	US dollar	16 500 000	14 430 158
Venezuela	US dollar	66 000 000	57 720 630
		Subtotal	380 868 704

State	Currency unit	Amount in currency	Equivalent in SDRs 3/ Freely convertible	Not freely convertible
Category III				
Argentina	Argentine peso	240 000 000[d/]		1 499 237
Bangladesh	Taka (equivalent of)	$US 500 000		437 278
Chile	US dollar	50 000	43 728	
Ecuador	US dollar	25 000	21 864	
Egypt	Egyptian pound (equivalent of)	$US 300 000		262 367
Ghana	US dollar	100 000	87 456	
Guinea	Sily	25 000 000[a/]		1 012 145
Honduras	US dollar	25 000	21 864	
India	US dollar	2 500 000	2 186 388	
	Indian rupee (equivalent of)	$US 2 500 000		2 186 388
Israel	Israel pound (equivalent of)	$US 150 000[a/e/]		131 183
Kenya	Kenya shilling (equivalent of)	$US 1 000 000		874 555
Mexico	US dollar	5 000 000	4 372 775	
Nicaragua	Cordobas	200 000		24 894
Pakistan	US dollar	500 000	437 278	
	Pakistan rupee (equivalent of)	$US 500 000		437 278
Philippines	US dollar[f/]	250 000[f/]	43 728	174 911
Republic of Korea	US dollar	100 000	87 456	
	Won (equivalent of)	$US 100 000		87 456

d/ To be spent within the territory of Argentina for goods or services required by the Fund.

e/ Usable for technical assistance.

f/ $US 200,000 of this pledge was stated to be subject to confirmation, including the terms of payment and the type of currency. This amount has consequently been entered in the "not freely convertible" column.

State	Currency unit		Amount in currency	Equivalent in SDRs 3/ Freely convertible	Not freely convertible
Category III (continued)					
Romania	Lei (equivalent of)	$US	1 000 000		874 555
Sierra Leone	Leone		20 000		15 497
Sri Lanka	US dollar		500 000	437 278	
	Sri Lanka rupee (equivalent of)	$US	500 000		437 278
Syrian Arab Republic	Syrian pound		500 000		111 409
Thailand	US dollar		100 000	87 456	
Tunisia	Tunisian dinar		50 000		100 621
Turkey	Turkish lira (equivalent of)	$US	100 000		87 456
Uganda	Uganda shilling		200 000		20 832
United Republic of Cameroon	US dollar		10 000	8 746	
United Republic of Tanzania	Tanzania shilling		300 000		31 056
Yugoslavia	Yugoslav dinar (equivalent of)	$US	300 000		262 367
	Subtotal			7 836 017	9 068 763
	Total freely convertible			884 853 780*	
	Grand total (freely and not freely convertible)			893 922 543	

* Equivalent of $US 1,011,776,023 valued as of 10 June 1976.

Schedule II

DISTRIBUTION OF VOTES AND ELECTION OF EXECUTIVE BOARD MEMBERS

Part I: Category I

- Sub-part A: Distribution of votes in the Governing Council
- Sub-part B: Election of members of the Executive Board and their alternates
- Sub-part C: Distribution of votes in the Executive Board
- Sub-part D: Amendments

Part II: Category II

- Sub-part A: Distribution of votes in the Governing Council
- Sub-part B: Election of members of the Executive Board and their alternates
- Sub-part C: Distribution of votes in the Executive Board
- Sub-part D: Amendments

Part III: Category III

- Sub-part A: Distribution of votes in the Governing Council
- Sub-part B: Election of members of the Executive Board and their alternates
- Sub-part C: Distribution of votes in the Executive Board
- Sub-part D: Amendments

Part I: Category I

A. Distribution of votes in the Governing Council

1. 17.5 per cent of the votes of category I shall be distributed equally among the Members of that category.

2. The remaining 82.5 per cent of the votes shall be distributed among Members of category I in the proportion that each Member's:

(a) initial contribution as specified in its instrument of ratification, acceptance, approval or accession, and

(b) additional contributions and increases in contributions made in accordance with Section 5 (c) of Article 4

bear to the aggregate of the contributions of category I Members.

3. In determining voting power under paragraph 2, contributions shall be valued in terms of their equivalent in Special Drawing Rights as of the date of the entry into force of the Agreement and thereafter whenever there is an increase in the aggregate of the contributions of category I Members as a result of a new Member in category I, an increase in the contribution of a category I Member or additional contributions by category I Members.

4. In the Governing Council each Governor representing a Member in category I shall be entitled to cast the votes of that Member.

B. Election of members of the Executive Board and their alternates

1. All of the members and alternate members of the Executive Board from category I shall serve for a term of three years, including those elected at the first election of members of the Executive Board.

2. In balloting for the election of members of the Executive Board representing Members in category I, each Governor representing such a Member shall cast for one nominee all of the votes to which the Member which appointed that Governor is entitled.

3. When on any ballot the number of nominees equals the number of members to be elected, each nominee shall be deemed to be elected by the number of votes received by him on such ballot.

4. (a) When on any ballot the number of nominees exceeds the number of members to be elected, the six nominees receiving the highest number of votes shall be elected, except that no nominee who receives less than 9 per cent of the total voting power of category I shall be considered as elected.

(b) If six members are elected on the first ballot, the votes that were cast for the nominees not elected shall be deemed to have counted towards the election of any of the six members, as chosen by each Governor having such votes.

5. When six members are not elected on the first ballot, a second ballot shall be held in which the Member which received the lowest number of votes in the preceding ballot shall be ineligible for election and in which there shall vote only:

(a) those Governors who voted in the preceding ballot for a nominee not elected, and

(b) those Governors whose votes for a member elected are deemed under paragraph 6 to have raised the votes cast for that member above 15 per cent of the eligible votes.

6. (a) In determining whether the votes cast by a Governor are to be deemed to have raised the total of any member above 15 per cent of the eligible votes, the 15 per cent shall be deemed to include, first, the votes of the Governor casting the largest number of votes for such member, then the votes of the Governor casting the next largest number, and so on until 15 per cent is reached.

(b) If on any ballot two or more Governors having an equal number of votes shall have voted for the same nominee and the votes of one or more, but not all, of such Governors could be deemed to have raised the total votes above 15 per cent of the eligible votes, who shall be entitled to vote on the next ballot shall be determined by lot.

7. Any Governor, part of whose votes must be counted in order to raise the total of any member above 12 per cent, shall be considered as casting all of his votes for such member even if the total votes for such member thereby exceed 15 per cent.

8. If, after the second ballot, six members have not been elected, a further ballot shall be held on the same principles until six members have been elected, provided that after five members are elected, the sixth may be elected by a simple majority of the remaining votes and the remaining votes shall be deemed to have counted towards its election.

9. Each member elected to the Executive Board may appoint an alternate from among the Members whose votes are deemed to have elected it.

C. Distribution of votes in the Executive Board

1. In the Executive Board a member elected by a Governor or Governors representing a Member or Members in category I shall be entitled to cast the votes of that Member or Members. Where the member represents more than one Member it may cast separately the votes of the Members it represents.

2. If the voting rights of a Member of category I should change between the times provided for the election of members of the Executive Board:

(a) there shall be no change in such members as a result thereof;

(b) voting rights of each member of the Executive Board shall be adjusted as of the effective date of the change in voting rights of the Member or Members it represents;

(c) the Governor of a new Member of category I may designate an existing member of the Executive Board to represent it and cast its votes until the next election of members of the Board. During such period a member so designated shall be deemed to have been elected by the Governor which so designated it.

D. Amendments

1. The Governors representing category I Members may by a unanimous decision amend the provisions of sub-parts A and B. Unless otherwise decided, the amendment shall have immediate effect. The President shall be informed of any amendment to sub-parts A and B.

2. The Governors representing category I Members may amend the provisions of sub-part C by a decision taken with a majority of 75 per cent of the total voting power of such Governors. Unless otherwise decided, the amendment shall have immediate effect. The President shall be informed of any amendment to sub-part C.

Part II: Category II

A. Distribution of votes in the Governing Council

1. 25 per cent of the votes of category II shall be distributed equally among the Members of that category.

2. The remaining 75 per cent of the votes shall be distributed among the Members of category II in the proportion that each Member's contribution (made in accordance with Section 5 (c) of Article 4) bears to the aggregate of the contributions of the category II Members.

3. In the Governing Council each Governor representing a Member in category II shall be entitled to cast the votes of that Member.

B. Election of members of the Executive Board and their alternates

1. All of the members and alternate members of the Executive Board from category II shall serve for a term of three years, including those elected at the first election of members of the Executive Board.

2. Each nominee for membership of the Executive Board may, in consultation with all the other Members of category II, agree with another Member in that category that the latter be a nominee as its alternate. A vote for the nominee for membership shall also be counted as a vote for its alternate.

3. In balloting for members and alternate members of the Executive Board, each Governor shall cast for his nominees all of the votes to which the Member which appointed that Governor is entitled.

4. When on any ballot the number of nominees receiving votes:

(a) is equal to the number of places to be filled, all such nominees shall be considered elected;

(b) is fewer than the number of places to be filled, all such nominees shall be considered elected, and additional ballots shall be held to fill the remaining places;

(c) exceeds the number of places to be filled, the nominee (or the nominees receiving the same number of votes) receiving the fewest votes shall be eliminated and, if the remaining nominees having received votes:

(i) are equal to the number of places to be filled, all such nominees shall be considered elected;

(ii) are fewer than the number of places to be filled, all such nominees shall be considered elected and additional ballots shall be held to fill the remaining places, participation in which shall be limited to those Governors whose votes did not count towards the election of any member already elected;

(iii) exceed the number of places to be filled, additional ballots shall be held, participation in which shall be limited to those Governors whose votes did not count towards the election of any member already elected.

C. Distribution of votes in the Executive Board

1. In the Executive Board a member elected by a Governor or Governors representing a Member or Members in category II shall be entitled to cast the votes of that Member or Members. A member of the Board representing more than one Member may cast separately the votes of the Members it represents.

2. If the voting rights of a Member of category II should change between the times provided for the election of members of the Executive Board:

(a) there shall be no change in such members as a result thereof;

(b) the voting rights of a member of the Executive Board shall be adjusted as of the effective date of the change in voting rights of the Member or Members it represents;

(c) the Governor of a new Member of category II may designate an existing member of the Executive Board to represent it and cast its votes until the next election of members of the Board. During such period a member so designated shall be deemed to have been elected by the Governor which so designated it.

D. Amendments

The provisions in sub-parts A-D may be amended by a vote of the Governors representing two thirds of the category II Members whose contributions (made in accordance with Section 5 (c) of Article 4) amount to 70 per cent of the contributions of all category II Members. The President shall be informed of any amendments.

Part III: Category III

A. Distribution of votes in the Governing Council

The 600 votes of category III shall be distributed equally among the Members of that category.

B. Election of members of the Executive Board and their alternates

1. Of the six members and six alternate members of the Executive Board elected from among Members in category III, two members and two alternate members shall be from each of the following regions: Africa, Asia and Latin America, as these are recognized in the practice followed in the United Nations Conference on Trade and Development.

2. The procedures for electing members and alternate members of the Executive Board from category III pursuant to Section 5 (a) of Article 6 of the Agreement and, pursuant to Section 5 (b) of that Article, the term of service of such members and alternate members elected at the first election, shall be adopted either before the entry into force of the Agreement by a simple majority of the States listed in Part I of Schedule I as prospective Members in category III or after the entry into force of the Agreement by a simple majority of the Members in category III.

C. Distribution of votes in the Executive Board

Each member of the Executive Board from category III shall have 100 votes.

D. Amendments

Sub-part B may be amended from time to time by a two-thirds majority of the Members in category III. The President shall be informed of any amendments.

ACCORD PORTANT CREATION DU FONDS INTERNATIONAL DE DEVELOPPEMENT AGRICOLE

ACCORD PORTANT CREATION DU FONDS INTERNATIONAL DE DEVELOPPEMENT AGRICOLE

PREAMBULE

Reconnaissant que la persistance du problème alimentaire mondial touche durement une grande partie de la population des pays en développement et compromet les valeurs et les principes les plus fondamentaux qui vont de pair avec le droit à la vie et la dignité de l'homme;

Considérant qu'il faut améliorer les conditions de vie dans les pays en développement et promouvoir le progrès socio-économique dans le contexte des priorités et des objectifs desdits pays, en tenant dûment compte à la fois des avantages économiques et des avantages sociaux;

Tenant compte du fait que l'Organisation des Nations Unies pour l'alimentation et l'agriculture a pour responsabilité, au sein du système des Nations Unies, d'aider les pays en développement qui s'efforcent d'accroître leur production alimentaire et agricole, et qu'elle a la compétence technique et l'expérience requises dans ce domaine;

Ayant conscience des buts et objectifs de la Stratégie internationale du développement pour la deuxième Décennie des Nations Unies pour le développement, et spécialement de la nécessité d'étendre à tous les avantages de l'assistance;

Ayant présent à l'esprit le paragraphe f) de la deuxième partie ("Alimentation") de la section I de la résolution 3202 (S-VI) de l'Assemblée générale relative au Programme d'action concernant l'instauration d'un nouvel ordre économique international;

Ayant également présentes à l'esprit la nécessité de réaliser des transferts de technologie pour assurer le développement de l'alimentation et de l'agriculture, ainsi que la section V ("Alimentation et agriculture") de la résolution 3362 (S-VII) de l'Assemblée générale relative au développement et à la coopération économique internationale, et notamment le paragraphe 6 de ladite section concernant la création d'un Fonds international de développement agricole;

Rappelant le paragraphe 13 de la résolution 3348 (XXIX) de l'Assemblée générale, ainsi que les résolutions I et II de la Conférence mondiale de l'alimentation concernant les objectifs et stratégies de production alimentaire, et les priorités du développement agricole et rural;

Rappelant la résolution XIII de la Conférence mondiale de l'alimentation, laquelle a reconnu :

i) Qu'il est nécessaire d'augmenter substantiellement les investissements agricoles pour accroître la production alimentaire et agricole dans les pays en développement;

ii) Que tous les membres de la communauté internationale sont solidairement tenus d'assurer des disponibilités alimentaires suffisantes et leur utilisation rationnelle; et

iii) Que les perspectives de la situation alimentaire mondiale exigent des mesures urgentes et coordonnées de la part de tous les pays;

et a décidé :

Qu'il faudrait créer immédiatement un Fonds international de développement agricole pour financer des projets agricoles principalement axés sur la production alimentaire dans les pays en développement;

Les Parties Contractantes conviennent de créer un Fonds international de développement agricole qui sera régi par les dispositions suivantes :

Article premier

Définitions

A moins que le contexte ne s'y oppose, les termes dont la liste suit ont, aux fins du présent Accord, le sens indiqué ci-après :

a) Le terme "Fonds" désigne le Fonds international de développement agricole;

b) L'expression "production alimentaire" désigne la production d'aliments, y compris les produits de la pêche et de l'élevage;

c) Le terme "Etat" désigne tout Etat, ou tout groupement d'Etats remplissant les conditions requises pour être admis comme Membre du Fonds en vertu de la section 1 b) de l'article 3;

d) L'expression "monnaie librement convertible" désigne :

i) La monnaie d'un Membre que le Fonds juge, après avoir consulté le Fonds monétaire international, d'une convertibilité suffisante en monnaies d'autres Membres aux fins de ses opérations; ou

ii) La monnaie d'un Membre que celui-ci accepte, à des conditions jugées satisfaisantes par le Fonds, d'échanger contre les devises d'autres Membres aux fins des opérations du Fonds;

Dans le cas d'un Membre qui est un groupement d'Etats, l'expression "la monnaie d'un Membre" désigne la monnaie de l'un quelconque des Etats constituant ledit groupement;

e) Le terme "gouverneur" désigne une personne chargée par un Membre d'être son principal représentant à une session du Conseil des gouverneurs;

f) L'expression "suffrages exprimés" désigne les voix pour et les voix contre.

Article 2

Objectif et fonctions

L'objectif du Fonds est de mobiliser et de fournir à des conditions de faveur des ressources financières supplémentaires pour le développement agricole des Etats Membres en développement. En vue de cet objectif, le Fonds fournit des moyens financiers, principalement pour des projets et programmes visant expressément à créer, développer ou améliorer des systèmes de production alimentaire et à renforcer les politiques et institutions connexes dans le cadre des priorités et stratégies nationales, compte tenu de la nécessité d'accroître cette production dans les plus pauvres des pays à déficit alimentaire, du potentiel d'accroissement de la production alimentaire dans d'autres pays en développement et de l'importance d'améliorer le niveau nutritionnel et les conditions de vie des populations les plus pauvres des pays en développement.

Article 3

Membres

Section 1 - Admission

a) Peut devenir Membre du Fonds tout Etat membre de l'Organisation des Nations Unies ou membre d'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique.

b) Peut également devenir Membre du Fonds tout groupement d'Etats auquel ses membres ont délégué des pouvoirs dans des domaines de la compétence du Fonds et qui est capable de remplir toutes les obligations d'un Membre du Fonds.

Section 2 - Membres originaires et Membres non originaires

a) Sont Membres originaires du Fonds les Etats énumérés à l'Annexe I - partie intégrante du présent Accord - qui deviennent parties au présent Accord conformément à la section 1 b) de l'article 13.

b) Les Membres non originaires du Fonds sont les autres Etats qui, après approbation par le Conseil des gouverneurs de leur admission comme Membres, deviennent parties au présent Accord conformément à la section 1 c) de l'article 13.

Section 3 - Classement des Membres

a) Les Membres originaires sont classés dans l'une des trois catégories I, II ou III indiquées à l'Annexe I du présent Accord. Les Membres non originaires sont classés par le Conseil des gouverneurs à la majorité des deux tiers du nombre total des voix au moment de l'approbation de leur admission comme Membres, sous réserve de leur agrément.

b) Le classement d'un Membre peut être modifié par le Conseil des gouverneurs, sous réserve de l'agrément dudit Membre, à la majorité des deux tiers du nombre total des voix.

Section 4 - Limitation de responsabilité

Nul Membre n'est responsable, en raison de sa qualité de Membre, des actes ou des obligations du Fonds.

Article 4

Ressources

Section 1 - Ressources du Fonds

Les ressources du Fonds sont les suivantes :

i) Contributions initiales;

ii) Contributions supplémentaires;

iii) Contributions spéciales d'Etats non membres et d'autres sources;

iv) Ressources provenant des opérations du Fonds ou d'autres sources.

Section 2 - Contributions initiales

a) Chaque Membre originaire de la catégorie I ou II contribue, et tout Membre originaire de la catégorie III peut contribuer, aux ressources initiales du Fonds en versant le montant libellé dans la monnaie stipulée dans l'instrument de ratification, d'acceptation, d'approbation ou d'adhésion déposé par ledit Etat conformément aux dispositions de la section 1 b) de l'article 13.

b) Chaque Membre non originaire de la catégorie I ou II contribue, et tout Membre non originaire de la catégorie III peut contribuer, aux ressources initiales du Fonds en versant un montant convenu entre le Conseil des gouverneurs et ledit Membre au moment de l'approbation de son admission comme Membre.

c) La contribution initiale de chaque Membre est exigible et payable comme prévu à la section 5 b) et c) du présent article, soit sous la forme d'un versement unique, soit en trois annuités égales, au choix du Membre. Le versement unique ou la première annuité sont dus le trentième jour suivant la date d'entrée en vigueur du présent Accord pour ledit Membre; dans le cas de versements par annuités, la deuxième et la troisième annuités sont dues le premier et le deuxième anniversaires de la date à laquelle la première annuité était due.

Section 3 - Contributions supplémentaires

Afin d'assurer la continuité des opérations du Fonds, le Conseil des gouverneurs détermine périodiquement, aux intervalles qu'il juge appropriés, si les ressources dont le Fonds dispose sont suffisantes, et il le fait pour la première fois trois ans au plus tard après le début des opérations du Fonds. S'il le juge alors nécessaire ou souhaitable, le Conseil des gouverneurs peut inviter les Membres à verser au Fonds des contributions supplémentaires selon des modalités et à des conditions compatibles avec les dispositions de la section 5 du présent article. Les décisions au titre de la présente section sont prises à la majorité des deux tiers du nombre total des voix.

Section 4 - Augmentation de contributions

Le Conseil des gouverneurs peut autoriser à tout moment un Membre à accroître le montant de l'une quelconque de ses contributions.

Section 5 - Conditions régissant les contributions

a) Les contributions sont versées sans restriction quant à leur utilisation et ne sont remboursées aux Membres contribuants que conformément à la section 4 de l'article 9.

b) Les contributions sont versées en monnaies librement convertibles, étant entendu que les Membres de la catégorie III peuvent verser leurs contributions dans leur propre monnaie, qu'elle soit ou non librement convertible.

c) Les contributions au Fonds sont versées en espèces ou, jusqu'à concurrence d'un montant qui n'est pas immédiatement nécessaire aux opérations du Fonds, sous forme de bons ou obligations non négociables, irrévocables et ne portant pas intérêts, payables à vue. Pour financer ses opérations, le Fonds utilise toutes les contributions, sous quelque forme qu'elles aient été faites, de la manière suivante :

i) Les contributions sont utilisées au prorata de celles-ci, à des intervalles raisonnables, selon les décisions du Conseil d'administration;

ii) Dans le cas où une partie seulement d'une contribution est versée en espèces, c'est cette partie qui est utilisée, comme prévu à l'alinéa i), avant le reste de la contribution. Sauf dans la mesure où ladite partie versée en espèces est ainsi utilisée, le Fonds peut en faire le dépôt ou le placement de façon à lui faire produire des revenus qui contribuent à couvrir ses dépenses d'administration et autres frais;

iii) Les contributions initiales, y compris toutes augmentations, sont utilisées avant les contributions supplémentaires. La même règle s'applique aux futures contributions supplémentaires.

Section 6 - Contributions spéciales

Les ressources du Fonds peuvent être accrues par des contributions spéciales d'Etats non membres ou d'autres sources selon des modalités et à des conditions qui sont compatibles avec la section 5 du présent article et qui sont approuvées par le Conseil des gouverneurs sur recommandation du Conseil d'administration.

Article 5

Monnaies

Section 1 - Utilisation des monnaies

a) Les Membres ne maintiennent ni n'imposent aucune restriction à la détention ou à l'utilisation par le Fonds des monnaies librement convertibles.

b) La monnaie qu'un Membre de la catégorie III verse au Fonds au titre de sa contribution initiale ou de ses contributions supplémentaires peut être utilisée par le Fonds, en consultation avec ledit Membre, pour régler les dépenses d'administration ou autres que le Fonds a engagées dans les territoires du Membre en question ou, avec l'agrément de ce dernier, pour payer des biens ou services produits dans ses territoires et nécessaires aux activités financées par le Fonds dans d'autres Etats.

Section 2 - Evaluation des monnaies

a) L'unité de compte du Fonds est le droit de tirage spécial du Fonds monétaire international.

b) Aux fins du présent Accord, la valeur d'une monnaie en droits de tirage spéciaux est calculée suivant la méthode d'évaluation appliquée par le Fonds monétaire international, sous réserve que :

i) Dans le cas de la monnaie d'un membre du Fonds monétaire international pour laquelle une telle évaluation n'est pas couramment disponible, sa valeur soit calculée après avoir consulté le Fonds monétaire international;

ii) Dans le cas de la monnaie d'un Etat qui n'est pas membre du Fonds monétaire international, sa valeur en droits de tirage spéciaux soit calculée par le Fonds sur la base d'un taux de change approprié entre ladite monnaie et celle d'un membre du Fonds monétaire international dont la valeur est calculée comme il est prévu ci-dessus.

Article 6

Organisation et administration

Section 1 - Structure du Fonds

Le Fonds est doté :

a) D'un Conseil des gouverneurs;

b) D'un Conseil d'administration;

c) D'un Président et du personnel nécessaire au Fonds pour s'acquitter de ses fonctions.

Section 2 - Conseil des gouverneurs

a) Chaque Membre est représenté au Conseil des gouverneurs et nomme un gouverneur et un suppléant. Un suppléant ne peut voter qu'en l'absence du titulaire.

b) Tous les pouvoirs du Fonds sont dévolus au Conseil des gouverneurs.

c) Le Conseil des gouverneurs peut déléguer au Conseil d'administration un quelconque de ses pouvoirs, à l'exception des pouvoirs ci-après :

i) Adopter des amendements au présent Accord;

ii) Approuver l'admission de Membres et déterminer le classement ou le reclassement des Membres;

iii) Suspendre un Membre;

iv) Mettre fin aux opérations du Fonds et en répartir les avoirs;

v) Statuer sur les recours formés contre les décisions prises par le Conseil d'administration concernant l'interprétation ou l'application du présent Accord;

vi) Fixer la rémunération du Président.

d) Le Conseil des gouverneurs tient une session annuelle et toute session extraordinaire qui peut être décidée par lui, convoquée par des Membres disposant d'un quart au moins du nombre total des voix au Conseil des gouverneurs ou demandée par le Conseil d'administration à la majorité des deux tiers des suffrages exprimés.

e) Le Conseil des gouverneurs peut instituer, par voie de règlement, une procédure permettant au Conseil d'administration d'obtenir du Conseil des gouverneurs sans qu'il se réunisse, un vote sur une question déterminée.

f) Le Conseil des gouverneurs peut, à la majorité des deux tiers du nombre total des voix, adopter les règles ou règlements compatibles avec le présent Accord qui apparaîtraient appropriés à la conduite des affaires du Fonds.

g) Le quorum à toute réunion du Conseil des gouverneurs est constitué par un nombre de gouverneurs disposant des deux tiers du nombre total des voix de tous ses membres, sous réserve que soient présents des gouverneurs disposant de la moitié du nombre total des voix des Membres de chacune des catégories I, II et III.

Section 3 - Vote au Conseil des gouverneurs

a) Le Conseil des gouverneurs dispose au total de 1 800 voix réparties également entre les catégories I, II et III. Les voix dont dispose chaque catégorie sont réparties entre ses membres selon les modalités exposées pour ladite catégorie à l'Annexe II, qui fait partie intégrante du présent Accord.

b) Sauf dispositions contraires du présent Accord, les décisions du Conseil des gouverneurs sont prises à la majorité simple du nombre total des voix.

Section 4 - Président du Conseil des gouverneurs

Le Conseil des gouverneurs élit parmi les gouverneurs un Président pour un mandat de deux ans.

Section 5 - Conseil d'administration

a) Le Conseil d'administration comprend 18 Membres du Fonds, élus à la session annuelle du Conseil des gouverneurs. Les gouverneurs des Membres de chaque catégorie élisent, conformément aux procédures définies ou établies selon les modalités prévues à l'Annexe II pour ladite catégorie, six membres du Conseil d'administration parmi les Membres de leur catégorie, et peuvent également élire (ou, en ce qui concerne la catégorie I, prendre des dispositions en vue de nommer) au maximum six suppléants, lesquels ne peuvent voter qu'en l'absence d'un membre.

b) Les membres du Conseil d'administration sont élus pour une durée de trois ans. Toutefois, à moins que l'Annexe II n'en dispose autrement ou conformément aux termes de cette Annexe, deux membres de chaque catégorie recevront un mandat d'un an et deux autres un mandat de deux ans lors de la première élection.

c) Le Conseil d'administration assure la conduite des opérations générales du Fonds et exerce à cet effet les pouvoirs qui lui sont conférés par le présent Accord ou délégués par le Conseil des gouverneurs.

d) Le Conseil d'administration se réunit aussi souvent que l'exigent les affaires du Fonds.

e) Les représentants d'un membre ou d'un membre suppléant du Conseil d'administration remplissent leurs fonctions sans rémunération du Fonds. Toutefois, le Conseil des gouverneurs peut décider des bases sur lesquelles des indemnités raisonnables pour frais de voyage et de subsistance peuvent être accordées à un représentant de chaque membre et de chaque suppléant.

f) Le quorum à toute réunion du Conseil d'administration est constitué par un nombre de membres disposant des deux tiers du nombre total des voix de tous ses membres, sous réserve que soient présents des membres disposant de la moitié du nombre total des voix des membres de chacune des catégories I, II et III.

Section 6 - Vote au Conseil d'administration

a) Le Conseil d'administration dispose au total de 1 800 voix, réparties également entre les catégories I, II et III. Les voix dont dispose chaque catégorie sont réparties entre ses membres selon les modalités exposées pour ladite catégorie à l'Annexe II.

b) Sauf dispositions contraires du présent Accord, les décisions du Conseil d'administration sont prises à la majorité des trois cinquièmes des suffrages exprimés, à condition que cette majorité représente plus de la moitié du nombre total des voix dont dispose l'ensemble des membres du Conseil d'administration.

Section 7 - Président du Conseil d'administration

Le Président du Fonds est Président du Conseil d'administration, aux réunions duquel il participe sans droit de vote.

Section 8 - Président et personnel du Fonds

a) Le Conseil des gouverneurs nomme le Président à la majorité des deux tiers du nombre total des voix. Le Président est nommé pour une durée de trois ans et son mandat ne peut être renouvelé qu'une fois. Le Conseil des gouverneurs peut mettre fin au mandat du Président par décision prise à la majorité des deux tiers du nombre total des voix.

b) Le Président peut nommer un Vice-Président et le charger de s'acquitter des tâches qu'il lui confie.

c) Le Président dirige le personnel du Fonds et, sous le contrôle et la direction du Conseil des gouverneurs et du Conseil d'administration, assure la conduite des affaires du Fonds. Le Président organise les services du personnel, et il nomme ou licencie les membres du personnel conformément aux règles fixées par le Conseil d'administration.

d) Dans le recrutement du personnel et la fixation des conditions d'emploi, on prendra en considération tant la nécessité d'assurer les services de personnes possédant les plus hautes qualités de travail, de compétence et d'intégrité que l'importance de respecter le critère de la distribution géographique équitable.

e) Dans l'exercice de leurs fonctions, le Président et les membres du personnel relèvent exclusivement de l'autorité du Fonds et ne sollicitent ni n'acceptent d'instructions d'aucune autorité extérieure au Fonds. Chaque Membre du Fonds s'engage à respecter le caractère international de ces fonctions et à s'abstenir de faire quoi que ce soit pour influencer le Président ou les membres du personnel dans l'accomplissement de leurs tâches.

f) Le Président et les membres du personnel n'interviennent dans les affaires politiques d'aucun Membre. Leurs décisions ne reposent que sur des considérations impartiales de politique de développement visant à atteindre l'objectif pour lequel le Fonds a été créé.

g) Le Président est le représentant légal du Fonds.

h) Le Président ou un représentant désigné par lui peut participer sans droit de vote à toutes les réunions du Conseil des gouverneurs.

Section 9 - Siège du Fonds

Le Conseil des gouverneurs détermine à la majorité des deux tiers du nombre total des voix le siège permanent du Fonds. Le Fonds a provisoirement son siège à Rome.

Section 10 - Budget administratif

Le Président élabore un budget administratif annuel qu'il soumet au Conseil d'administration, lequel le transmet au Conseil des gouverneurs pour approbation à la majorité des deux tiers du nombre total des voix.

Section 11 - Publication de rapports et communication d'informations

Le Fonds publie un rapport annuel contenant un état vérifié de ses comptes et, à intervalles appropriés, un état récapitulatif de sa situation financière et des résultats de ses opérations. Chaque Membre reçoit communication d'une copie des rapports, états, et publications produits au titre de la présente section.

Article 7

Opérations

Section 1 - Utilisation des ressources et conditions de financement

a) Le Fonds utilise ses ressources aux fins de l'objectif énoncé à l'article 2.

b) Le Fonds n'accorde de moyens financiers qu'aux Etats en développement qui sont Membres du Fonds ou à des organisations intergouvernementales aux travaux desquelles ces Membres participent. En cas de prêt à une organisation intergouvernementale, le Fonds peut requérir une garantie gouvernementale ou d'autres formes de garantie.

c) Le Fonds prend des dispositions pour s'assurer que les ressources provenant de tout financement sont utilisées exclusivement aux fins auxquelles ledit financement a été accordé, compte dûment tenu des considérations d'économie, d'efficacité et de justice sociale.

d) Pour l'affectation de ses ressources, le Fonds s'inspire des priorités suivantes :

i) Nécessité d'accroître la production alimentaire et d'améliorer le niveau nutritionnel des populations les plus pauvres dans les plus pauvres des pays à déficit alimentaire;

ii) Potentiel d'accroissement de la production alimentaire dans d'autres pays en développement. De même, une importance particulière sera attachée à l'amélioration du niveau nutritionnel des populations les plus pauvres de ces pays et de leurs conditions de vie.

Dans le cadre des priorités susmentionnées, l'octroi de l'aide est fonction de critères économiques et sociaux objectifs, une place particulière étant faite aux besoins des pays à faible revenu ainsi qu'à leur potentiel d'accroissement de la production alimentaire, et compte étant en outre dûment tenu du principe d'une répartition géographique équitable des ressources en question.

e) Sous réserve des dispositions du présent Accord, l'octroi d'un financement par le Fonds est régi par les politiques générales, critères et règlements adoptés de temps à autre par le Conseil des gouverneurs à la majorité des deux tiers du nombre total des voix.

Section 2 - Modalités et conditions du financement

a) Le Fonds accorde des moyens financiers sous forme de dons et de prêts, suivant des modalités et à des conditions qu'il juge appropriées, eu égard à la situation et aux perspectives économiques du Membre ainsi qu'à la nature et aux exigences de l'activité envisagée.

b) Le Conseil d'administration fixe de temps à autre la proportion des ressources du Fonds à engager durant tout exercice pour financer des opérations sous chacune des formes indiquées au paragraphe a), en tenant dûment compte de la viabilité à long terme du Fonds et de la nécessité d'assurer la continuité de ses opérations. La proportion des dons ne doit normalement pas dépasser le huitième des ressources engagées durant tout exercice. Une forte proportion des prêts est consentie à des conditions particulièrement favorables.

c) Le Président soumet projets et programmes au Conseil d'administration pour examen et approbation.

d) Le Conseil d'administration prend les décisions relatives à la sélection et à l'approbation des projets et programmes sur la base des politiques générales, critères et règlements adoptés par le Conseil des gouverneurs.

e) En ce qui concerne l'examen des projets et programmes qui lui sont soumis aux fins de financement, le Fonds fait appel en règle générale aux services d'institutions internationales et peut, le cas échéant, recourir aux services d'autres organismes compétents spécialisés. Ces institutions et organismes sont choisis par le Conseil d'administration après consultation avec le bénéficiaire et relèvent directement du Fonds dans leur mission d'examen.

f) L'accord est conclu, pour chaque prêt, entre le Fonds et le bénéficiaire, ce dernier étant responsable de l'exécution du projet ou programme convenu.

g) Le Fonds confie l'administration des prêts à des institutions internationales compétentes afin que celles-ci procèdent au déboursement des fonds provenant de chaque prêt ainsi qu'à la surveillance de l'exécution du projet ou programme convenu. Ces institutions, à caractère mondial ou régional, sont sélectionnées dans chaque cas avec l'approbation du bénéficiaire. Avant de soumettre un prêt à l'approbation du Conseil d'administration, le Fonds s'assure que l'institution à laquelle cette surveillance est confiée souscrit aux résultats de l'examen dudit projet ou programme. Les dispositions nécessaires à cet effet sont prises par accord entre le Fonds et l'institution ou l'organisme chargé de l'examen, d'une part, et l'institution à laquelle sera confiée la surveillance, d'autre part.

h) Aux fins des paragraphes f) et g), toute référence à un "prêt" s'applique également à un "don".

i) Le Fonds peut ouvrir à un organisme national de développement une ligne de crédit lui permettant de consentir et d'administrer des prêts subsidiaires en vue de financer des projets et programmes conformément aux stipulations du prêt et aux modalités établies par le Fonds. Avant que le Conseil d'administration approuve l'ouverture d'une telle ligne de crédit, l'organisme national de développement et son programme sont examinés en conformité des dispositions du paragraphe e). L'exécution dudit programme est soumise à la surveillance des institutions choisies conformément aux dispositions du paragraphe g).

j) En ce qui concerne l'achat de biens et services à financer à l'aide des ressources du Fonds, le Conseil d'administration adopte des règlements appropriés qui, en règle générale, sont conformes aux principes des appels d'offre internationaux et donnent la préférence appropriée aux experts, techniciens et fournitures de pays en développement.

Section 3 - Opérations diverses

Outre les opérations spécifiées dans d'autres parties du présent Accord, le Fonds peut entreprendre toutes activités accessoires et exercer, dans le cadre de ses opérations, tous pouvoirs nécessaires pour atteindre son objectif.

Article 8

Relations avec l'Organisation des Nations Unies et avec d'autres organisations, institutions et organismes

Section 1 - Relations avec l'Organisation des Nations Unies

Le Fonds entamera des négociations avec l'Organisation des Nations Unies en vue de conclure un accord le reliant à l'Organisation des Nations Unies comme l'une des institutions spécialisées visées à l'Article 57 de la Charte des Nations Unies. Tout accord conclu conformément à l'Article 63 de la Charte doit être approuvé par le Conseil des gouverneurs, à la majorité des deux tiers du nombre total des voix, sur la recommandation du Conseil d'administration.

Section 2 - Relations avec d'autres organisations, institutions et organismes

Le Fonds coopère étroitement avec l'Organisation des Nations Unies pour l'alimentation et l'agriculture et avec les autres organismes des Nations Unies. De même, il coopère étroitement avec d'autres organisations intergouvernementales, des institutions financières internationales, des organisations non gouvernementales et des organismes gouvernementaux s'occupant de développement agricole. A cette fin, le Fonds recherche, dans ses activités, la collaboration de l'Organisation des Nations Unies pour l'alimentation et l'agriculture et des autres organismes susmentionnés, et, sur décision du Conseil d'administration, peut conclure des accords ou établir des relations de travail avec lesdits organismes.

Article 9

Retrait, suspension des Membres et cessation des opérations

Section 1 - Retrait

a) Hormis le cas prévu à la section 4 a) du présent article, tout Membre peut se retirer du Fonds en déposant un instrument de dénonciation du présent Accord auprès du Dépositaire.

b) Le retrait d'un Membre prend effet à la date indiquée dans son instrument de dénonciation, mais en aucun cas moins de six mois après le dépôt dudit instrument.

Section 2 - Suspension

a) Si un Membre manque à l'une quelconque de ses obligations envers le Fonds, le Conseil des gouverneurs, statuant à la majorité des trois quarts du nombre total des voix, peut le suspendre de sa qualité de Membre du Fonds. Le Membre ainsi suspendu cesse automatiquement d'être Membre un an après la date de sa suspension, à moins que le Conseil ne décide à la même majorité du nombre total des voix de le rétablir dans cette qualité.

b) Durant sa suspension, un Membre ne peut exercer aucun des droits conférés par le présent Accord, hormis le droit de retrait, mais il reste soumis à toutes ses obligations.

Section 3 - Droits et obligations des Etats qui cessent d'être Membres

Lorsqu'un Etat cesse d'être Membre du fait de son retrait ou en application des dispositions de la section 2 du présent article, il n'a aucun des droits conférés par le présent Accord, hormis ceux qui sont prévus à la présente section ou à la section 2 de l'article 11, mais il demeure lié par toutes les obligations financières qu'il a contractées envers le Fonds, en qualité de Membre, d'emprunteur ou à tout autre titre.

Section 4 - Cessation des opérations et répartition des avoirs

a) Le Conseil des gouverneurs peut mettre fin aux opérations du Fonds à la majorité des trois quarts du nombre total des voix. Une fois votée cette cessation des opérations, le Fonds met immédiatement fin à toutes ses activités, hormis celles qui se rapportent à la réalisation méthodique et à la conservation de ses avoirs ainsi qu'au règlement de ses obligations. Jusqu'au règlement définitif desdites obligations et à la répartition desdits avoirs, le Fonds reste en existence, et tous les droits et obligations mutuels du Fonds et de ses Membres en vertu du présent Accord demeurent intacts; toutefois, nul Membre ne peut être suspendu ni se retirer.

b) Il ne sera pas effectué de répartition entre les Membres avant que toutes les obligations envers les créanciers aient été réglées ou que les dispositions nécessaires à leur règlement aient été prises. Le Fonds répartira ses avoirs entre les Membres contribuants au prorata de la contribution de chacun d'eux aux ressources du Fonds. Cette répartition sera décidée par le Conseil des gouverneurs à la majorité des trois quarts du nombre total des voix et s'effectuera aux dates et dans les monnaies ou autres avoirs que le Conseil des gouverneurs jugera justes et équitables.

Article 10

Statut juridique, privilèges et immunités

Section 1 - Statut juridique

Le Fonds a la personnalité juridique internationale.

Section 2 - Privilèges et immunités

a) Le Fonds jouit sur le territoire de chacun de ses Membres des privilèges et immunités qui lui sont nécessaires pour exercer ses fonctions et atteindre son objectif. Les représentants des Membres, le Président et le personnel du Fonds jouissent des privilèges et immunités qui leur sont nécessaires pour exercer en toute indépendance leurs fonctions en rapport avec le Fonds;

b) Les privilèges et immunités visés au paragraphe a) sont :

i) Sur le territoire de tout Membre ayant adhéré, à l'égard du Fonds, à la Convention sur les privilèges et immunités des institutions spécialisées, ceux définis dans les clauses standard de ladite Convention, modifiées par une annexe approuvée par le Conseil des gouverneurs;

ii) Sur le territoire de tout Membre n'ayant adhéré à la Convention sur les privilèges et immunités des institutions spécialisées qu'à l'égard d'institutions autres que le Fonds, ceux définis dans les clauses standard de ladite Convention, sauf si le Membre notifie au Dépositaire que lesdites clauses ne s'appliquent pas au Fonds ou s'y appliquent sous réserve des modifications indiquées dans la notification;

iii) Ceux définis dans d'autres accords conclus par le Fonds.

c) Lorsqu'un Membre est un groupement d'Etats, celui-ci assure l'application, sur le territoire de tous les Etats constituant le groupement, des privilèges et immunités définis dans le présent article.

Article 11

Interprétation et arbitrage

Section 1 - Interprétation

a) Toute question d'interprétation ou d'application des dispositions du présent Accord, qui peut se poser entre un Membre et le Fonds ou entre Membres du Fonds, est soumise à la décision du Conseil d'administration. Si la question touche particulièrement un Membre du Fonds non représenté au Conseil d'administration, ce Membre a le droit de se faire représenter conformément à des règles à adopter par le Conseil des gouverneurs.

b) Lorsque le Conseil d'administration a statué conformément aux dispositions du paragraphe a), tout Membre peut demander que la question soit portée devant le Conseil des gouverneurs, dont la décision est sans appel. En attendant la décision du Conseil des gouverneurs, le Fonds peut, dans la mesure où il le juge nécessaire, agir sur la base de la décision du Conseil d'administration.

Section 2 - Arbitrage

Les différends survenant entre le Fonds et un Etat qui a cessé d'être Membre, ou entre le Fonds et un Membre quelconque à la cessation des opérations du Fonds, sont soumis à un tribunal de trois arbitres. L'un des arbitres est nommé par le Fonds, un autre est nommé par le Membre ou ex-Membre intéressé et les deux parties nomment le troisième, qui est président du tribunal. Si, dans les quarante-cinq jours suivant la réception de la demande d'arbitrage, l'une ou l'autre partie n'a pas nommé d'arbitre, ou si, dans les trente jours suivant la nomination des deux arbitres, le troisième arbitre n'a pas été nommé, l'une ou l'autre partie peut demander au Président de la Cour internationale de Justice, ou à telle autre autorité qui aura pu être prescrite dans des règlements adoptés par le Conseil des gouverneurs, de nommer un arbitre. La procédure d'arbitrage est fixée par les arbitres, mais le président du tribunal a pleins pouvoirs pour régler toutes les questions de procédure en cas de désaccord à leur sujet. Les arbitres statuent à la majorité; leurs décisions sont sans appel et ont valeur d'obligation pour les parties.

Article 12

Amendements

a) A l'exception de ce qui a trait à l'Annexe II,

i) Toute proposition d'amendement au présent Accord formulée par un Membre ou par le Conseil d'administration est communiquée au Président, qui en avise tous les Membres. Le Président transmet au Conseil d'administration les propositions d'amendement au présent Accord formulées par un Membre; le Conseil d'administration soumet ses recommandations les concernant au Conseil des gouverneurs.

ii) Les amendements sont adoptés par le Conseil des gouverneurs statuant à la majorité des quatre cinquièmes du nombre total des voix. A moins que le Conseil des gouverneurs n'en décide autrement, les amendements entrent en vigueur trois mois après leur adoption, étant entendu toutefois que tout amendement tendant à modifier :

A) Le droit de se retirer du Fonds;

B) Les conditions de majorité fixées pour les votes dans le présent Accord;

C) La limitation de responsabilité prévue à la section 4 de l'article 3;

D) La procédure d'amendement du présent Accord;

n'entre en vigueur que lorsque le Président a reçu par écrit l'assentiment de tous les Membres.

b) Pour ce qui a trait aux diverses parties de l'Annexe II, les amendements sont proposés et adoptés selon les dispositions prévues dans lesdites parties.

c) Le Président notifie immédiatement à tous les Membres et au Dépositaire les amendements adoptés ainsi que la date à laquelle ils entrent en vigueur.

Article 13

Dispositions finales

Section 1 - Signature, ratification et acceptation, approbation et adhésion

a) Le présent Accord sera ouvert au paraphe des Etats énumérés à l'Annexe I dudit Accord lors de la Conférence des Nations Unies sur la création du Fonds et sera ouvert à la signature des Etats énumérés dans ladite Annexe, au Siège des Nations Unies à New York, dès que les contributions initiales indiquées dans ladite Annexe, qui doivent être versées en monnaies librement convertibles, atteindront au moins l'équivalent d'un milliard de dollars des Etats-Unis (valeur en vigueur au 10 juin 1976). Si la condition ci-dessus n'a pas été remplie le 30 septembre 1976, la Commission préparatoire instituée par cette Conférence réunira avant le 31 janvier 1977 les Etats énumérés dans l'Annexe I. Cette réunion pourra, à la majorité des deux tiers de chaque catégorie, réduire le montant spécifié ci-dessus; elle pourra aussi stipuler d'autres conditions à l'ouverture du présent Accord à la signature.

b) Les Etats signataires peuvent devenir parties au présent Accord en déposant un instrument de ratification, d'acceptation ou d'approbation; les Etats non signataires énumérés à l'Annexe I peuvent devenir parties en déposant un instrument d'adhésion. Les instruments de ratification, d'acceptation, d'approbation ou d'adhésion déposés par les Etats de la catégorie I ou de la catégorie II stipuleront le montant de la contribution initiale que l'Etat en cause s'engage à fournir. Les signatures peuvent être apposées et les instruments de ratification, d'acceptation, d'approbation ou d'adhésion déposés par lesdits Etats pendant une année à dater de l'entrée en vigueur du présent Accord.

c) Les Etats énumérés à l'Annexe I qui ne sont pas devenus parties au présent Accord dans un délai d'un an à dater de son entrée en vigueur et les Etats qui ne sont pas énumérés à l'Annexe I peuvent devenir parties au présent Accord par dépôt d'un instrument d'adhésion après approbation de leur admission comme Membres par le Conseil des gouverneurs.

Section 2 - Dépositaire

a) Le Secrétaire général de l'Organisation des Nations Unies est le Dépositaire du présent Accord.

b) Le Dépositaire enverra les notifications concernant le présent Accord :

i) Pendant une année à dater de son entrée en vigueur, aux Etats énumérés à l'Annexe I, et, après la date d'entrée en vigueur, à tous les Etats parties au présent Accord ainsi qu'à ceux dont l'admission comme Membres aura été approuvée par le Conseil des gouverneurs;

ii) A la Commission préparatoire établie par la Conférence des Nations Unies sur la création du Fonds, pendant toute la durée de son existence, et par la suite au Président.

Section 3 - Entrée en vigueur

a) Le présent Accord entrera en vigueur dès que le Dépositaire aura reçu des instruments de ratification, d'acceptation, d'approbation ou d'adhésion déposés par au moins six Etats de la catégorie I, six Etats de la catégorie II et 24 Etats de la catégorie III, à condition que de tels instruments aient été déposés par des Etats des catégories I et II dont les contributions initiales, telles qu'elles sont stipulées dans lesdits instruments, représentent au total et au minimum l'équivalent de 750 millions de dollars des Etats-Unis (valeur en vigueur au 10 juin 1976), et pour autant que les conditions stipulées ci-dessus aient été remplies dans les dix-huit mois suivant la date à laquelle le présent Accord sera ouvert à la signature ou à toute date ultérieure que les Etats ayant déposé de tels instruments dans ce délai pourront avoir fixée, à la majorité des deux tiers des Membres de chaque catégorie, et notifiée au Dépositaire.

b) Pour les Etats qui déposeront un instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, celui-ci entrera en vigueur à la date dudit dépôt.

Section 4 - Réserves

Des réserves ne peuvent être formulées qu'à l'égard de la section 2 de l'article 11 du présent Accord.

Section 5 - Textes faisant foi

Le présent Accord est rédigé en anglais, arabe, espagnol et français, chaque version faisant également foi.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont signé le présent Accord en un seul exemplaire en langues anglaise, arabe, espagnole et française.

Annexe I

Première partie - Pays pouvant devenir Membres originaires

Catégorie I	Catégorie II	Catégorie III
Allemagne (Rép. féd. d')	Algérie	Argentine
Australie	Arabie Saoudite	Bangladesh
Autriche	Emirats arabes unis	Bolivie
Belgique	Gabon	Botswana
Canada	Indonésie	Brésil
Danemark	Irak	Cap-Vert
Espagne	Iran	Chili
Etats-Unis d'Amérique	Koweït	Colombie
Finlande	Nigéria	Congo
France	Qatar	Costa Rica
Irlande	République arabe libyenne	Cuba
Italie	Venezuela	Egypte
Japon		El Salvador
Luxembourg		Equateur
Norvège		Ethiopie
Nouvelle-Zélande		Ghana
Pays-Bas		Grèce
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord		Guatemala
		Guinée
Suède		Haïti
Suisse		Honduras
		Inde
		Israël[1/]
		Jamaïque
		Kenya
		Libéria
		Mali
		Malte
		Maroc
		Mexique
		Nicaragua

1/ En ce qui concerne l'article 7, sect. 1 b) traitant de l'utilisation des ressources du Fonds en faveur des "pays en développement", ce pays ne sera pas visé par les dispositions de cette section, et ne sollicitera ni ne recevra de moyens financiers du Fonds.

Catégorie I	Catégorie II	Catégorie III
		Ouganda
		Pakistan
		Panama
		Papouasie-Nouvelle-Guinée
		Pérou
		Philippines
		Portugal
		République arabe syrienne
		République de Corée
		République Dominicaine
		République-Unie du Cameroun
		République-Unie de Tanzanie
		Roumanie
		Rwanda
		Sénégal
		Sierra Leone
		Somalie
		Souaziland
		Soudan
		Sri Lanka
		Thaïlande
		Tunisie
		Turquie
		Uruguay
		Yougoslavie
		Zaïre
		Zambie

Deuxième partie - Annonces de contributions initiales[2/]

Etats	Unité monétaire	Montant	Equivalent en DTS 3/
Catégorie I			
Allemagne, République fédérale d'	Dollar E.-U.	55 000 000[a/ b/]	48 100 525
Australie	Dollar australien	8 000 000[a/]	8 609 840
Autriche	Dollar E.-U.	4 800 000[a/]	4 197 864
Belgique	Franc belge Dollar E.-U.	500 000 000) 1 000 000)[a/]	11 930 855
Canada	Dollar canadien	33 000 000[a/]	29 497 446
Danemark	Dollar E.-U.	7 500 000[a/]	6 559 163
Espagne	Dollar E.-U.	2 000 000[c/]	1 749 110
Etats-Unis d'Amérique	Dollar E.-U.	200 000 000	174 911 000
Finlande	Mark finlandais	12 000 000[a/]	2 692 320
France	Dollar E.-U.	25 000 000	21 863 875
Irlande	Livre sterling	570 000[a/]	883 335
Italie	Dollar E.-U.	25 000 000[a/]	21 863 875
Japon	Dollar E.-U.	55 000 000[a/]	48 100 525
Luxembourg	DTS	320 000[a/]	320 000
Norvège	Couronne norvégienne Dollar E.-U.	75 000 000)[a/] 9 981 851)	20 612 228
Nouvelle-Zélande	Dollar néo-zélandais	2 000 000[a/]	1 721 998
Pays-Bas	Florin Dollar E.-U.	100 000 000) 3 000 000)	34 594 265

2/ Sous réserve de l'approbation législative éventuellement nécessaire.

3/ Droits de tirage spéciaux (DTS) du Fonds monétaire international sur la base de leur valeur au 10 juin 1976. Ces équivalences sont données uniquement pour information, conformément à la section 2 a) de l'article 5 de l'Accord, étant entendu que les contributions initiales annoncées seront payables, conformément aux dispositions de la section 2 a) de l'article 4 de l'Accord, au montant et dans la monnaie spécifiés par les Etats.

a/ Payable en trois tranches.

b/ Y compris une contribution supplémentaire de 3 millions de dollars E.-U., annoncée sous réserve des arrangements budgétaires nécessaires pour l'exercice 1977.

c/ Payable en deux tranches.

Etats	Unité monétaire	Montant	Equivalent en DTS 3/
Catégorie I (suite)			
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	Livre sterling	18 000 000	27 894 780
Suède	Couronne suédoise Dollar E.-U.	100 000 000) 3 000 000)	22 325 265
Suisse	Franc suisse	22 000 000 a/	7 720 790
		Total partiel :	496 149 059
Catégorie II			
Algérie	Dollar E.-U.	10 000 000	8 745 550
Arabie Saoudite	Dollar E.-U.	105 500 000	92 265 553
Emirats arabes unis	Dollar E.-U.	16 500 000	14 430 158
Gabon	Dollar E.-U.	500 000	437 278
Indonésie	Dollar E.-U.	1 250 000	1 093 194
Irak	Dollar E.-U.	20 000 000	17 491 100
Iran	Dollar E.-U.	124 750 000	109 100 736
Koweït	Dollar E.-U.	36 000 000	31 483 980
Nigéria	Dollar E.-U.	26 000 000	22 738 430
Qatar	Dollar E.-U.	9 000 000	7 870 995
République arabe libyenne	Dollar E.-U.	20 000 000	17 491 100
Venezuela	Dollar E.-U.	66 000 000	57 720 630
		Total partiel :	380 868 704

Etats	Unité monétaire	Montant	Equivalent en DTS[3/] Monnaies librement convertibles	Monnaies non librement convertibles
Catégorie III				
Argentine	Peso argentin	240 000 000[d/]		1 499 237
Bangladesh	Taka	Equivalent de 500 000 dollars E.-U.		437 278
Chili	Dollar E.-U.	50 000	43 728	
Egypte	Livre égyptienne	Equivalent de 300 000 dollars E.-U.		262 367
Equateur	Dollar E.-U.	25 000	21 864	
Ghana	Dollar E.-U.	100 000	87 456	
Guinée	Syli	25 000 000[a/]		1 012 145
Honduras	Dollar E.-U.	25 000	21 864	
Inde	Dollar E.-U. Roupie indienne	2 500 000 Equivalent de 2 500 000 dollars E.-U.	2 186 388	2 186 388
Israël	Livre israélienne	Equivalent de 150 000 dollars E.-U.[a/ e/]		131 183
Kenya	Shilling kényen	Equivalent de 1 000 000 dollars E.-U.		874 555
Mexique	Dollar E.-U.	5 000 000	4 372 775	
Nicaragua	Cordoba	200 000		24 894
Ouganda	Shilling ougandais	200 000		20 832
Pakistan	Dollar E.-U. Roupie pakistanaise	500 000 Equivalent de 500 000 dollars E.-U.	437 278	437 278
Philippines	Dollar E.-U.[f/]	250 000[f/]	43 728	174 911

d/ A utiliser sur le territoire argentin pour le paiement de biens et services dont le Fonds a besoin.

e/ Utilisable pour l'assistance technique.

f/ Dont 200 000 dollars E.-U. annoncés sous réserve de confirmation, les modalités de paiement et la monnaie utilisée devant aussi être confirmées. Ce montant a donc été porté provisoirement dans la colonne des monnaies non librement convertibles.

Etats	Unité monétaire	Montant	Equivalent en DTS[3/] Monnaies librement convertibles	Monnaies non librement convertibles
Catégorie III (suite)				
République arabe syrienne	Livre syrienne	500 000		111 409
République de Corée	Dollar E.-U.	100 000	87 456	
	Won	Equivalent de 100 000 dollars E.-U.		87 456
République-Unie de Tanzanie	Shilling tanzanien	300 000		31 056
République-Unie du Cameroun	Dollar E.-U.	10 000	8 746	
Roumanie	Leu	Equivalent de 1 000 000 dollars E.-U.		874 555
Sierra Leone	Leone	20 000		15 497
Sri Lanka	Dollar E.-U.	500 000	437 278	
	Roupie de Sri Lanka	Equivalent de 500 000 dollars E.-U.		437 278
Thaïlande	Dollar E.-U.	100 000	87 456	
Tunisie	Dinar tunisien	50 000		100 621
Turquie	Lire turque	Equivalent de 100 000 dollars E.-U.		87 456
Yougoslavie	Dinar yougoslave	Equivalent de 300 000 dollars E.-U.		262 367
	Total partiel		7 836 017	9 068 763
	Total, monnaies librement convertibles		884 853 780*	
	TOTAL GENERAL (monnaies librement convertibles et non librement convertibles)		893 922 543	

* Equivalant à 1 011 776 023 dollars E.-U. au 10 juin 1976.

Annexe II

REPARTITION DES VOIX ET ELECTION DES MEMBRES DU CONSEIL D'ADMINISTRATION

Partie I : Catégorie I

Sous-partie A : Répartition des voix au Conseil des gouverneurs
Sous-partie B : Election des membres du Conseil d'administration et de leurs suppléants
Sous-partie C : Répartition des voix au Conseil d'administration
Sous-partie D : Amendements

Partie II : Catégorie II

Sous-partie A : Répartition des voix au Conseil des gouverneurs
Sous-partie B : Election des membres du Conseil d'administration et de leurs suppléants
Sous-partie C : Répartition des voix au Conseil d'administration
Sous-partie D : Amendements

Partie III : Catégorie III

Sous-partie A : Répartition des voix au Conseil des gouverneurs
Sous-partie B : Election des membres du Conseil d'administration et de leurs suppléants
Sous-partie C : Répartition des voix au Conseil d'administration
Sous-partie D : Amendements

Partie I : Catégorie I

A. Répartition des voix au Conseil des gouverneurs

1. 17,5 pour cent des voix dont dispose la catégorie I sont répartis également entre les Membres de cette catégorie.

2. Les 82,5 pour cent restants des voix sont répartis entre les Membres de la catégorie I en proportion :

a) de la contribution initiale de chaque Membre telle qu'elle est spécifiée dans son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, et

b) des contributions supplémentaires et augmentations de contributions de chaque Membre versées conformément à la Section 5 c) de l'article 4,

dans le total des contributions des Membres de la catégorie I.

3. Pour déterminer le nombre des voix au titre du paragraphe 2, les contributions sont évaluées en fonction de leur équivalence en droits de tirage spéciaux au moment de l'entrée en vigueur de l'Accord et, par la suite, chaque fois que le montant total des contributions des Membres de la catégorie I augmente du fait de l'admission d'un nouveau Membre de la catégorie I, d'une augmentation de la contribution d'un Membre de la catégorie I ou du versement de contributions supplémentaires par des Membres de la catégorie I.

4. Au Conseil des gouverneurs, chaque gouverneur représentant un Membre de la catégorie I dispose des voix attribuées à ce Membre.

B. Election des membres du Conseil d'administration et de leurs suppléants

1. Tous les membres et leurs suppléants élus au Conseil d'administration par les Membres de la catégorie I ont un mandat de trois ans, y compris ceux qui sont élus à la première élection des membres du Conseil d'administration.

2. En prenant part à l'élection des membres du Conseil d'administration qui représentent des Membres de la catégorie I, chaque gouverneur représentant un tel Membre fait bénéficier un seul candidat de toutes les voix dont dispose le Membre qui l'a nommé.

3. Si, lors d'un tour de scrutin, le nombre des candidats est égal au nombre de membres à élire, chaque candidat est réputé élu au nombre des voix qu'il a recueillies à ce tour de scrutin.

4. a) Si, lors d'un tour de scrutin, le nombre des candidats dépasse le nombre des membres à élire, les six candidats ayant recueilli le plus grand nombre de voix sont élus, étant entendu que nul n'est élu s'il a obtenu moins de neuf pour cent du nombre total des voix attribuées à la catégorie I.

b) Si, lors du premier tour de scrutin, six membres sont élus, les voix exprimées en faveur des candidats non élus sont réputées reportées sur l'élection de l'un quelconque des six membres que choisit chaque gouverneur disposant de ces voix.

5. Si le nombre des membres élus au premier tour de scrutin est inférieur à six, il est procédé à un deuxième tour de scrutin lors duquel le Membre ayant recueilli le plus petit nombre de voix au précédent tour de scrutin est inéligible. Peuvent seuls voter lors du deuxième tour de scrutin :

a) les gouverneurs ayant voté au premier tour de scrutin pour un candidat qui n'a pas été élu, et

b) les gouverneurs qui, ayant voté pour un membre qui a été élu, sont considérés, aux termes du paragraphe 6, comme ayant porté le nombre des voix exprimées pour ce Membre à plus de quinze pour cent des voix admissibles.

6. a) Pour déterminer s'il y a lieu de considérer que les voix données par un gouverneur à un membre ont porté le total des voix recueillies par ce dernier à plus de quinze pour cent du total des voix admissibles, il convient de faire figurer dans lesdits quinze pour cent, en premier lieu, les voix du gouverneur ayant donné le plus grand nombre de voix audit membre, puis, en deuxième lieu, les voix du gouverneur ayant, immédiatement après le gouverneur précédemment visé, donné audit membre le plus grand nombre de voix, et ainsi de suite jusqu'à ce que la proportion de quinze pour cent soit atteinte.

b) Si, lors d'un tour de scrutin, plusieurs gouverneurs disposant d'un nombre égal de voix ont voté pour le même candidat et si les voix d'un ou de plusieurs d'entre eux, mais non de tous, peuvent être considérées comme ayant porté le total des voix à plus de quinze pour cent des voix admissibles, le gouverneur admis à voter au tour de scrutin suivant est choisi par tirage au sort.

7. Tout gouverneur dont un certain nombre de voix doivent entrer en ligne de compte pour que le total des voix recueillies par un membre quelconque soit porté à plus de douze pour cent est réputé donner toutes ses voix audit membre, même si le total des voix recueillies par ce membre se trouve de ce fait porté à plus de quinze pour cent.

8. Si, après le deuxième tour de scrutin, le nombre de membres élus est inférieur à six, il est procédé, sur la base des règles énoncées ci-dessus, à un nouveau tour de scrutin jusqu'à ce que six membres soient élus; toutefois, lorsque cinq membres sont élus, le sixième peut l'être à la majorité simple des voix qui restent et il est considéré comme élu par la totalité de ces voix.

9. Chaque membre élu au Conseil d'administration peut désigner son suppléant parmi les Membres dont les voix sont réputées l'avoir élu.

C. Répartition des voix au Conseil d'administration

1. Tout membre élu au Conseil d'administration par un ou plusieurs gouverneurs qui représentent un ou plusieurs Membres de la catégorie I dispose du nombre des voix attribuées à ce ou ces Membres. Lorsque le membre représente plus d'un Membre, il peut user séparément des voix des Membres qu'il représente.

2. Si les droits de vote d'un Membre de la catégorie I changent dans l'intervalle entre les élections de membres du Conseil d'administration :

a) Il n'en résulte aucun changement parmi ces membres;

b) Les droits de vote de chacun des membres du Conseil d'administration sont ajustés à compter de la date effective du changement des droits de vote du ou des Membres qu'il représente;

c) Le gouverneur d'un nouveau Membre de la catégorie I peut désigner un membre déjà en fonctions du Conseil d'administration pour le représenter et user des voix dont il dispose jusqu'à la prochaine élection de membres du Conseil. Durant cette période, un membre ainsi désigné est réputé avoir été élu par ce gouverneur.

D. Amendements

1. Les gouverneurs représentant des Membres de la catégorie I peuvent, à l'unanimité, amender les dispositions des sous-parties A et B. A moins qu'il n'en soit décidé autrement, l'amendement entre en vigueur avec effet immédiat. Le Président est informé de tout amendement des sous-parties A et B.

2. Les gouverneurs représentant des Membres de la catégorie I peuvent amender les dispositions de la sous-partie C si une majorité de soixante-quinze pour cent de l'ensemble des voix dont disposent ces gouverneurs se prononce en faveur de l'amendement. A moins qu'il n'en soit autrement, l'amendement entre en vigueur avec effet immédiat. Le Président est informé de tout amendement de la sous-partie C.

Partie II : Catégorie II

A. Répartition des voix au Conseil des gouverneurs

1. 25 pour cent des voix de la catégorie II sont répartis de façon égale entre les Membres de cette catégorie.

2. Les voix restantes - soit 75 pour cent - sont réparties entre les membres de la catégorie II suivant les mêmes proportions que celles qui existent entre les contributions fournies par chacun des Membres (en application de la section 5 c) de l'article 4) et le montant total des contributions des Membres de la catégorie II.

3. Au Conseil des gouverneurs, chaque gouverneur représentant un Membre de la catégorie II use des voix attribuées à ce Membre.

B. Election des membres du Conseil d'administration et de leurs suppléants

1. Tous les membres et membres suppléants du Conseil d'administration qui font partie de la catégorie II ont un mandat de trois ans, y compris ceux qui sont élus à la première élection au Conseil d'administration.

2. Chaque candidat à la qualité de membre du Conseil d'administration peut, en consultation avec tous les autres Membres de la catégorie II, convenir avec un autre Membre de ladite catégorie que ce dernier présentera sa candidature au poste de suppléant du premier candidat. Les suffrages exprimés en faveur du candidat à la qualité de membre sont également décomptés en faveur de son suppléant.

3. Lors de l'élection des membres et membres suppléants du Conseil d'administration, chaque gouverneur fait bénéficier ses candidats de toutes les voix dont dispose le Membre qui l'a nommé.

4. Si, lors d'un tour de scrutin, le nombre de candidats ayant recueilli des voix :

a) est égal au nombre de postes à pourvoir, ces candidats sont tous réputés élus;

b) est inférieur au nombre de postes à pourvoir, ces candidats sont tous réputés élus, et des tours de scrutin supplémentaires ont lieu pour pourvoir les postes restés vacants;

c) dépasse le nombre de postes à pourvoir, le candidat (ou les candidats ayant recueilli le même nombre de voix) ayant recueilli le plus petit nombre de voix sont éliminés et, si le nombre des autres candidats ayant recueilli des voix :

i) est égal au nombre de postes à pourvoir, ces candidats sont tous réputés élus;

ii) est inférieur au nombre de postes à pourvoir, ces candidats sont tous réputés élus et des tours de scrutin supplémentaires ont lieu pour pourvoir les postes restés vacants; la participation à ces derniers tours est limitée aux gouverneurs qui n'ont pas voté pour un membre déjà élu;

iii) dépasse le nombre des postes à pourvoir, des tours de scrutin supplémentaires ont lieu; la participation à ces derniers tours est limitée aux gouverneurs qui n'ont pas voté pour un membre déjà élu.

C. Répartition des voix au Conseil d'administration

1. Au Conseil d'administration, un membre élu par un ou des gouverneurs représentant un ou des Membres de la catégorie II use des voix attribuées à ce ou ces Membres. Un membre du Conseil d'administration représentant plus d'un Membre peut user séparément des voix des Membres qu'il représente.

2. Si les droits de vote d'un Membre de la catégorie II changent entre les dates prévues pour l'élection de membres du Conseil d'administration :

a) il n'en résulte aucun changement parmi ces membres;

b) les droits de vote d'un membre du Conseil d'administration sont modifiés en conséquence à compter de la date effective du changement des droits de vote du ou des Membres qu'il représente;

c) le gouverneur d'un nouveau Membre de la catégorie II peut désigner un membre déjà en fonctions du Conseil d'administration pour le représenter et user des voix dont il dispose jusqu'à la prochaine élection de membres du Conseil. Durant cette période, un membre ainsi désigné est réputé avoir été élu par ce gouverneur.

D. Amendements

1. Les dispositions des sections A-D peuvent être amendées par un vote des gouverneurs représentant les deux tiers des Membres de la catégorie II dont les contributions (fournies en application de la section 5 c) de l'article 4) représentent 70 pour cent des contributions de tous les Membres de la catégorie. Tout amendement sera porté à la connaissance du Président.

Partie III : Catégorie III

A. Répartition des voix au Conseil des gouverneurs

Les 600 voix de la catégorie III sont réparties de façon égale entre les Membres de cette catégorie.

B. Election des membres du Conseil d'administration et de leurs suppléants

1. Sur les six membres et les six suppléants du Conseil d'administration élus parmi les Membres de la catégorie III, deux membres et deux suppléants viennent de chacune des régions d'Afrique, d'Amérique latine et d'Asie, telles que ces régions sont reconnues suivant la pratique de la Conférence des Nations Unies sur le commerce et le développement.

2. Les modalités d'élection des membres du Conseil d'administration et de leurs suppléants pour la catégorie III, conformément à la section 5 a) de l'article 6 de l'Accord et, selon la section 5 b) de cet article, la durée du mandat de ces membres et suppléants élus lors de la première élection, sont définies soit, avant l'entrée en vigueur de l'Accord, à la majorité simple des Etats figurant dans la partie I de l'Annexe I en qualité d'Etats pouvant devenir Membres de la catégorie III, soit, après l'entrée en vigueur de l'Accord, à la majorité simple des Membres de la catégorie III.

C. Répartition des voix au Conseil d'administration

Au Conseil d'administration, chaque membre de la catégorie III dispose de 100 voix.

D. Amendements

La Sous-partie B peut être modifiée de temps à autre à la majorité des deux tiers des Membres de la catégorie III. Tout amendement sera porté à la connaissance du Président.

الجزء الثالث : الفئة الثالثة

(ألف) توزيع الأصوات في مجلس المحافظين

توزع أصوات الفئة الثالثة في مجلس المحافظين والبالغ عددها ٦٠٠ صوت بالتساوى بين أعضاء هذه الفئة .

(باء) انتخاب أعضاء المجلس التنفيذى ومناوبيهم

١ — توزع مقاعد الأعضاء الستة والأعضاء الستة المناوبين الذين ينتخبون للمجلس التنفيذى عن الفئة الثالثة ، بواقع اثنين من الأعضاء واثنين من الأعضاء المناوبين عن كل من الأقاليم التالية : آسيا و افريقيا و أمريكا اللاتينية ، كما هي محددة في العرف السائد في مؤتمر الأمم المتحدة للتجارة والتنمية .

٢ — تتم الموافقة على اجراءات انتخاب الأعضاء والأعضاء المناوبين في المجلس التنفيذى من الفئة الثالثة ، وفقا للبند ٥ (أ) من المادة ٦ من الاتفاقية ، وتتقرر مدة عضوية الأعضاء والأعضاء المناوبين المنتخبين في الانتخاب الأول ، وفقا للبند ٥ (ب) من تلك المادة ، وذلك اما قبل سريان الاتفاقية بأغلبية بسيطة من الدول المدرجة في الجزء الأول من الجدول الأول بوصفها أعضاء محتملة في الفئة الثالثة ، واما بعد نفاذ الاتفاقية بأغلبية بسيطة من أعضاء الفئة الثالثة .

(جيم) توزيع الأصوات في المجلس التنفيذى

يكون لكل عضو في المجلس التنفيذى من الفئة الثالثة ١٠٠ صوت .

(دال) التعديلات

يجوز تعديل الجزء الفرعي (باء) من آن لآخر بأغلبية ثلثي أعضاء الفئة الثالثة . وتبلغ جميع التعديلات الى المدير .

'١' تكون مساوية لعدد المناصب المراد شغلها ، يعتبر أن جميع هؤلاء المرشحين قد انتخبوا ،

'٢' أقل من عدد المناصب المراد شغلها ، فيعتبر أن جميع هؤلاء المرشحين قد انتخبوا ، وتجرى اقتراعات اضافية لشغل المناصب المتبقية ، على أن يقتصر الاشتراك فيها على المحافظين الذين لم تسهم أصواتهم في انتخاب أى عضو تم انتخابه بالفعل ،

'٣' أكثر من عدد المناصب المراد شغلها ، فتجرى اقتراعات اضافية ، يقتصر الاشتراك فيها على المحافظين الذين لم تسهم أصواتهم في انتخاب أى عضو تم انتخابه بالفعل .

(جيم) توزيع الأصوات في المجلس التنفيذى

١ — يكون من حق كل عضو في المجلس التنفيذى انتخبه محافظ أو محافظون يمثلون عضوا أو أعضاء في الصندوق من الفئة الثانية في المجلس التنفيذى أن يدلي بأصوات ذلك العضو أو الأعضاء . ويجوز للعضو الذى يمثل أكثر من عضو واحد من أعضاء الصندوق أن يدلي بأصوات الأعضاء الذين يمثلهم كل على انفراد .

٢ — واذا تغيرت حقوق تصويت عضو من أعضاء الفئة الثانية بين المواعيد المحددة لانتخاب أعضاء المجلس التنفيذى :

(أ) لا يطرأ أى تغيير في هؤلاء الأعضاء نتيجة لذلك ،

(ب) تعدل حقوق التصويت التي يتمتع بها عضو المجلس التنفيذى ابتداء من اليوم الذى يسرى فيه تغيير حقوق تصويت عضو الصندوق الذى يمثله أو أعضاء الصندوق الذين يمثلهم ،

(ج) يجوز للمحافظ الذى يمثل عضوا جديدا في الصندوق من الفئة الثانية أن يعين عضوا موجودا في المجلس التنفيذى لتمثيله ، ويدلي بأصواته حتى الانتخاب التالي لأعضاء المجلس . وخلال هذه الفترة يعتبر العضو الذى عين لهذا الغرض كما لو كان قد انتخبه هذا المحافظ الذى عينه .

(دال) التعديلات

يجوز تعديل أحكام الأجزاء الفرعية من ألف الى دال بتصويت المحافظين الذين يمثلون ثلثي أعضاء الفئة الثانية والذين تصل اشتراكاتهم (التي قدمت وفقا للبند ٥ (ج) من المادة ٤) الى ٧٠٪ من اشتراكات جميع أعضاء الفئة الثانية . وتبلغ جميع التعديلات الى المدير .

الجزء الثاني : الفئة الثانية

(ألف) توزيع الأصوات في مجلس المحافظين

١ — يوزع ٢٥ ٪ من أصوات الفئة الثانية بين أعضاء هذه الفئة بالتساوى .

٢ — أما بقية الأصوات ونسبتها ٧٥ ٪ فتوزع بين أعضاء الفئة الثانية بنسبة مساهمة كل عضو (المقدمة وفقا للبند ٥ (ج) من المادة ٤) في مجموع مساهمات أعضاء الفئة الثانية .

٣ — يكون لكل محافظ يمثل عضوا من الفئة الثانية في مجلس المحافظين أن يدلي بأصوات هذا العضو .

(باء) انتخاب أعضاء المجلس التنفيذى ومناوبيهم

١ — تكون مدة عضوية جميع الأعضاء والاعضاء المناوبين في المجلس التنفيذى من الفئة الثانية ثلاث سنوات ، وينطبق ذلك على الأعضاء الذين انتخبوا في الانتخاب الأول لعضوية المجلس التنفيذى .

٢ — يجوز لكل مرشح لعضوية المجلس التنفيذى ، بالتشاور مع جميع الأعضاء الآخرين في الفئة الثانية ، أن يتفق مع عضو آخر في تلك الفئة على أن يكون هذا الأخير مرشحا كمناوب له . ويحسب التصويت للمرشح كعضو تصويتا لمناوبه .

٣ — عند اجراء التصويت لانتخاب الأعضاء والأعضاء المناوبين في المجلس التنفيذى ، يدلي كل محافظ لصالح مرشحيه بجميع الأصوات التي تكون من حق العضو الذى عيّن هذا المحافظ .

٤ — واذا حدث عند اجراء أى اقتراع أن نال عدد المرشحين أصواتا :

(أ) تتعادل مع عدد المناصب المراد شغلها ، يعتبر أن جميع المرشحين قد تم انتخابهم ،

(ب) تقل عن عدد المناصب المراد شغلها ، فيعتبر أن هؤلاء المرشحين قد تم انتخابهم ، ثم تجرى اقتراعات اضافية لشغل المناصب المتبقية ،

(ج) تزيد عن عدد المناصب المراد شغلها ، يستبعد المرشح الذى يحصل على أقل عدد من الأصوات (أو المرشحون الذين يحصلون على عدد متساو من الأصوات هو أقل عدد من الأصوات) ، واذا حدث وحصل المرشحون الباقون على أصوات :

(دال) التعديلات

١ — يجوز للمحافظين الذين يمثلون أعضاء الفئة الأولى بقرار اجماعي منهم أن يعدلوا أحكام الجزئين الفرعيين ألف وباء . وتكون التعديلات نافذة فورا ما لم ينص على غير ذلك . وتبلغ تعديلات الجزئين الفرعيين ألف وباء الى المدير .

٢ — يجوز للمحافظين الذين يمثلون أعضاء الفئة الأولى أن يعدلوا أحكام الجزء جيم بقرار يصدر بأغلبية خمسة وسبعين في المائة من مجموع حقوق تصويت هؤلاء المحافظين . وتكون التعديلات نافذة فورا ما لم ينص على غير ذلك . وتبلغ تعديلات الجزء الفرعي جيم الى المدير .

٧ — اذا كان من اللازم حساب جزء من أصوات أحد المحافظين ليصل مجموع أصوات أى عضو الى أكثر من اثني عشر في المائة ، فيعتبر أن هذا المحافظ قد أدلى بجميع أصواته لصالح هذا العضو حتى ولو تجاوز بذلك مجموع الأصوات التي حصل عليها هذا العضو خمسة عشر في المائة .

٨ — اذا لم يتم انتخاب ستة أعضاء بعد اجراء الاقتراع الثاني ، يجرى اقتراع آخر بموجب المبادىء ذاتها حتى يتم انتخاب ستة أعضاء ، على أنه يمكن ، بعد انتخاب خمسة أعضاء ، انتخاب العضو السادس بالأغلبية البسيطة للأصوات المتبقية ، وتعتبر الأصوات المتبقية قد أسهمت في انتخابه .

٩ — لكل عضو منتخب في المجلس التنفيذى أن يعين عضوا مناوبا من بين أعضاء الصندوق الذين تعتبر أصواتهم قد أسهمت في انتخابه .

(جيم) توزيع الأصوات في المجلس التنفيذى

١ — يكون من حق كل عضو في المجلس التنفيذى انتخبه محافظ أو محافظون يمثلون عضوا أو أعضاء في الصندوق من الفئة الأولى ، أن يدلي بأصوات ذلك العضو أو الأعضاء . ويجوز للعضو الذى يمثل أكثر من عضو واحد من أعضاء الصندوق أن يدلي بأصوات الأعضاء الذين يمثلهم كل على انفراد .

٢ — اذا تغيرت حقوق التصويت التي يتمتع بها أحد أعضاء الصندوق من الفئة الأولى بين المواعيد المحددة لانتخاب أعضاء المجلس التنفيذى :

(أ) لا يطرأ أى تغيير على هؤلاء الأعضاء نتيجة لذلك ،

(ب) تعدل حقوق التصويت التي يتمتع بها كل عضو من أعضاء المجلس التنفيذى اعتبارا من تاريخ بدء نفاذ التغيير في حقوق التصويت التي يتمتع بها عضو الصندوق الذى يمثله أو أعضاء الصندوق الذين يمثلهم ،

(ج) يجوز لمحافظ يمثل عضوا جديدا من أعضاء الصندوق من الفئة الأولى أن يختار أحد أعضاء المجلس التنفيذى الموجودين ليمثله ويدلي بأصواته الى أن يجرى الانتخاب التالي لأعضاء المجلس . وخلال مثل هذه الفترة يعتبر العضو المختار على هذا النحو منتخبا من جانب المحافظ الذى اختاره .

٣ — عندما يتساوى عدد المرشحين وعدد الأعضاء المراد انتخابهم في أى اقتراع ، يعتبر كل مرشح منتخبا بعدد الأصوات التي نالها في مثل هذا الاقتراع .

٤ — (أ) عندما يتجاوز عدد المرشحين عدد الأعضاء المراد انتخابهم في أى اقتراع ، ينتخب المرشحون الستة الذين ينالون أكبر عدد من الأصوات ، على ألا يعتبر منتخبا أى مرشح ينال أقل من تسعة في المائة من مجموع حقوق التصويت للفئة الأولى .

(ب) اذا انتخب ستة أعضاء في الاقتراع الأول ، يعتبر أن الأصوات التي حصل عليها المرشحون غير المنتخبين قد أسهمت في انتخاب أى واحد من الأعضاء الستة يختاره كل محافظ يتمتع بحق الادلاء بمثل هذه الأصوات .

٥ — اذا لم يتم انتخاب ستة أعضاء في الاقتراع الأول ، يجرى اقتراع ثان لا يجوز فيه انتخاب العضو الذى نال أقل عدد من الأصوات في الاقتراع السابق ، ولا يصوّت فيه الا :

(أ) المحافظون الذين صوّتوا في الاقتراع السابق لصالح مرشح لم ينتخب ،

(ب) المحافظون الذين أدلوا بأصواتهم لأحد الأعضاء المنتخبين فارتفعت الأصوات التي حصل عليها ذلك العضو الى أكثر من خمسة عشر في المائة من الأصوات المجازة ، وفقا للفقرة ٦ .

٦ — (أ) وعند البت فيما اذا كانت الأصوات التي أدلى بها أى محافظ تعتبر أصواتا رفعت مجموع الأصوات التي حصل عليها أى عضو الى ما يتجاوز نسبة الخمسة عشر في المائة من الأصوات المجازة ، يجب أن تدخل في حساب نسبة الخمسة عشر في المائة أولا أصوات المحافظ الذى أدلى بأكبر عدد من الأصوات لهذا العضو ، ثم أصوات المحافظ الذى أدلى بالعدد الأكبر التالي ، وهكذا حتى يتم التوصل الى نسبة الخمسة عشر في المائة .

(ب) واذا كان محافظان أو أكثر ممن لهم نفس عدد الأصوات قد صوّتوا ، في أى اقتراع ، لصالح نفس المرشح واذا أمكن اعتبار أن أصوات محافظ واحد أو أكثر من مثل هؤلاء المحافظين ، لا جميعهم ، قد جعلت مجموع الأصوات يتجاوز خمسة عشر في المائة من الأصوات المجازة ، يتقرر عن طريق القرعة من يحق لهم التصويت في الاقتراع التالي .

الجزء الأول : الفئة الأولى

(ألف) توزيع الأصوات في مجلس المحافظين

١ — يوزع ٥ر١٧ في المائة من أصوات الفئة الأولى بين أعضاء هذه الفئة بالتساوى .

٢ — أما بقية الأصوات ونسبتها ٥ر٨٢ في المائة فتوزع بين أعضاء الفئة الأولى حسب النسبة القائمة بين ما دفعه كل عضو :

(أ) من المساهمات الأولية على النحو المحدد في وثيقة التصديق أو القبول أو الموافقة أو الانضمام الخاصة به ؛

(ب) من المساهمات الاضافية والزيادات في المساهمات وفقا للبند ٥ (ج) من المادة ٤

وبين مجموع مساهمات أعضاء الفئة الأولى .

٣ — ولدى تحديد حقوق التصويت بموجب البند ٢ ، تحدد قيمة المساهمات بما يعادلها من حقوق السحب الخاصة في تاريخ بدء سريان الاتفاقية وبعد ذلك كلما طرأت زيادة على مجموع مساهمات أعضاء الفئة الأولى نتيجة لانضمام عضو جديد الى الفئة الأولى ، أو طرأت زيادة على مساهمة عضو ما من الفئة الأولى ، أو كلما قدمت مساهمات اضافية من قبل أعضاء الفئة الأولى .

٤ — يكون لكل محافظ يمثل عضوا من الفئة الأولى في مجلس المحافظين أن يدلي بأصوات هذا العضو .

(باء) انتخاب أعضاء المجلس التنفيذى وأعضائه المناوبين

١ — تكون مدة عضوية أعضاء المجلس التنفيذى وأعضائه المناوبين الذين ينتخبهم أعضاء الفئة الأولى ثلاث سنوات ، وينطبق ذلك على الأعضاء الذين انتخبوا في الانتخاب الأول لعضوية المجلس التنفيذى .

٢ — ولدى الاقتراع لانتخاب أعضاء المجلس التنفيذى الذين يمثلون أعضاء الفئة الأولى ، يدلي كل محافظ يمثل عضوا من هؤلاء الأعضاء ، لمرشح واحد ، بجميع الأصوات التي يحق للعضو الذى عين ذلك المحافظ الادلاء بها .

الجدول الثانـــي

توزيع الأصوات وانتخاب أعضاء المجلس التنفيذ ى

الجزء الأول : الفئة الأولى

الجزء الفرعي أ : توزيع الأصوات في مجلس المحافظين

الجزء الفرعي ب : انتخاب أعضاء المجلس التنفيذ ى ومناوبيهم

الجزء الفرعي ج : توزيع الأصوات في المجلس التنفيذ ى

الجزء الفرعي د : التعديلات

الجزء الثاني : الفئة الثانية

الجزء الفرعي أ : توزيع الأصوات في مجلس المحافظين

الجزء الفرعي ب : انتخاب أعضاء المجلس التنفيذ ى ومناوبيهم

الجزء الفرعي ج : توزيع الأصوات في المجلس التنفيذ ى

الجزء الفرعي د : التعديلات

الجزء الثالث : الفئة الثالثـــة

الجزء الفرعي أ : توزيع الأصوات في مجلس المحافظين

الجزء الفرعي ب : انتخاب أعضاء المجلس التنفيذ ى ومناوبيهم

الجزء الفرعي ج : توزيع الأصوات في المجلس التنفيذ ى

الجزء الفرعي د : التعديلات

الجدول (تابع)

الدولة	العملة	المقدار بالعملات	المعادل بحقوق السحب الخاصة (٣) قابلة للتحويل الحر	غير قابلة للتحويل
الفئة الثالثة (تابع)				
رومانيا	ليو (بما يعادل) بدولار الولايات المتحدة	١ ٠٠٠ ٠٠٠		٨٧٤ ٥٥٥
سرى لانكا	دولار الولايات المتحدة	٥٠٠ ٠٠٠	٤٣٧ ٢٧٨	
	روبية سرى لانكا (بما يعادل) بدولار الولايات المتحدة	٥٠٠ ٠٠٠		٤٣٧ ٢٧٨
سيراليون	ليون	٢٠ ٠٠٠		١٥ ٤٩٧
شيلي	دولار الولايات المتحدة	٥٠ ٠٠٠	٤٣ ٧٢٨	
غانا	دولار الولايات المتحدة	١٠٠ ٠٠٠	٨٧ ٤٥٦	
غينيا	سيلي	٢٥ ٠٠٠ ٠٠٠ (ب)		١ ٠١٢ ١٤٥
الفلبين	دولار الولايات المتحدة (و)	٢٥٠ ٠٠٠ (و)	٤٣ ٧٢٨	١٧٤ ٩١١
كينيا	شلن كيني (بما يعادل) بدولار الولايات المتحدة	١ ٠٠٠ ٠٠٠		٨٧٤ ٥٥٥
مصر	جنيه مصرى (بما يعادل) بدولار الولايات المتحدة	٣٠٠ ٠٠٠		٢٦٢ ٣٦٧
المكسيك	دولار الولايات المتحدة	٥ ٠٠٠ ٠٠٠	٤ ٣٧٢ ٧٧٥	
نيكاراغوا	كوردوبا	٢٠٠ ٠٠٠		٢٤ ٨٩٤
الهند	دولار الولايات المتحدة	٢ ٥٠٠ ٠٠٠	٢ ١٨٦ ٣٨٨	
	روبية هندية (بما يعادل) بدولار الولايات المتحدة	٢ ٥٠٠ ٠٠٠		٢ ١٨٦ ٣٨٨
هندوراس	دولار الولايات المتحدة	٢٥ ٠٠٠	٢١ ٨٦٤	
يوغوسلافيا	دينار يوغوسلافي (بما يعادل) بدولار الولايات المتحدة	٣٠٠ ٠٠٠		٢٦٢ ٣٦٧
	المجموع الفرعي		٧ ٨٣٦ ٠١٧	٩ ٠٦٨ ٧٦٣
	مجموع العملات القابلة للتحويل الحر		٨٨٤ ٨٥٣ ٧٨٠*	
	المجموع الكلي (للعملات القابلة وغير القابلة للتحويل الحر)			٨٩٣ ٩٢٢ ٥٤٣

* ما يعادل ١ ٠١١ ٧٧٦ ٠٢٣ دولار من دولارات الولايات المتحدة حسب قيمتها في ١٠ حزيران/يونيه ١٩٧٦ .

(و) من هذا التعهد هناك مبلغ ٢٠٠ ٠٠٠ دولار من دولارات الولايات المتحدة ذكر انه خاضع لتأكيد شروطه، بما في ذلك شروط الدفع ونوع العملة . وبناء على هذا ادرج هذا المبلغ تحت بند "العملات غير القابلة للتحويل الحر" .

الجدول (تابع)

الدولة	العملة	المقدار بالعملات	المعادل بحقوق السحب الخاصة (٣) قابلة للتحويل الحر	غير قابلة للتحويل
الفئة الثالثة				
الارجنتين	بيزو ارجنتيني	٢٤٠ ٠٠٠ ٠٠٠ (د)		١ ٤٩٩ ٢٣٧
اسرائيل	جنيه اسرائيلي (بما يعادل تقريبا) بدولار الولايات المتحدة	١٥٠ ٠٠٠ (ب) (هـ)		١٣١ ١٨٣
اكوادور	دولار الولايات المتحدة	٢٥ ٠٠٠	٢١ ٨٦٤	
اوغندا	شلن اوغندى	٢٠٠ ٠٠٠		٢٠ ٨٣٢
باكستان	دولار الولايات المتحدة	٥٠٠ ٠٠٠	٤٣٧ ٢٧٨	
	روبية باكستانية (بما يعادل) بدولار الولايات المتحدة	٥٠٠ ٠٠٠		٤٣٧ ٢٧٨
بنغلاديش	تاكا (بما يعادل) بدولار الولايات المتحدة	٥٠٠ ٠٠٠		٤٣٧ ٢٧٨
تايلند	دولار الولايات المتحدة	١٠٠ ٠٠٠	٨٧ ٤٥٦	
تركيا	ليرة تركية (بما يعادل) بدولار الولايات المتحدة	١٠٠ ٠٠٠		٨٧ ٤٥٦
تونس	دينار تونسي	٥٠ ٠٠٠		١٠٠ ٦٢١
جمهورية تنزانيا المتحدة	شلن تنزاني	٣٠٠ ٠٠٠		٣١ ٠٥٦
الجمهورية العربية السورية	ليرة سورية	٥٠٠ ٠٠٠		١١١ ٤٠٩
جمهورية الكاميرون المتحدة	دولار الولايات المتحدة	١٠ ٠٠٠	٨ ٧٤٦	
جمهورية كوريا	دولار الولايات المتحدة	١٠٠ ٠٠٠	٨٧ ٤٥٦	
	وون (بما يعادل) بدولار الولايات المتحدة	١٠٠ ٠٠٠		٨٧ ٤٥٦

(د) تنفق داخل اقليم الارجنتين مقابل السلع أو الخدمات اللازمة للصندوق.

(هـ) تستخدم من أجل الحصول على المساعدة التقنية.

(يتبع)

الجدول (تابع)

الدولة	العملة	المقدار بالعملات	المعادل بحقوق السحب الخاصة (٣)
الفئة الأولى (تابع)			
النمسا	دولار الولايات المتحدة	٤ ٨٠٠ ٠٠٠ (ب)	٤ ١٩٧ ٨٦٤
نيوزيلندا	دولار نيوزيلندى	٢ ٠٠٠ ٠٠٠ (ب)	١ ٧٢١ ٩٩٨
هولندا	جلدر هولندى	١٠٠ ٠٠٠ ٠٠٠	٣٤ ٥٩٤ ٢٦٥
	دولار الولايات المتحدة	٣ ٠٠٠ ٠٠٠)	
الولايات المتحدة	دولار الولايات المتحدة	٢٠٠ ٠٠٠ ٠٠٠	١٧٤ ٩١١ ٠٠٠
اليابان	دولار الولايات المتحدة	٥٥ ٠٠٠ ٠٠٠ (ب)	٤٨ ١٠٠ ٥٢٥
	المجموع الفرعي		٤٩٦ ١٤٩ ٠٥٩
الفئة الثانية			
الامارات العربية	دولار الولايات المتحدة	١٦ ٥٠٠ ٠٠٠	١٤ ٤٣٠ ١٥٨
اندونيسيا	دولار الولايات المتحدة	١ ٢٥٠ ٠٠٠	١ ٠٩٣ ١٩٤
ايران	دولار الولايات المتحدة	١٢٤ ٧٥٠ ٠٠٠	١٠٩ ١٠٠ ٧٣٦
الجزائر	دولار الولايات المتحدة	١٠ ٠٠٠ ٠٠٠	٨ ٧٤٥ ٥٥٠
الجمهورية العربية الليبية	دولار الولايات المتحدة	٢٠ ٠٠٠ ٠٠٠	١٧ ٤٩١ ١٠٠
العراق	دولار الولايات المتحدة	٢٠ ٠٠٠ ٠٠٠	١٧ ٤٩١ ١٠٠
غابون	دولار الولايات المتحدة	٥٠٠ ٠٠٠	٤٣٧ ٢٧٨
فنزويلا	دولار الولايات المتحدة	٦٦ ٠٠٠ ٠٠٠	٥٧ ٧٢٠ ٦٣٠
قطر	دولار الولايات المتحدة	٩ ٠٠٠ ٠٠٠	٧ ٨٧٠ ٩٩٥
الكويت	دولار الولايات المتحدة	٣٦ ٠٠٠ ٠٠٠	٣١ ٤٨٣ ٩٨٠
المملكة العربية السعودية	دولار الولايات المتحدة	١٠٥ ٥٠٠ ٠٠٠	٩٢ ٢٦٥ ٥٥٣
نيجيريا	دولار الولايات المتحدة	٢٦ ٠٠٠ ٠٠٠	٢٢ ٧٣٨ ٤٣٠
	المجموع الفرعي		٣٨٠ ٨٦٨ ٧٠٤

(يتبع)

الجزء الثاني — التعهدات بتقديم المساهمات الأولية (٢)

الدولة	العملة	المقدار بالعملات	المعادل بحقوق السحب الخاصة (٣)
الفئة الأولى			
اسبانيا	دولار الولايات المتحدة	٢ ٠٠٠ ٠٠٠ (أ)	١ ٧٤٩ ١١٠
استراليا	دولار استرالي	٨ ٠٠٠ ٠٠٠ (ب)	٨ ٦٠٩ ٨٤٠
المانيا، جمهورية — الاتحادية	دولار الولايات المتحدة	٥٥ ٠٠٠ ٠٠٠ (ب) (ج)	٤٨ ١٠٠ ٥٢٥
ايرلندا	جنيه استرليني	٥٧٠ ٠٠٠ (ب)	٨٨٣ ٣٣٥
ايطاليا	دولار الولايات المتحدة	٢٥ ٠٠٠ ٠٠٠ (ب)	٢١ ٨٦٣ ٨٧٥
بلجيكا	فرنك بلجيكي	٥٠٠ ٠٠٠ ٠٠٠)	
	دولار الولايات المتحدة	١ ٠٠٠ ٠٠٠) (ب)	١١ ٩٣٠ ٨٥٥
الدانمرك	دولار الولايات المتحدة	٧ ٥٠٠ ٠٠٠ (ب)	٦ ٥٥٩ ١٠٦٣
السويد	كرون سويدي	١٠٠ ٠٠٠ ٠٠٠)	
	دولار الولايات المتحدة	٣ ٠٠٠ ٠٠٠)	٢٢ ٣٢٥ ٢٦٥
سويسرا	فرنك سويسري	٢٢ ٠٠٠ ٠٠٠ (ب)	٧ ٧٢٠ ٧٩٠
فرنسا	دولار الولايات المتحدة	٢٥ ٠٠٠ ٠٠٠	٢١ ٨٦٣ ٨٧٥
فنلندا	مارك فنلندي	١٢ ٠٠٠ ٠٠٠ (ب)	٢ ٦٩٢ ٣٢٠
كندا	دولار كندي	٣٣ ٠٠٠ ٠٠٠ (ب)	٢٩ ٤٩٧ ٤٤٦
لكسمبرغ	حقوق السحب الخاصة	٣٢٠ ٠٠٠ (ب)	٣٢٠ ٠٠٠
المملكة المتحدة	جنيه استرليني	١٨ ٠٠٠ ٠٠٠	٢٧ ٨٩٤ ٧٨٠
النرويج	كرون نرويجي	٧٥ ٠٠٠ ٠٠٠ (ب))	
	دولار الولايات المتحدة	٩ ٩٨١ ٨٥١)	٢٠ ٦١٢ ٢٢٨

(يتبع)

---

(٢) بشرط الحصول ، حيثما يقتضي الأمر ، على الموافقة التشريعية اللازمة .

(٣) حسب قيمة حقوق السحب الخاصة لدى صندوق النقد الدولي في ١٠ حزيران/يونيه ١٩٧٦ . وهذه القيم المعادلة المذكورة لمجرد الاعلام في ضوء البند ٢ (أ) من المادة ٥ من الاتفاقية على ان يكون مفهوما أن المساهمات الأولية المتعهد بها ستدفع وفقا للبند ٢ (أ) من المادة ٤ من الاتفاقية بالمقدار والعملة اللذين تحددهما الدولة صاحبة الشأن .

(أ) تدفع على قسطين .

(ب) تدفع على ثلاثة أقساط .

(ج) هذا المبلغ يشمل تعهدا اضافيا بدفع مبلغ قدره ٣ مليون دولار من دولارات الولايات المتحدة يخضع للترتيبات اللازمة فيما يتعلق بالميزانية في السنة المالية ١٩٧٧ .

الفئة الأولى	الفئة الثانية	الفئة الثالثة
		رومانيا
		زائير
		زامبيا
		سرى لانكا
		السلفادور
		السنغال
		سوازيلند
		السودان
		سيراليون
		شيلي
		الصومال
		غانا
		غواتيمالا
		غينيا
		الفلبين
		كوبا
		كوستاريكا
		كولومبيا
		الكونغو
		كينيا
		ليبيريا
		مالطه
		مالي
		مصر
		المغرب
		المكسيك
		نيكاراغوا
		هايتي
		الهند
		هندوراس
		يوغسلافيا
		اليونان

الجدول الأول

الجزء الأول ــ الدول التي تتوفر فيها الشروط اللازمة لتكون من الأعضاء الأصليين

الفئة الأولى	الفئة الثانية	الفئة الثالثة
اسبانيا	الامارات العربية المتحدة	اثيوبيا
استراليا	اندونيسيا	الأرجنتين
المانيا (جمهورية ــ الاتحادية)	ايران	اسرائيل (١)
ايرلندا	الجزائر	اكوادور
ايطاليا	الجمهورية العربية الليبية	اوروغواى
بلجيكا	العراق	أوغندا
الدانمرك	غابون	بابوا غينيا الجديدة
السويد	فنزويلا	باكستان
سويسرا	قطر	البرازيل
فرنسا	الكويت	البرتغال
فنلندا	المملكة العربية السعودية	بنغلاديش
كندا	نيجيريا	بنما
لكسمبرغ		بوتسوانا
المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية		بوليفيا
النرويج		بيرو
النمسا		تايلند
نيوزيلندا		تركيا
هولندا		تشاد
الولايات المتحدة الامريكية		تونس
اليابان		جامايكا
		جمهورية تنزانيا المتحدة
		الجمهورية الدومينيكية
		الجمهورية العربية السورية
		جمهورية الكاميرون المتحدة
		جمهورية كوريا
		الرأس الأخضر
		رواندا

---

(١) بالاشارة الى المادة ٧ ، البند ١ (ب) بشأن استخدام موارد الصندوق من أجل " الدول النامية " ، فان هذا البلد لن يشمله هذا البند كما انه لن يطلب أو يتلقى تمويلا من الصندوق .

البند ٤ : التحفظات

لا يجوز ابداء التحفظات الا على البند ٢ من المادة ١١ من هذه الاتفاقيـــة .

البند ٥ : النصوص الرسمية

حررت هذه الاتفاقية باللغات الاسبانية والانجليزية والعربيـــة والفرنسيـــة وكلها متساوية في الحجية .

ومصداقا لما تقدم ، فان الموقعين أدناه المفوضين تفويضا صحيحـــا قـــد وقعوا هذه الاتفاقية من نسخة أصلية واحدة باللغات الاسبانية والانجليزيـة والعربيـــة والفرنسيـــة .

(ب) على جهة الايداع ارسال الاخطارات المتعلقة بهذه الاتفاقية :

'١' لحين انقضاء سنة على تاريخ بدء سريان الاتفاقية ، الى الدول المدرجة في الجدول الأول للاتفاقية ، وبعد بدء سريان الاتفاقية الى جميع الدول التي أصبحت أطرافا في الاتفاقية والدول التي قبلها مجلس المحافظين في العضوية .

'٢' الى اللجنة التحضيرية التي أنشأها مؤتمر الأمم المتحدة لانشاء الصندوق طوال فترة بقائها ثم بعد ذلك الى مدير الصندوق .

البند ٣ : سريان الاتفاقية

(أ) يبدأ سريان هذه الاتفاقية اذا تلقت جهة الايداع وثائق التصديق أو القبول أو الموافقة أو الانضمام من عدد لا يقل عن ست دول من الفئة الأولى وست دول من الفئة الثانية وأربع وعشرين دولة من الفئة الثالثة بشرط أن تكون مثل هذه الوثائق قد أودعت من دول من الفئتين الأولى والثانية يصل مجموع مساهماتها الأولية المذكورة في تلك الوثائق على الأقل الى ما يعادل ٧٥ مليون دولار من دولارات الولايات المتحدة (بقيمتها في ١٠ يونيو ١٩٧٦) وبشرط استيفاء هذه المتطلبات خلال فترة ثمانية عشر شهرا من تاريخ عرض الاتفاقية للتوقيع أو من أى تاريخ لاحق قد تقرره ، بأغلبية الثلثين من كل فئة ، وتخطر به جهة الايداع ، الدول التي تكون قد أودعت تلك الوثائق قبل نهاية هذه الفترة .

(ب) أما الدول التي تقوم بايداع وثيقة التصديق أو القبول أو الموافقة أو الانضمام بعد بدء سريان الاتفاقية ، فيكون تاريخ ايداعها لتلك الوثيقة هو تاريخ سريان الاتفاقية بالنسبة لها .

المـــادة (١٣)
أحكـام ختاميـــــة

البند ١ : التوقيع على الاتفاقية والتصديق عليها وقبولهـا والموافقة عليها والانضمام اليها

(أ) يجوز التوقيع على هذه الاتفاقية بالأحرف الأولى نيابة عن الدول المدرجة فـــي الجدول الأول لهذه الاتفاقية وذلك في مؤتمر الأمم المتحدة لانشاء الصندوق ، وتعـــرض في مقر الأمم المتحدة بنيويورك للتوقيع عليها من جانب الدول المدرجة في ذلك الجـــدول حالما تبلغ المساهمات الأولية المشار اليها في الجدول والتي يتعين أن تكون بعمـــلات قابلة للتحويل الحر ما يعادل ١٠٠٠ مليون دولار من دولارات الولايات المتحدة (بقيمتها في ١٠ يونيو ١٩٧٦) ، وفي حالة عدم الوفاء بالشرط المذكور قبل ٣٠ سبتمبـر ١٩٧٦ ، تعقد اللجنة التحضيرية التي شكلها المؤتمر اجتماعا للدول المدرجة في الجـدول الأول قبل ٣١ يناير ١٩٧٧ ويكون لهذه الدول ، بأغلبية ثلثي أعضاء كل فئة من الفئـــات ، تخفيض المبلغ المحدد فيما تقدم ووضع شروط أخرى لعرض الاتفاقية للتوقيع عليها .

(ب) تصبح الدول التي توقع الاتفاقية أطرافا فيها بايداع وثيقة تصديق أو قبـــول أو موافقة ، أما الدول المذكورة في الجدول الأول التي لم توقع الاتفاقية فتصبح أطرافا فيهـــا بايداع وثيقة انضمام . ويجب النص ، في وثيقة التصديق أو الموافقة أو القبول أو الانضمـــام التي تقدمها دول الفئتين الأولى والثانية ، على مبلغ المساهمة الأولية الذى تتعهـــد الدولة بتقديمه . ويجوز ادراج التوقيعات أو ايداع وثائق التصديق أو القبول أو الموافقـــة أو الانضمام من جانب هذه الدول خلال سنة واحدة من تاريخ سريان الاتفاقية .

(ج) أما الدول المذكورة في الجدول الأول والتي لم تصبح أطرافا في الاتفاقية خلال سنة واحدة من تاريخ سريانها ، والدول غير المذكورة في هذا الجدول ، فيجوز لهـــا أن تصبح ، بعد موافقة مجلس المحافظين على قبولها في عضوية الصندوق ، أطرافـا فـي هذه الاتفاقية بايداع وثيقة انضمام اليها .

البند ٢ : جهة الايداع

(أ) يكون الأمين العام للأمم المتحدة هو جهة ايداع هذه الاتفاقية .

المـــادة (١٢)

التعديلات

(أ) باستثناء ما يخص الجدول الثاني

' ١ ' يبلغ أى مقترح يقدمه أى عضو في الصندوق أو يقدمه المجلس التنفيـذى لتعديل هذه الاتفاقية الى مدير الصندوق الذى يخطر جميع الأعضـاء بذلك . ويحيل مدير الصندوق المقترحات المقدمة من أعضاء الصندوق لتعديل الاتفاقية الى المجلس التنفيذى الذى يقدم توصياته بشأنهـا الى مجلس المحافظين .

' ٢ ' يعتمد مجلس المحافظين التعديلات بأغلبية أربعة أخماس مجمـوع الأصوات . وتسرى التعديلات بعد ثلاثة أشهر من تاريخ اعتمادها الا اذا قرر مجلس المحافظين غير ذلك . أما التعديلات التي تتناول :

(أ) حق الانسحاب من الصندوق ،

(ب) ما تنص عليه الاتفاقية من تحديد للأغلبية اللازمة في مختلـف أنواع التصويت ،

(ج) تحديد المسؤولية القانونية المنصوص عليه في البند ٤ مـن المادة ٣ ،

(د) اجراءات تعديل هذه الاتفاقية ،

فلا تسرى الا اذا تلقى مدير الصندوق موافقة كتابية عليها من جميع الأعضاء .

(ب) بالنسبة لمختلف أجزاء الجدول الثاني يكون اقتراح التعديلات واعتمادها وفقـا لما هو وارد في هذه الأجزاء .

(ج) على مدير الصندوق أن يخطر فورا جميع الأعضاء وجهة الايداع بجميع التعديلات التي تتم الموافقة عليها وبتاريخ سريانها .

(ب) واذا أصدر المجلس التنفيذى قرارا بمقتضى البند الفرعي (أ) ، يجـــوز لأى عضو من الأعضاء أن يطلب احالة المسألة الى مجلس المحافظين الذى يصبح قراره نهائيـا. ولحين صدور قرار مجلس المحافظين ، يجوز للصندوق ، حيثما يرى ذلك ضروريا ، التصرف بناء على قرار المجلس التنفيذى .

البند ٢ : التحكيـــم

اذا نشأ نزاع بين الصندوق ودولة لم تعد عضوا ، أو بينه وبين أى عضـو فـــي وقت تكون عمليات الصندوق قد انتهت فيه ، يحال النزاع الى هيئـــة تحكيـم مكونـة مـن ثلاثة محكّمين يعين الصندوق واحدا منهم ويعين الثاني العضو ، أو العضـو السابـــق ، ويعين الطرفان معا المحكم الثالث الذى تكون له الرياسة . واذا لم يعين أى طـــرف محكما خلال خمسة وأربعين يوما من تاريخ استلام طلب التحكيم ، أو اذا لم يتم تعييـــن المحكم الثالث خلال ثلاثين يوما من تاريخ تعيين المحكمين الأولين ، يحق لأى طـــرف أن يطلب الى رئيس محكمة العدل الدولية ، أو الى الهيئة التي تعينها الأنظمـــة التـي اعتمدها مجلس المحافظين ، تعيين محكم . ويحدد المحكّمون اجراءات التحكيـم . علـى أن تكون لرئيس هيئة التحكيم كامل صلاحية البت في جميع المسائل الاجرائية عند الاختـلاف عليها . وتصدر قرارات هيئة التحكيم بالأغلبية ويكون قرارها نهائيا وملزما للطرفين .

' ٢ ' وتكون هي الامتيازات والحصانات الواردة في الأحكام النمطية باتفاقية الامتيازات والحصانات الخاصة بالوكالات المتخصصة ، وذلك في اقليم أى عضو يكون قد انضم الى تلك الاتفاقية فقط فيما يتعلق بوكالات أخرى غير الصندوق ، الا اذا أخطر ذلك العضو جهة الايداع بأن هذه الأحكام لن تنطبق على الصندوق أو ستنطبق عليه معدّلة على النحو المبين في اخطاره ؛

' ٣ ' وتكون هي الامتيازات والحصانات المحددة في أى اتفاقات أخرى يبرمها الصندوق .

(ج) اذا كان العضو هو تجمع دول فعليه أن يكفل تطبيق الامتيازات والحصانات المشار اليها في هذه المادة في اقاليم جميع أعضاء التجمع .

المادة (١١)

التفسير والتحكيم

البند ١ : التفسير

(أ) أى مسألة تنشأ بين أى عضو والصندوق أو بين أعضاء الصندوق بشأن تفسير أحكام هذه الاتفاقية أو تطبيقها تحال الى المجلس التنفيذى للبت فيها . واذا كانت هذه المسألة تمس ، بصفة خاصة ، عضوا في الصندوق من غير الأعضاء الممثلين في المجلس التنفيذى ، يكون لهذا العضو الحق في التمثيل وفقا للأنظمة التي يعتمدها مجلس المحافظين .

(ب) لا يجوز توزيع الأصول على الأعضاء قبل اداء جميع الالتزامات للدائنين أو تخصيص ما يلزم لذلك . وتوزع أصول الصندوق على الأعضاء المساهمين ، على أساس يتناسب والمساهمات التي قدمها كل عضو في موارد الصندوق . ويصدر مجلس المحافظين قرارا بهذا التوزيع بأغلبية ثلاثة أرباع مجموع الأصوات ، ويتم التوزيع في المواعيد وبالعملات أو الأصول الأخرى التي يراها مجلس المحافظين معقولة وعادلة .

المادة (١٠)

المركز القانوني والامتيازات والحصانات

البند ١ : المركز القانوني

تكون للصندوق شخصية قانونية دولية .

البند ٢ : الامتيازات والحصانات

(أ) يتمتع الصندوق في اقليم كل عضو من أعضائه بالامتيازات والحصانات اللازمة لممارسة وظائفه وتحقيق هدفه . ويتمتع ممثلو الأعضاء ومدير الصندوق وموظفوه بالامتيازات والحصانات اللازمة لاستقلالهم في ممارسة أعمالهم المتعلقة بالصندوق .

(ب) الامتيازات والحصانات المشار اليها في الفقرة (أ) :

'١' تكون هي الامتيازات والحصانات الواردة في الأحكام النمطية باتفاقية الامتيازات والحصانات الخاصة بالوكالات المتخصصة على النحو الذى حددت به في مرفق لتلك الاتفاقية وافق عليه مجلس المحافظين ، وذلك في اقليم أى عضو يكون قد انضم الى تلك الاتفاقية فيما يتعلق بالصندوق ؛

البند ٢ : وقف العضوية

(أ) اذا لم يف أى عضو بأى من التزاماته تجاه الصندوق ، يجوز لمجلس المحافظين ، بأغلبية ثلاثة أرباع مجموع الأصوات ، وقف عضوية هذا العضو . وتتوقف عضويته تلقائيا بعد سنة من تاريخ الوقف ، ما لم يصدر قرار من مجلس المحافظين بنفس الأغلبية برد حقوق العضوية اليه .

(ب) وأثناء فترة الوقف لا يحق للعضو ممارسة أى حق من حقوقه بمقتضى هذه الاتفاقية باستثناء حقه في الانسحاب، أما التزاماته فتظل جميعها نافذة .

البند ٣ : حقوق وواجبات الدول التي لم تعد أعضاء

اذا لم تعد احدى الدول عضوا اما بسبب الانسحاب أو تطبيقا لما جاء في البند ٢ من هذه المادة ، لا تكون لها حقوق بمقتضى هذه الاتفاقية فيما عدا ما هو منصوص عليه في هذا البند أو في البند ٢ من المادة ١١ ، ولكنها تظل مسؤولة عن جميع الالتزامات المالية التي تعهدت بها تجاه الصندوق إما بصفتها عضوا أو مقترضا أو بأى صفة أخرى .

البند ٤ : انهاء العمليات وتوزيع الأصول

(أ) لمجلس المحافظين انهاء عمليات الصندوق بأغلبية ثلاثة أرباع مجموع الأصوات. وبعد هذا الانهاء يوقف الصندوق جميع أعماله الا ما يتعلق منها بتحويل أصوله بصورة منظمة الى نقد والمحافظة على تلك الأصول وتسوية التزاماته . ويظل الصندوق قائما حتى الانتهاء من تصفية هذه الالتزامات وتوزيع الأصول ، وتظل قائمة ، بدون تغيير ، جميع حقوق والتزامات الصندوق وأعضائه بموجب هذه الاتفاقية ، الا انه لا يجوز وقف أى عضو أو انسحابه من العضوية .

البند ٢ : العلاقات مع المنظمات والمؤسسات والوكالات الأخرى .

يتعاون الصندوق تعاونا وثيقا مع منظمة الأغذية والزراعة للأمم المتحدة ومع المنظمات الأخرى في أسرة الأمم المتحدة كما يتعاون تعاونا وثيقا مع المنظمات الأخرى المشتركة بين الحكومات ، والمؤسسات المالية الدولية ، والمنظمات غير الحكومية ، والوكالات الحكومية المعنية بالتنمية الزراعية . ولهذا الغرض يطلب الصندوق من منظمة الأغذية والزراعة للأمم المتحدة ومن غيرها من الجهات المذكورة فيما تقدم أن تتعاون معه في أنشطته . ويجوز له أن يعقد اتفاقات أو ينشئ علاقات عمل مع مثل هذه الجهات على النحو الذى يقرره المجلس التنفيذى .

المادة (٩)

الانسحاب ووقف العضوية وانهاء العمليات

البند ١ : الانسحاب

(أ) فيما عدا ما نص عليه في البند ٤ (أ) من هذه المادة ، يجوز لأى عضو أن ينسحب من الصندوق بايداع وثيقة تبليغ بالانسحاب من الاتفاقية لدى جهة الايداع .

(ب) يسرى انسحاب العضو ابتداء من التاريخ المذكور في وثيقة التبليغ بالانسحاب ، ولا يسرى على أية حال قبل انقضاء ستة أشهر من ايداع هذه الوثيقة .

(ى) يعتمد المجلس التنفيذى الأنظمة المناسبة لتوريد السلع والخدمات التي يمولها الصندوق من موارده ، على أن تكون هذه الأنظمة متفقة ، كقاعدة عامة ، مع مبدأ العطاءات الدولية القائمة على المنافسة مع اعطاء الأفضلية المناسبة لاستخدام الخبراء والفنيين من البلاد النامية والحصول على التوريدات منها .

البند ٣ : عمليات متنوعة

بالاضافة الى العمليات المذكورة في مواضع أخرى من هذه الاتفاقية ، يجوز للصندوق أن يمارس ما يكون ضروريا ، تحقيقا لهدفه ، من الأنشطة الثانوية والصلاحيات التي تستتبعها عملياته .

المادة (٨)

العلاقات مع الأمم المتحدة وغيرها من المنظمات والمؤسسات والوكالات

البند ١ : العلاقات مع الأمم المتحدة

يتفاوض الصندوق مع الأمم المتحدة بهدف ابرام اتفاق ينظم علاقته بالأمم المتحدة بوصفه احدى الوكالات المتخصصة المشار اليها في المادة ٥٧ من ميثاق الأمم المتحدة . ولعقد أى اتفاق وفقا للمادة ٦٣ من ميثاق الأمم المتحدة ، يلزم الحصول على موافقة مجلس المحافظين بأغلبية ثلثي مجموع الأصوات ، بناء على توصية المجلس التنفيذى .

(و) تعقد اتفاقية القرض في كل حالة بين الصندوق والجهة المتلقية للقرض التي تكون مسؤولة عن تنفيذ المشروع أو البرنامج موضع الاتفاقية .

(ز) يعهد الصندوق بادارة القروض ، من حيث الانفاق من مبالغ القرض والاشراف على تنفيذ المشروع أو البرنامج ، الى مؤسسات دولية مختصة . ويجوز أن تكون هذه المؤسسات ذات صبغة عالمية أو اقليمية ، ويتم اختيارها في كل حالة من الحالات بموافقة الجهة المتلقية . وقبل تقديم طلب القرض الى المجلس التنفيذى للموافقة عليه ، يتأكد الصندوق من أن المؤسسة التي سيعهد اليها بالاشراف توافق على نتائج تقدير المشروع أو البرنامج المعني . ويتم ترتيب ذلك بين الصندوق ، والمؤسسة أو الوكالة القائمة بأعمال التقدير ، والمؤسسة التي يعهد اليها بالاشراف .

(ح) ولأغراض البندين الفرعيين (و) و (ز) السابقين ، تعتبر كل اشارة الى " القروض " اشارة أيضا الى " المنح " .

(ط) يجوز للصندوق أن يفتح اعتمادا ائتمانيا لوكالة قومية للتنمية لاستخدامه في تقديم وادارة قروض من الباطن لتمويل المشروعات والبرامج ، وذلك بالشروط التي ترد في اتفاقية القرض وفي الاطار الذى يوافق عليه الصندوق . وقبل أن يوافق المجلس التنفيذى على فتح هذا الاعتماد ، يجرى تقدير لهذه الوكالة ولبرنامجها وفقا لأحكام البند الفرعي (هـ) . ويخضع تنفيذ البرنامج المذكور لاشراف المؤسسات التي يقع عليها الاختيار وفقا لأحكام البند الفرعي (ز) .

(هـ) مع مراعاة أحكام هذه الاتفاقية ، يخضع التمويل الذى يقدمه الصندوق للسياسات العامة والمعايير والأنظمة التي يضعها ، من حين لآخر ، مجلس المحافظين بأغلبية ثلثي مجموع الأصوات .

البند ٢ : أشكال التمويل وشروطه

(أ) يقدم الصندوق التمويل في صورة قروض ومنح بالشروط التي يرى الصندوق أنها مناسبة ، مع مراعاة الأوضاع والاحتمالات الاقتصادية في البلد العضو وطبيعة النشاط المقصود ومتطلباته .

(ب) يقرر المجلس التنفيذى ، من حين لآخر ، نسبة موارد الصندوق التي يلتزم بها ، في كل سنة مالية ، لكل نوع من نوعي تمويل العمليات المشار اليهما في البند الفرعي (أ) ، وذلك مع مراعاة قدرة الصندوق على البقاء في المدى البعيد والحاجة الى استمرار عملياته . ويجب ألا تتجاوز المنح في العادة نسبة الثمن من الموارد التي يلتزم بها في أى سنة مالية . وتقدم نسبة كبيرة من القروض بشروط ميسّرة جدا .

(ج) يقدم المدير المشروعات والبرامج الى المجلس التنفيذى لدراستها والموافقة عليها .

(د) يتخذ المجلس التنفيذى القرارات اللازمة بشأن اختيار المشروعات والبرامج والموافقة عليها . وتصدر هذه القرارات على أساس السياسات العامة والمعايير والأنظمة التي يقررها مجلس المحافظين .

(هـ) يعمد الصندوق ، كقاعدة عامة ، الى الاستعانة في تقدير المشروعات والبرامج المقدمة اليه للتمويل بخدمات المؤسسات الدولية ، وله أن يستعين ، كلما كان ذلك مناسبا ، بخدمات الوكالات الأخرى ذات الكفاءة والتخصص في هذا الميدان . ويختار المجلس التنفيذى هذه المؤسسات والوكالات بعد التشاور مع الجهة المتلقية صاحبة الشأن ، وتكون هذه المؤسسات والوكالات مسؤولة ، في تقدير المشروعات والبرامج ، أمام الصندوق رأسا .

المـــادة (٧)

عمليـــات الصنـــدوق

البند ١ : استخدام الموارد وشروط التمويل

(أ) تستخدم موارد الصندوق لتحقيق الهدف المحدد في المادة ٢ .

(ب) لا يقدم الصندوق التمويل الا للدول النامية التي تكون أعضاء في الصنـــدوق أو للمنظمات المشتركة بين الحكومات التي تكون هذه الدول الأعضاء مشتركة فيها ، وفي حالـة تقديم قرض لمنظمة مشتركة بين الحكومات ، يجوز للصندوق أن يطلب ضمانات حكوميـــة أو ضمانات أخرى مناسبة .

(ج) يضع الصندوق الترتيبات الكفيلة بضمان قصر استخدام أية مبالغ مقدمـــة للتمويـــل على الأغراض التي يقدم لها ذلك التمويل مع ايلاء المراعاة الواجبة لاعتبـــارات الاقتصـــاد والكفاءة والعدالة الاجتماعية .

(د) يسترشد الصندوق في تخصيص موارده بالأولويتين التاليتين :

'١' الحاجة الى زيادة انتاج الأغذية وتحسين مستوى التغذية لدى أفقـــر مجموعات السكان في أفقر البلاد التي تعاني من نقص في الأغذية ؛

'٢' امكانيات زيادة انتاج الأغذية في البلاد النامية الأخرى . وبالمثل يجب التركيز على تحسين مستوى التغذية وأحوال المعيشـــة لدى أفقـــر مجموعات السكان في هذه البلاد .

وفي اطار الأولويتين المذكورتين فيما تقدم ، يكون استحقاق معونات الصنـــدوق مؤسســـا على معايير اقتصادية واجتماعية موضوعية مع التأكيد بوجه خاص على احتياجـــات البـــلاد ذات الدخل المنخفض وامكانيات زيادة انتاجها من الأغذية ، ومع المراعاة الواجبة للتوزيـــع الجغرافي العادل في استخدام هذه الموارد .

(و) ليس لمدير الصندوق وموظفيه أن يتدخلوا في الشؤون السياسية لأى عضو. كما يجب ألا تتأثر قراراتهم الا باعتبارات سياسات التنمية فقط ، ويجب أن توزن هذه الاعتبارات دون تحيز وذلك لتحقيق الهدف الذى أنشئ الصندوق من أجله.

(ز) يكون المدير هو الممثل القانوني للصندوق .

(ح) لمدير الصندوق أو من ينوب عنه الاشتراك في جميع اجتماعات مجلس المحافظين دون أن يكون له حق التصويت .

البند ٩ : مقرّ الصندوق

يحدد مجلس المحافظين بأغلبية ثلثي مجموع الأصوات المقر الدائم للصندوق . ويكون المقر المؤقت للصندوق في روما .

البند ١٠ : الميزانية الادارية

يعد المدير ميزانية ادارية سنوية ، ويقدمها الى المجلس التنفيذى لعرضها على مجلس المحافظين ليوافق عليها بأغلبية ثلثي مجموع الأصوات .

البند ١١ : نشر التقارير وتوفير المعلومات

يصدر الصندوق تقريرا سنويا يشتمل على بيان مراجع بحساباته. كما يصدر ، في فترات مناسبة ، بيانا موجزا عن مركزه المالي وعن نتائج عملياته . وتوزع على جميع الأعضاء نسخ من هذه التقارير والبيانات ومما يتصل بها من المطبوعات .

البند ٧ : رئيس المجلس التنفيذى

يكون مدير الصندوق هو رئيس المجلس التنفيذى ويشترك في اجتماعات المجلس دون أن يكون له حق التصويت .

البند ٨ : المدير وهيئة الموظفين

(أ) يعين مجلس المحافظين مدير الصندوق بأغلبية ثلثي مجموع الأصوات ويكون تعيين المدير لمدة ثلاث سنوات ويجوز اعادة تعيينه لمدة أخرى واحدة . ولمجلس المحافظين انهاء خدمة مدير الصندوق بأغلبية ثلثي مجموع الأصوات .

(ب) للمدير أن يعين نائبا له يقوم بالمهام التي يوكلها المدير اليه .

(ج) يكون المدير رئيسا لهيئة موظفي الصندوق ، ويكون مسؤولا عن تسيير أعمال الصندوق ، وذلك تحت اشراف وتوجيه مجلس المحافظين والمجلس التنفيذى . ويتولى المدير تنظيم هيئة الموظفين كما يتولى تعيين الموظفين وفصلهم وفقا للأنظمة التي يعتمدها المجلس التنفيذى .

(د) تراعى عند تعيين الموظفين وتحديد شروط الخدمة ضرورة ضمان أعلى مستويات الكفاءة والمقدرة والنزاهة وأهمية مراعاة مبدأ التوزيع الجغرافي العادل .

(هـ) يكون المدير والموظفون في أداء وظائفهم ملتزمين بالواجب حيال الصندوق وحده ، ولا يجوز لهم أن يلتمسوا أو يتلقوا تعليمات من أى سلطة خارج الصندوق فيما يتعلق بأدائهم لوظائفهم . وعلى كل عضو من أعضاء الصندوق احترام الطابع الدولي لهذا الواجب والامتناع عن القيام بأى محاولة للتأثير عليهم في أدائهم لواجباتهم .

(ج) يتولى المجلس التنفيذى مسؤولية تسيير العمليات العامة للصندوق ، ولهذا الغرض يمارس الصلاحيات التي أسندت اليه بمقتضى هذه الاتفاقية أو التي يفوضه فيها مجلس المحافظين .

(د) يجتمع المجلس التنفيذى كلما اقتضت أعمال الصندوق اجتماعه .

(هـ) لا يتلقى ممثلو أعضاء المجلس التنفيذى أو ممثلو الأعضاء المناوبين فيه مكافآت من الصندوق . على أن لمجلس المحافظين أن يقرر الأساس الذى يتبع لصرف مبالغ معقولة لتغطية نفقات السفر والاقامة لممثل واحد لكل عضو ولكل عضو مناوب .

(و) يكتمل النصاب لأى اجتماع للمجلس التنفيذى بحضور أعضاء يمثلون ثلثي مجموع أصوات أعضائه على أن يكون من الحاضرين منهم أعضاء لديهم على الأقل نصف مجموع عدد الأصوات في كل من الفئات الأولى والثانية والثالثة .

البند ٦ : التصويت في المجلس التنفيذى

(أ) يكون مجموع الأصوات في المجلس التنفيذى ١٨٠٠ صوت توزع بالتساوى بين الفئات الأولى والثانية والثالثة . وتوزع الأصوات في كل فئة بين أعضائها بالطريقة المبينة لها في الجدول الثاني .

(ب) تصدر قرارات المجلس التنفيذى ، مالم ينص في هذه الاتفاقية على خلاف ذلك ، بأغلبية ثلاثة أخماس الأصوات المعطاة بشرط أن تمثل هذه الأغلبية أكثر من نصف مجموع أصوات جميع أعضاء المجلس التنفيذى .

البند ٣ : التصويت في مجلس المحافظين

(أ) يكون مجموع الأصوات في مجلس المحافظين ١٨٠٠ صوت توزع بالتساوى بين أعضاء الفئات الأولى والثانية والثالثة . وتوزع الأصوات في كل فئة بين أعضائها بالطريقة المبينة لتلك الفئة في الجدول الثاني الذى يعتبر جزءا لا ينفصل من هذه الاتفاقية .

(ب) تصدر قرارات مجلس المحافظين جميعها بالأغلبية البسيطة لمجموع الأصوات ما لم يرد نص على خلاف ذلك في هذه الاتفاقية .

البند ٤ : رئيس مجلس المحافظين

ينتخب مجلس المحافظين رئيسه من بين المحافظين وتكون مدة رئاسته سنتين .

البند ٥ : المجلس التنفيذى

(أ) يتألف المجلس التنفيذى من ١٨ عضوا من أعضاء الصندوق ينتخبون في الدورة السنوية لمجلس المحافظين ، على أن ينتخب المحافظون من كل فئة من الفئات ، وفقا للاجراءات المبينة لتلك الفئة في الجدول الثاني ، أو التي تتقرر على النحو المنصوص عليه فيه ، ستة أعضاء للمجلس التنفيذى من بين أعضاء هذه الفئة ، كما يجوز لهم أن ينتخبوا على النحو نفسه (أو يعينوا بالنسبة للفئة الأولى) أعضاء مناوبين لا يزيدون عن ستة ، ولا يجوز للمناوب أن يصوت الا في حالة غياب أحد الأعضاء .

(ب) تكون العضوية في المجلس التنفيذى لمدة ثلاث سنوات ، على أن يحدد في الانتخاب الأول ، ما لم ينص على غير ذلك في الجدول الثاني أو وفقا له ، عضوان من كل فئة تكون مدة كل منهما سنة واحدة وعضوان آخران تكون مدة كل منهما سنتين .

'١' اقرار تعديلات لهذه الاتفاقيـة ؛
'٢' قبول الأعضاء والبت في أمر تصنيفهم أو اعادة تصنيفهم ؛
'٣' وقف العضويـة ؛
'٤' انهاء عمليات الصندوق وتوزيع أصوله ؛
'٥' البت في ما يقدم من طعون في قرارات المجلس التنفيذى المتعلقة بتفسـير هذه الاتفاقية أو تطبيقهـا ؛
'٦' تحديد مكافآت مدير الصندوق .

(د) يعقد مجلس المحافظين دورة سنوية ومن الدورات الخاصة ما يقرر هو عقده ، أو مـا يدعو الى عقده أعضاء لهم ربع مجموع الأصوات في مجلس المحافظين على الأقل ، أو ما يطلـب عقده المجلس التنفيذى بأغلبية ثلثي الأصوات المعطاة .

(هـ) لمجلس المحافظين أن يقرر اجراء يتيح للمجلس التنفيذى الحصول علـى تصويـت مجلس المحافظين على أية مسألة محددة دون دعوته الى الاجتماع .

(و) لمجلس المحافظين بأغلبية ثلثي مجموع الأصوات أن يعتمد من الأنظمة واللوائح مـا لا يتعارض مع هذه الاتفاقية وما يكون مناسبا لتسيير أعمال الصندوق .

(ز) يكتمل النصاب لأى اجتماع لمجلس المحافظين بحضور محافظين يمثلون ثلثي مجمـوع الأصوات على أن يكون منهم محافظون يمثلون على الأقل نصف مجموع الأصوات في كل مـن الفئات الأولى والثانية والثالثـة .

(٢) وبالنسبة لعملات الدول التي ليست أعضاء في صندوق النقد الدولي يقوم الصندوق الدولي للتنمية الزراعية بتحديد القيمة بالنسبة لحقوق السحب الخاصة بناء على علاقة مناسبة تحدد سعر الصرف بين هذه العملة وعملة عضو في صندوق النقد الدولي تكون عملته قد حسبت قيمتها وفقا لما هو مذكور أعلاه .

المادة (٦)

التنظيم والادارة .

البند ١ : هيكل الصندوق

يكون للصندوق :

(أ) مجلس محافظين ؛

(ب) مجلس تنفيذى ؛

(ج) مدير وهيئة موظفين تتألف من العاملين الذين يحتاج اليهم الصندوق لأداء وظائفه .

البند ٢ : مجلس المحافظين

(أ) يكون جميع الأعضاء ممثلين في مجلس المحافظين ، ويعين كل عضو محافظا واحدا ومناوبا له . ولا يجوز للمناوب أن يصوت الا في حالة غياب المحافظ .

(ب) تكون جميع صلاحيات الصندوق في يد مجلس المحافظين .

(ج) ويجوز لمجلس المحافظين أن يخول أيا من صلاحياته للمجلس التنفيذى ، باستثناء صلاحياته في :

المـــادة (٥)

العمـــلات

البند ١ : استعمال العملات

(أ) لا يجوز لأعضاء الصندوق ابقاء أو فرض أية قيود على احتفاظ الصندوق بالعمـــلات القابلة للتحويل الحر ، أو على استعمال تلك العملات .

(ب) أما المبالغ المدفوعة للصندوق بعملة أى عضو من الفئة الثالثة تحت حساب مساهمته الأولية أو مساهماته الاضافية ، فيجوز للصندوق أن يستخدمها ، بالتشاور مع هذا العضو، لدفع التكاليف الادارية وغيرها من التكاليف التي يتحملها الصندوق في أقاليم هذا العضو، أو ، بموافقة العضو، لدفع مقابل السلع والخدمات الناتجة في أقاليمه واللازمة لأنشطة يمولهـــا الصندوق في دول أخرى .

البند ٢ : تقييم العملات

(أ) تكون وحدة الحساب في الصندوق هي حقوق السحب الخاصة لدى صندوق النقد الدولـــي .

(ب) ولأغراض هذه الاتفاقية ، تحدد قيمة كل عملة بالنسبة لحقوق السحب الخاصة وفقـــا لطريقة التقييم التي يتبعها صندوق النقد الدولي مع مراعاة :

' ١ ' انه بالنسبة لعملات أعضاء صندوق النقد الدولي التي لا يتوفر بصـــــورة جارية تحديد لقيمتها ، تحسب القيمة بالتشاور مع صندوق النقد الدولـــي ؛

(ج) تقدم المساهمات للصندوق نقدا ، على انه يجوز تقديم أى جزء منها لا يحتاج اليه الصندوق فورا في عملياته في صورة أذونات أو سندات غير قابلة للتداول ولا للابطال ولا تدرّ أى فائدة وتكون واجبة الدفع عند الطلب . ومن أجل تمويل عمليات الصندوق ، يسحب الصندوق جميع المساهمات (بصرف النظر عن شكل تقديمها) على النحو التالي :

' ١ ' يجرى السحب من جميع المساهمات على أساس التناسب فيما بينها على مدى فترات زمنية معقولة على النحو الذى يحدده المجلس التنفيذى ؛

' ٢ ' اذا كانت المساهمة تجمع بين جزء نقدى وآخر غير نقدى ، يسحب الجزء النقدى وفقا للفقرة ' ١ ' السابقة قبل بقية المساهمة. وباستثناء ما سحب من الجزء النقدى على النحو المذكور ، يجوز للصندوق ايداع الباقي أو استثماره لتحقيق دخل يساعده في مواجهة مصروفاته الادارية وغيرها من المصروفات ؛

' ٣ ' تستعمل جميع المساهمات الأولية ، وأى زيادات فيها ، قبل السحب من أى مساهمة اضافية. وتنطبق نفس هذه القاعدة على ما يستجد من المساهمات الاضافية .

البند ٦ : المساهمات الخاصة

يجوز زيادة موارد الصندوق بمساهمات خاصة من دول غير أعضاء أو من مصادر أخرى بالشروط والأوضاع التي تتفق مع البند ٥ من هذه المادة والتي يوافق عليها مجلس المحافظين بناء على توصية المجلس التنفيذى .

(ب) على كل عضو غير أصلي من الفئتين الأولى والثانية ، ولأى عضو غير أصلي من الفئة الثالثة ، أن يساهم في الموارد الأولية للصندوق بالمبلغ المتفق عليه فيما بين العضو ومجلس المحافظين عند قبوله في العضوية .

(ج) تصبح المساهمات الأولية مستحقة على كل عضو وواجبة الدفع على النحو المبين في (ب) و (ج) من البند ٥ من هذه المادة اما بدفعة واحدة أو على ثلاثة أقساط سنوية متساوية حسب اختيار العضو المعني . وتستحق الدفعة الواحدة أو القسط السنوى الأول في اليوم الثلاثين من سريان الاتفاقية بالنسبة لهذا العضو . ويستحق القسطان الثاني والثالث بعد انقضاء السنة الأولى وبعد انقضاء السنة الثانية من تاريخ استحقاق القسط الأول .

البند ٣ : المساهمات الاضافية

ضمانا لاستمرار عمليات الصندوق ، يستعرض مجلس المحافظين بصفة دورية وفي الفترات التي يراها مناسبة مدى كفاية الموارد المتوافرة للصندوق ، ويبدأ الاستعراض الأول في موعد لا يتجاوز ثلاث سنوات من بدء عمليات الصندوق . ويجوز لمجلس المحافظين أن يدعو الأعضاء الى تقديم مساهمات اضافية لموارد الصندوق بالشروط والأوضاع التي تتفق مع البند ٥ من هذه المادة اذا تبين له من الاستعراض أن هذا أمر ضرورى أو مرغوب فيه . وتصدر القرارات بموجب هذه الفقرة بأغلبية ثلثي مجموع الأصوات .

البند ٤ : زيادة المساهمات

يجوز لمجلس المحافظين في أى وقت أن يرخص لأحد الأعضاء بزيادة مبلغ أية مساهمة من مساهماته .

البند ٥ : الشروط المنظمة لمساهمات الأعضاء

(أ) تقدم المساهمات خالية من أى قيد على استخدامها ، ولا تردّ الى الأعضاء المساهمين بها الا وفقا للبند ٤ من المادة ٩ .

(ب) تدفع المساهمات بعملات قابلة للتحويل الحر ، الا أنه يجوز لأعضاء الفئة الثالثة أن يدفعوا مساهماتهم بعملاتهم هم سواء كانت قابلة للتحويل الحر أم لا .

البند ٣ : تصنيف الأعضاء

(أ) يندرج كل من الأعضاء الأصليين تحت فئة من ثلاث فئات هي : الأولى والثانية والثالثة على النحو الوارد في الجدول الأول لهذه الاتفاقية . أما الأعضاء غير الأصليين فيتولى مجلس المحافظين تصنيفهم بأغلبية ثلثي مجموع الأصوات وذلك بموافقتهم عند قبولهم في العضوية .

(ب) يجوز لمجلس المحافظين تغيير تصنيف أى عضو بأغلبية ثلثي مجموع الأصوات وبموافقة هذا العضو .

البند ٤ : تحديد المسؤولية القانونية

لا يعتبر العضو بسبب عضويته مسؤولا قانونا عن تصرفات الصندوق أو التزاماته .

المادة (٤)

الموارد

البند ١ : موارد الصندوق

تتألف موارد الصندوق من :

' ١ ' المساهمات الأولية ،

' ٢ ' المساهمات الاضافية ،

' ٣ ' المساهمات الخاصة من الدول غير الأعضاء ومن المصادر الأخرى ،

' ٤ ' الأموال التي يحققها الصندوق من عملياته أو على نحو آخر .

البند ٢ : المساهمات الأولية

(أ) على كل عضو أصلي من الفئتين الأولى والثانية ، ولأى عضو أصلي من الفئة الثالثة ، أن يساهم في الموارد الأولية للصندوق بالمبلغ المذكور في وثيقة التصديق أو القبول أو الموافقة أو الانضمام التي تودعها الدولة وفقا للبند ١ (ب) من المادة ١٣ ، وذلك بالعملة المحددة في تلك الوثيقة .

أو تحسينها ولتعزيز السياسات والمؤسسات المتصلة بذلك ضمن اطار الأولويات والاستراتيجيات القومية ، مع مراعاة : الحاجة الى زيادة انتاج الأغذية في أفقر البلاد التي تعاني من نقص الغذاء ، وامكانيات زيادة انتاج الأغذية في البلاد النامية الأخرى ، وأهمية تحسين مستوى التغذية وأحوال المعيشة لدى أفقر مجموعات السكان في البلاد النامية .

المادة (٣)

العضوية

البند ١ : شروط العضوية

(أ) تكون العضوية في الصندوق مفتوحة لأى دولة من الدول الأعضاء في الأمم المتحدة أو في احدى وكالاتها المتخصصة أو في الوكالة الدولية للطاقة الذرية .

(ب) وتكون العضوية مفتوحة كذلك لأى تجمع دول يكون أعضاؤه قد عهدوا اليه بصلاحيات في ميادين داخلة في اختصاص الصندوق ، ويكون قادرا على الوفاء بجميع التزامات العضوية في الصندوق .

البند ٢ : الأعضاء الأصليون وغير الأصليين

(أ) الأعضاء الأصليون في الصندوق هم الدول المدرجة في الجدول الأول الذى يعتبر جزءا لا ينفصل من هذه الاتفاقية ، والتي أصبحت أطرافا في الاتفاقية وفقا للبند ١ (ب) من المادة ١٣ .

(ب) الأعضاء غير الأصليين هم الدول الأخرى التي تصبح ، بعد موافقة مجلس المحافظين على ضمها الى العضوية ، أطرافا في الاتفاقية وفقا للبند ١ (ج) من المادة ١٣ .

(ب) " انتاج الأغذية " يعني انتاج الأغذية بما في ذلك تنمية الثروة السمكية والحيوانية ؛

(ج) " دولة " تعني أى دولة ، أو تجمع دول ، تتوفر فيها أو فيه شروط العضوية في الصندوق وفقا للبند (ب) من المادة ٣ ؛

(د) " العملات القابلة للتحويل الحر " تعني :

' ١ ' عملة العضو التي يقرر الصندوق ، بعد التشاور مع صندوق النقد الدولي ، أنها قابلة للتحويل بدرجة كافية الى عملات الأعضاء الآخرين لأغراض عمليات الصندوق ؛

' ٢ ' أو عملة العضو الذى يوافق ، بشروط مقبولة للصندوق ، على مبادلتها بعملات أعضاء آخرين لأغراض عمليات الصندوق .

فاذا كان العضو هو تجمع دول تكون " عملة العضو " هي عملة أى عضو في هذا التجمع ؛

(هـ) " المحافظ " يعني الشخص الذى يعينه العضو ليكون ممثله الرئيسي في دورة لمجلس المحافظين ؛

(و) " الأصوات المعطاة " تعني الأصوات المدلي بها على سبيل الموافقة والمعارضة .

المادة (٢)

هدف الصندوق ووظائفه

هدف الصندوق هو تعبئة موارد اضافية وتوفيرها بشروط ميسّرة لتنمية الزراعة في الدول الأعضاء النامية . وفي سبيل هذا الهدف ، يقدم الصندوق التمويل بالدرجة الأولى للمشروعات والبرامج الموضوعة خصيصا لادخال نظم لانتاج الأغذية أو توسيع هذه النظم

واذ تستذكر الفقرة ١٣ من قرار الجمعية العامة ٣٣٤٨ (د — ٢٩) ، والقرارين الأول والثاني لمؤتمر الأغذية العالمي بشأن أهداف واستراتيجيات انتاج الأغذية وأولويات التنمية الزراعية والريفية ؛

واذ تستذكر القرار الثالث عشر لمؤتمر الأغذية العالمي الذى سلم :

(١) بأنه لابدّ من تحقيق زيادة كبيرة في الاستثمار في الزراعة من أجل زيادة الانتاج الغذائي والزراعي في البلاد النامية ؛

(٢) بأن توفير كميات كافية من الأغذية واستخدامها على النحو الصحيح هو مسؤولية مشتركة تقع على عاتق جميع أعضاء المجتمع الدولي ؛

(٣) بأن الاحتمالات المتوقعة لحالة الأغذية في العالم تستدعي اتخاذ تدابير عاجلة ومنسقة من جانب جميع البلاد ؛

والذى قرر :

انشاء صندوق دولي للتنمية الزراعية على الفور لتمويل مشروعات التنمية الزراعية المخصصة بصورة رئيسية لانتاج الاغذية في البلاد النامية ؛

فقد اتفقت على انشاء "الصندوق الدولي للتنمية الزراعية" على أن تحكمه النصوص التالية :

المادة (١)

تعاريف

في تطبيق هذه الاتفاقية ، يكون للألفاظ الواردة فيما يلي المعنى المبين أدناه الا اذا تبين غيره من سياق النص :

(أ) "الصندوق" يعني الصندوق الدولي للتنمية الزراعية ؛

اتفاقية انشاء الصندوق الدولـــي للتنمية الزراعيـــة

ديباجـــة

ان الاطراف المتعاقدة ،

اذ تعترف بأن مشكلة الغذاء المستمرة في العالم تصيب قطاعا كبيرا من السكان في البلدان النامية وتعرّض للخطر أهم المبادئ والقيم الجوهرية المرتبطة بحق الحياة والكرامة الانسانية ؛

واذ تدرك ضرورة تحسين ظروف الحياة في البلاد النامية والنهـــوض بالتنميـــة الاجتماعية ــ الاقتصادية في اطار أولويات البلاد النامية وأهدافها مع توجيـــه العنايـــة الواجبة الى الفوائد الاقتصادية والاجتماعية معا ؛

واذ تضع في اعتبارها مسؤولية منظمة الأغذية والزراعة للأمم المتحدة ، داخل أسرة الامم المتحدة ، عن مساعدة جهود البلاد النامية على زيادة الانتاج الغذائي والزراعـــي وتوفر الكفاءة الفنية والتجربة لديها في هذا الميدان ؛

واذ تعي الاهداف والاغراض التي ترمي اليها الاستراتيجية الانمائية الدولية لعقـد التنمية الثاني للامم المتحدة ، ولاسيما ضرورة نشر فوائد المعونة بحيث تعم الجميع ؛

واذ تضع في اعتبارها الفقرة (و) من البند ٢ " الاغذية " من الجزء " اولا " مـــن قرار الجمعية العامة ٣٢٠٢ (د-٦ ــ ٦) بشأن برنامج العمل المتعلق باقامة نظـــام اقتصادى دولي جديد ؛

واذ تضع في اعتبارها كذلك ضرورة نقل التكنولوجيا لاغراض التنمية الغذائية والزراعية ، والجزء " خامسا " (الاغذية والزراعة) من قرار الجمعية العامة ٣٣٦٢ (د-٧ ــ ٧) بشـــأن الانماء والتعاون الاقتصادى الدولي ، وعلى الاخص الفقرة ٦ المتعلقة بانشاء صندوق دولـــي للتنمية الزراعية ؛

اتفاقية انشاء الصندوق الدولي
للتنمية الزراعية

CONVENIO CONSTITUTIVO DEL FONDO INTERNACIONAL DE DESARROLLO AGRICOLA

CONVENIO CONSTITUTIVO DEL FONDO INTERNACIONAL
DE DESARROLLO AGRICOLA

PREAMBULO

Reconociendo que el persistente problema alimentario del mundo aflige a un vasto sector de la población de los países en desarrollo y pone en peligro los principios y valores más fundamentales ligados al derecho a la vida y a la dignidad humana;

Considerando que es necesario mejorar las condiciones de vida en los países en desarrollo y fomentar el desarrollo socioeconómico dentro del contexto de las prioridades y los objetivos de los países en desarrollo, teniendo en cuenta debidamente tanto los beneficios económicos como los sociales;

Teniendo presentes la responsabilidad de la Organización de las Naciones Unidas para la Alimentación y la Agricultura, dentro del sistema de las Naciones Unidas, de contribuir a los esfuerzos de los países en desarrollo por incrementar la producción agrícola y alimentaria, así como la competencia técnica y la experiencia de dicha Organización en este terreno;

Comprendiendo las metas y los objetivos de la Estrategia Internacional del Desarrollo para el Segundo Decenio de las Naciones Unidas para el Desarrollo, y especialmente la necesidad de hacer extensivas a todos las ventajas de la ayuda;

Teniendo presente el párrafo f) de la parte 2 ("Alimentación") de la Sección I de la resolución 3202 (S-VI) de la Asamblea General relativa al Programa de Acción sobre el establecimiento de un nuevo orden económico internacional;

Teniendo presente además la necesidad de la transferencia de tecnología para el desarrollo alimentario y agrícola y la Sección V ("Alimentación y Agricultura") de la resolución 3362 (S-VII) de la Asamblea General sobre el desarrollo y la cooperación económica internacional, con especial referencia al párrafo 6 de dicha Sección, que trata del establecimiento de un Fondo Internacional de Desarrollo Agrícola;

Recordando el párrafo 13 de la resolución 3348 (XXIX) de la Asamblea General y las resoluciones I y II de la Conferencia Mundial de la Alimentación sobre los objetivos y estrategias para la producción de alimentos y sobre las prioridades para el desarrollo agrícola y rural;

Recordando la resolución XIII de la Conferencia Mundial de la Alimentación, en la que se reconoció:

i) la necesidad de aumentar considerablemente las inversiones en la agricultura para incrementar la producción de alimentos y la producción agrícola en los países en desarrollo;

ii) que el suministro de una cantidad adecuada de alimentos y su utilización apropiada son de la responsabilidad común de todos los miembros de la comunidad internacional; y

iii) que las perspectivas de la situación alimentaria mundial exigen la adopción de medidas urgentes y coordinadas por parte de todos los países;

y se resolvió:

que debía establecerse inmediatamente un Fondo Internacional de Desarrollo Agrícola a fin de financiar proyectos de desarrollo agrícola, principalmente para la producción de alimentos en los países en desarrollo;

Las Partes Contratantes han convenido en que se establezca el Fondo Internacional de Desarrollo Agrícola, que se regirá por las disposiciones siguientes:

Artículo 1

Definiciones

A los efectos del presente Convenio, los términos que se indican a continuación tendrán el significado siguiente, a menos que el contexto exija otra cosa:

a) Por "Fondo" se entenderá el Fondo Internacional de Desarrollo Agrícola;

b) Por "producción de alimentos" se entenderá la producción de alimentos, incluido el desarrollo de la pesca y la ganadería;

c) Por "Estado" se entenderá cualquier Estado, o cualquier agrupación de Estados que llene los requisitos para ser Miembro del Fondo, de acuerdo con la Sección 1 b) del artículo 3;

d) Por "moneda de libre convertibilidad" se entenderá:

i) la moneda de un Miembro que el Fondo, previa consulta con el Fondo Monetario Internacional, determine que es adecuadamente convertible en monedas de otros Miembros, a los efectos de las operaciones del Fondo; o

ii) la moneda de un Miembro que dicho Miembro convenga en cambiar, en condiciones satisfactorias para el Fondo, por las monedas de otros Miembros, a los efectos de las operaciones del Fondo.

Respecto de un Miembro que sea una agrupación de Estados, por "moneda de un Miembro" se entenderá la moneda de cualquiera de los miembros de esa agrupación;

e) Por "Gobernador" se entenderá la persona designada por un Miembro como principal representante suyo en un período de sesiones del Consejo de Gobernadores;

f) Por "votos emitidos" se entenderá los votos afirmativos y los votos negativos.

Artículo 2

Objetivo y funciones

El objetivo del Fondo consistirá en movilizar recursos financieros adicionales que estén disponibles en condiciones de favor a fin de fomentar la agricultura en los Estados Miembros en desarrollo. Para alcanzar esta meta, el Fondo financiará principalmente proyectos y programas destinados en forma expresa a iniciar, ampliar o mejorar los sistemas de producción de alimentos y a reforzar las políticas e instituciones en el marco de las prioridades y estrategias nacionales, teniendo en cuenta: la necesidad de incrementar la producción de alimentos en los países más pobres que tienen déficit alimentario; el potencial de aumento de esa producción en otros países en desarrollo; la importancia de mejorar el nivel de nutrición de las poblaciones más pobres de los países en desarrollo, así como sus condiciones de vida.

Artículo 3

Miembros

Sección 1 - Requisitos para ser Miembro

a) Podrá ser Miembro del Fondo todo Estado que sea miembro de las Naciones Unidas o de cualquiera de sus organismos especializados, o del Organismo Internacional de Energía Atómica.

b) También podrá ser Miembro cualquier agrupación de Estados cuyos miembros le hayan delegado poderes en las esferas que son de la competencia del Fondo y que esté en condiciones de cumplir todas las obligaciones de un Miembro del Fondo.

Sección 2 - Miembros fundadores y Miembros no fundadores

a) Serán Miembros fundadores del Fondo los Estados enumerados en la Lista I, que constituye parte integrante del presente Convenio, que pasen a ser partes en el Convenio, de acuerdo con lo dispuesto en la Sección 1 b) del artículo 13.

b) Serán Miembros no fundadores del Fondo aquellos otros Estados que, una vez aprobada su condición de Miembros por el Consejo de Gobernadores, pasen a ser partes en el Convenio, de acuerdo con lo dispuesto en la Sección 1 c) del artículo 13.

Sección 3 - Clasificación de los Miembros

a) Los Miembros fundadores serán clasificados en una de tres categorías: I, II o III, como se indica en la Lista I del presente Convenio. Los Miembros no fundadores serán clasificados por el Consejo de Gobernadores, por una mayoría de dos terceras partes del número total de votos, con el asentimiento de dichos Miembros en el momento en que se apruebe su condición de Miembros.

b) La clasificación de un Miembro podrá ser modificada por el Consejo de Gobernadores, por una mayoría de dos terceras partes del número total de votos, con el asentimiento de dicho Miembro.

Sección 4 - Limitación de responsabilidad

Ningún Miembro, en condición de tal, será responsable de los actos u obligaciones del Fondo.

Artículo 4

Recursos

Sección 1 - Recursos del Fondo

Los recursos del Fondo consistirán en:

i) contribuciones iniciales;

ii) contribuciones adicionales;

iii) contribuciones especiales de Estados no miembros y de otras fuentes;

iv) fondos procedentes de operaciones o que por otros motivos ingresen en el Fondo.

Sección 2 - Contribuciones iniciales

a) Cada Miembro fundador de las categorías I y II aportará, y cada Miembro fundador de la categoría III podrá aportar una contribución a los recursos iniciales del Fondo, que consistirá en la suma en la moneda que se especifique en el instrumento de ratificación, aceptación, aprobación o adhesión depositado por ese Estado de conformidad con la Sección 1 b) del artículo 13.

b) Cada Miembro no fundador de la categoría I ó II aportará, y cada Miembro no fundador de la categoría III podrá aportar una contribución a los recursos iniciales del Fondo que consistirá en una suma acordada entre el Consejo de Gobernadores y el Miembro interesado, en el momento en que se apruebe su condición de Miembro del Fondo.

c) La contribución inicial de cada Miembro será pagadera en las formas que se definen en la Sección 5 b) y c) de este artículo, ya sea en un pago único o, a opción del Miembro, en tres plazos anuales iguales. El pago único o el primer plazo anual vencerá el trigésimo día después de que el presente Convenio entre en vigor con respecto a dicho Miembro. El segundo y tercer plazos vencerán el primer y segundo aniversario de la fecha de vencimiento del primer plazo.

Sección 3 - Contribuciones adicionales

Para asegurar la continuidad de las operaciones del Fondo, el Consejo de Gobernadores examinará, con la periodicidad que estime oportuna, los recursos de que dispone el Fondo para comprobar si son adecuados; el primero de esos exámenes se verificará, a más tardar, tres años después de iniciadas las operaciones del Fondo. El Consejo de Gobernadores, si lo estima necesario o conveniente como consecuencia del examen, podrá invitar a los Miembros a que hagan contribuciones adicionales a los recursos del Fondo en condiciones compatibles con lo dispuesto en la Sección 5 de este artículo. Las decisiones respecto a lo previsto en esta Sección se adoptarán por una mayoría de dos terceras partes del número total de votos.

Sección 4 - Aumento de las contribuciones

El Consejo de Gobernadores podrá autorizar en cualquier momento a un Miembro a incrementar la cuantía de cualquiera de sus contribuciones.

Sección 5 - Principios rectores de las contribuciones

a) Las contribuciones se efectuarán sin ninguna restricción acerca de su uso y se reintegrarán a los Miembros contribuyentes únicamente de acuerdo con lo estipulado en la Sección 4 del artículo 9.

b) Las contribuciones se aportarán en monedas de libre convertibilidad, pero los Miembros de la categoría III podrán efectuar sus contribuciones en sus propias monedas, ya sean de libre convertibilidad o no.

c) Las contribuciones al Fondo se harán en efectivo, pero, en la medida en que el Fondo no necesite inmediatamente para sus actividades una parte de esas contribuciones, dicha parte podrá aportarse en forma de pagarés u obligaciones no negociables, irrevocables, sin interés, pagaderos a la vista. Para financiar sus operaciones, el Fondo utilizará todas las contribuciones (independientemente de la forma en que se hayan hecho) del modo siguiente:

i) las contribuciones se utilizarán con arreglo a un sistema de prorrateo, a intervalos razonables, según determine la Junta Ejecutiva;

ii) cuando una contribución se pague parcialmente en efectivo, la parte así abonada se utilizará, de conformidad con el inciso i), antes del resto de la contribución. Salvo la parte en efectivo así utilizada, el Fondo podrá depositar o invertir la restante porción de la contribución abonada en efectivo para obtener ingresos que lo ayuden a sufragar sus gastos administrativos y de otra índole;

iii) todas las contribuciones iniciales, así como cualquier aumento de ellas, deberán utilizarse antes de recurrir a las contribuciones adicionales. Esta misma norma regirá para las demás contribuciones adicionales.

Sección 6 - Contribuciones especiales

Los recursos del Fondo podrán aumentarse mediante contribuciones especiales de Estados no miembros o provenientes de otras fuentes, en condiciones que sean compatibles con la Sección 5 de este artículo y aprobadas por el Consejo de Gobernadores, según recomendación de la Junta Ejecutiva.

Artículo 5

Monedas

Sección 1 - Utilización de monedas

a) Los Miembros del Fondo no mantendrán ni impondrán restricción alguna a la facultad del Fondo de conservar o utilizar monedas de libre convertibilidad.

b) La moneda de un Miembro de la categoría III pagada al Fondo por concepto de contribución inicial o adicional de dicho Miembro podrá ser usada por el Fondo, previa consulta con el Miembro interesado, para el pago de gastos administrativos y de otros gastos del Fondo en los territorios de dicho Miembro, o, con el consentimiento de éste, para el pago de bienes o servicios producidos en sus territorios y que se necesiten para actividades financiadas por el Fondo en otros Estados.

Sección 2 - Avalúo de monedas

a) El Fondo utilizará como unidad de cuenta el Derecho Especial de Giro del Fondo Monetario Internacional.

b) A los efectos del presente Convenio, se calculará el valor de una moneda en Derechos Especiales de Giro por el método de avalúo aplicado por el Fondo Monetario Internacional, en la inteligencia de que:

i) en el caso de la moneda de un miembro del Fondo Monetario Internacional para la cual no se disponga del valor sobre una base corriente, el valor se calculará después de consultar con el Fondo Monetario Internacional;

ii) en el caso de la moneda de un Miembro del Fondo que no sea miembro del Fondo Monetario Internacional, el Fondo calculará en Derechos Especiales de Giro el valor de dicha moneda, sobre la base de una relación adecuada de los tipos de cambio entre esa moneda y la de un miembro del Fondo Monetario Internacional cuyo valor se calcule de conformidad con lo ya especificado.

Artículo 6

Organización y administración

Sección 1 - Estructura del Fondo

El Fondo tendrá:

a) un Consejo de Gobernadores;

b) una Junta Ejecutiva;

c) un Presidente, y el personal que sea necesario para que el Fondo desempeñe sus funciones.

Sección 2 - El Consejo de Gobernadores

a) Cada Miembro estará representado en el Consejo de Gobernadores y nombrará un Gobernador y un suplente. El suplente sólo podrá votar en ausencia del titular.

b) Todas las facultades del Fondo estarán concentradas en el Consejo de Gobernadores.

c) El Consejo de Gobernadores podrá delegar en la Junta Ejecutiva todas sus facultades con excepción de las siguientes:

i) aprobar modificaciones al presente Convenio;

ii) aprobar la condición de Miembro y determinar la clasificación o reclasificación de los Miembros;

iii) suspender a un Miembro;

iv) terminar las operaciones del Fondo y distribuir su activo;

v) fallar las apelaciones a las decisiones adoptadas por la Junta Ejecutiva sobre la interpretación y aplicación del Convenio;

vi) determinar la remuneración del Presidente.

d) El Consejo de Gobernadores celebrará un período de sesiones anual y los períodos extraordinarios de sesiones que pueda decidir, o que soliciten Miembros que cuenten por lo menos con una cuarta parte del número total de votos en el Consejo de Gobernadores, o que pida la Junta Ejecutiva por una mayoría de dos terceras partes de los votos emitidos.

e) El Consejo de Gobernadores podrá, por reglamento, establecer un procedimiento en virtud del cual la Junta Ejecutiva pueda obtener un voto del Consejo sobre un asunto determinado sin convocar una reunión del Consejo.

f) El Consejo de Gobernadores podrá por una mayoría de las dos terceras partes del número total de votos adoptar reglamentos o estatutos que no sean contrarios al presente Convenio y que se consideren necesarios para la buena marcha de las actividades del Fondo.

g) El quórum para las reuniones del Consejo de Gobernadores estará constituido por los Gobernadores que representen dos terceras partes del total de votos de todos sus miembros, siempre que se hallen presentes los Gobernadores que representen la mitad del total de votos de los Miembros de cada una de las categorías I, II y III.

Sección 3 - Votación en el Consejo de Gobernadores

a) El número total de votos en el Consejo de Gobernadores será de 1.800, distribuidos por partes iguales entre las categorías I, II y III. Los votos de cada categoría se distribuirán entre sus miembros de acuerdo con la fórmula prevista en la Lista II para esa categoría, que constituye parte integrante del presente Convenio.

b) Salvo cuando se disponga expresamente lo contrario en el Convenio, todas las decisiones del Consejo de Gobernadores se tomarán por mayoría simple del número total de votos.

Sección 4 - Presidente del Consejo de Gobernadores

El Consejo de Gobernadores elegirá un Presidente entre los Gobernadores, cuyo mandato será de dos años.

Sección 5 - Junta Ejecutiva

a) La Junta Ejecutiva estará compuesta por 18 Miembros del Fondo, elegidos en el período de sesiones anual del Consejo de Gobernadores. De conformidad con los procedimientos previstos en la Lista II para esa categoría, o establecidos con arreglo a dicha Lista, los Gobernadores de los Miembros de cada categoría elegirán seis miembros de la Junta Ejecutiva entre los Miembros de dicha categoría, y podrán elegir de ese modo (o en lo que respecta a la categoría I, disponer el nombramiento de) hasta seis suplentes, que podrán votar únicamente en caso de ausencia de un titular.

b) Los miembros de la Junta Ejecutiva desempeñarán sus funciones durante un mandato de tres años. Sin embargo, salvo que se especifique otra cosa en la Lista II, o de conformidad con la misma, dos miembros de cada categoría serán designados en la primera elección para que actúen durante un año y dos para que actúen durante dos años.

c) Será incumbencia de la Junta Ejecutiva dirigir las actividades del Fondo en general, y para tal fin ejercerá las atribuciones que se le conceden en el presente Convenio o las que en ella delegue el Consejo de Gobernadores.

d) La Junta Ejecutiva se reunirá tantas veces como lo exijan los asuntos del Fondo.

e) Los representantes de los miembros y de los miembros suplentes de la Junta Ejecutiva actuarán sin percibir remuneración del Fondo. Sin embargo, el Consejo de Gobernadores podrá decidir sobre qué base conceder compensaciones razonables por concepto de viajes y dietas a un representante de cada miembro y de cada miembro suplente.

f) El quórum en cualquier reunión de la Junta Ejecutiva estará constituido por los miembros que representen dos terceras partes del total de los votos de todos sus miembros, siempre que se hallen presentes los miembros que representen la mitad del total de votos de los miembros de cada una de las categorías I, II y III.

Sección 6 - Votación en la Junta Ejecutiva

a) El número total de votos en la Junta Ejecutiva será de 1.800, distribuidos por igual entre las categorías I, II y III. Los votos de cada categoría se distribuirán entre sus miembros de conformidad con la fórmula prevista para esa categoría en la Lista II.

b) Salvo cuando se disponga expresamente lo contrario en el presente Convenio, las decisiones de la Junta Ejecutiva se adoptarán por una mayoría de tres quintas partes de los votos emitidos, siempre que tal mayoría sea más de la mitad del número total de votos de todos los miembros de la Junta Ejecutiva.

Sección 7 - Presidente de la Junta Ejecutiva

El Presidente del Fondo será Presidente de la Junta Ejecutiva y participará en sus reuniones sin derecho de voto.

Sección 8 - Presidente y personal del Fondo

a) El Consejo de Gobernadores nombrará el Presidente por una mayoría de dos terceras partes del número total de votos. Será nombrado por un período de tres años y su nombramiento podrá ser renovado una sola vez. El nombramiento del Presidente podrá ser revocado por el Consejo de Gobernadores por una mayoría de dos terceras partes del número total de votos.

b) El Presidente podrá nombrar un Vicepresidente, que desempeñará las funciones que le asigne el Presidente.

c) El Presidente dirigirá al personal y, bajo la vigilancia y dirección del Consejo de Gobernadores y de la Junta Ejecutiva, será responsable de la gestión de los asuntos del Fondo. El Presidente organizará al personal, y nombrará y despedirá a los funcionarios de acuerdo con los reglamentos adoptados por la Junta Ejecutiva.

d) Al contratar al personal, y fijar las condiciones del servicio se tendrá en cuenta la necesidad de asegurar el más alto grado de eficiencia, competencia e integridad, así como la importancia de respetar el criterio de la distribución geográfica equitativa.

e) El Presidente y el personal, en el cumplimiento de sus funciones deben su exclusiva lealtad al Fondo y no solicitarán ni recibirán instrucciones de ninguna autoridad ajena al Fondo. Cada Miembro del Fondo respetará el carácter internacional de sus servicios y no tratará de influir en ellos en el desempeño de sus funciones.

f) El Presidente y el personal no intervendrán en los asuntos políticos de ningún Miembro. Sólo serán pertinentes a sus decisiones las consideraciones relativas a políticas de desarrollo, y estas consideraciones se estudiarán imparcialmente a fin de conseguir el objetivo para cuyo logro se constituyó el Fondo.

g) El Presidente será el representante legal del Fondo.

h) El Presidente, o un representante por él designado, podrá participar, sin derecho de voto, en todas las reuniones del Consejo de Gobernadores.

Sección 9 - Sede del Fondo

El Consejo de Gobernadores decidirá, por una mayoría de dos terceras partes del número total de votos, la sede permanente del Fondo. La sede provisional del Fondo será Roma.

Sección 10 - Presupuesto administrativo

El Presidente preparará un presupuesto administrativo anual que someterá a la consideración de la Junta Ejecutiva a fin de que ésta lo transmita al Consejo de Gobernadores para su aprobación por una mayoría de dos terceras partes del número total de votos.

Sección 11 - Publicación de informes y suministro de informaciones

El Fondo publicará un informe anual que contenga un estado de cuentas revisado por auditores y, a intervalos adecuados, un informe resumido de su posición financiera y de los resultados de sus actividades. Se distribuirán a todos los Miembros ejemplares de dichos informes, de los estados de cuentas y de otras publicaciones relacionadas con estos documentos.

Artículo 7

Operaciones

Sección 1 - Utilización de recursos y condiciones de financiación

a) Los recursos del Fondo se utilizarán para alcanzar el objetivo especificado en el artículo 2.

b) La financiación del Fondo se proporcionará únicamente a los Estados en desarrollo que sean Miembros del Fondo o a las organizaciones intergubernamentales en las que dichos Miembros participen. En el caso de un préstamo a una organización intergubernamental, el Fondo podrá requerir garantías adecuadas, gubernamentales o de otra clase.

c) El Fondo tomará las medidas necesarias para asegurar que el producto de toda financiación se destine solamente a los fines para los cuales se facilitó dicha financiación, prestando debida atención a las consideraciones de economía, eficiencia y equidad social.

d) Al asignar sus recursos, el Fondo se guiará por las prioridades siguientes:

i) la necesidad de aumentar la producción de alimentos y mejorar los niveles de nutrición de las poblaciones más pobres de los países más pobres con déficit alimentario;

ii) el potencial de aumento de la producción de alimentos en otros países en desarrollo. Asimismo, se insistirá en la mejora del nivel nutricional de las poblaciones más pobres de esos países, y de sus condiciones de vida.

Dentro del contexto de estas prioridades, la concesión de la ayuda se basará en criterios económicos y sociales objetivos, asignando especial importancia a las necesidades de los países de bajos ingresos y a su potencial de aumento de la producción de alimentos, y teniendo debidamente en cuenta una distribución geográfica equitativa en la utilización de dichos recursos.

e) Con sujeción a lo dispuesto en el presente Convenio, las operaciones de financiación del Fondo se regirán por las políticas generales, los criterios y los reglamentos que, de tiempo en tiempo, establezca el Consejo de Gobernadores por una mayoría de dos terceras partes del número total de votos.

Sección 2 - Formas y condiciones de financiación

a) Las operaciones de financiación del Fondo se harán en forma de préstamos y donaciones en las condiciones que el Fondo considere apropiadas, teniendo en cuenta la situación y las perspectivas económicas del Miembro y la naturaleza y las necesidades de la actividad del caso.

b) La Junta Ejecutiva decidirá de tiempo en tiempo la proporción de los recursos del Fondo que, en un ejercicio financiero cualquiera, podrán ser asignados a operaciones de financiación en cada una de las formas descritas en la subsección a), teniendo debidamente en cuenta la viabilidad a largo plazo del Fondo y la necesaria continuidad de sus operaciones. La proporción de las donaciones no excederá normalmente de la octava parte de los recursos que se asignen en un ejercicio financiero cualquiera. Una gran proporción de los préstamos se concederá en condiciones muy favorables.

c) El Presidente presentará proyectos y programas a la Junta Ejecutiva para su consideración y aprobación.

d) La Junta Ejecutiva adoptará las decisiones relativas a la selección y aprobación de los proyectos y programas. Estas decisiones se basarán en las políticas generales, los criterios y los reglamentos establecidos por el Consejo de Gobernadores.

e) Para la evaluación de los proyectos y programas que se le presenten a efectos de financiación, el Fondo utilizará, por regla general, los servicios de instituciones internacionales y, cuando proceda, podrá utilizar los servicios de otros organismos competentes especializados en la materia. Tales instituciones y organismos serán seleccionados por la Junta Ejecutiva, previa consulta con el beneficiario interesado, y responderán directamente ante el Fondo al efectuar la evaluación.

f) El acuerdo de concesión de un préstamo se concertará en cada caso entre el Fondo y el beneficiario, y este último será responsable de la ejecución del proyecto o programa de que se trate.

g) El Fondo confiará la administración de los préstamos, a los efectos del desembolso de la suma correspondiente al préstamo y la supervisión de la ejecución del proyecto o programa de que se trate, a instituciones internacionales competentes. Estas instituciones serán de carácter mundial o regional y en cada caso su selección deberá contar con la aprobación del beneficiario. Antes de someter el préstamo a la aprobación de la Junta Ejecutiva, el Fondo se cerciorará de que la institución a la que se confíe la supervisión está de acuerdo con los resultados de la evaluación del proyecto o programa de que se trate. Esto deberá concertarse entre el Fondo y la institución o el organismo encargado de la evaluación, así como la institución a la que se confiará la supervisión.

h) A los efectos de las subsecciones f) y g), se considerará que las referencias a "préstamos" comprenden las "donaciones".

i) El Fondo podrá conceder una línea de crédito a un organismo nacional de desarrollo con miras a proporcionar y administrar subpréstamos destinados a financiar proyectos y programas en las condiciones fijadas en el acuerdo de concesión del préstamo y en el marco convenido por el Fondo. Antes de que la Junta Ejecutiva apruebe la concesión de tal línea de crédito, el organismo nacional de desarrollo interesado y su programa deberán ser evaluados de conformidad con lo dispuesto en la subsección e). La ejecución de dicho programa estará sujeta a supervisión por las instituciones seleccionadas de conformidad con lo dispuesto en la subsección g).

j) La Junta Ejecutiva adoptará las normas pertinentes para las compras de bienes y servicios financiados con cargo a los recursos del Fondo. Tales normas, por regla general, estarán en consonancia con los principios de la licitación internacional y darán la preferencia adecuada a los expertos, técnicos y suministros de los países en desarrollo.

Sección 3 - Operaciones varias

Además de las operaciones especificadas en otras secciones del presente Convenio, el Fondo podrá desarrollar las actividades auxiliares y ejercer los poderes correspondientes a sus operaciones que sean necesarios o deseables para la consecución de su objetivo.

Artículo 8

Vinculación con las Naciones Unidas y con otras organizaciones, instituciones y organismos

Sección 1 - Vinculación con las Naciones Unidas

El Fondo iniciará negociaciones con las Naciones Unidas para concertar un acuerdo que establezca un vínculo con las Naciones Unidas en la forma prevista para los organismos especializados en el Artículo 57 de la Carta de las Naciones Unidas. Todo acuerdo concertado de conformidad con lo dispuesto en el Artículo 63 de la Carta deberá ser aprobado por el Consejo de Gobernadores, por una mayoría de dos terceras partes del número total de votos, según recomendación de la Junta Ejecutiva.

Sección 2 - Vinculación con otras organizaciones, instituciones y organismos

El Fondo cooperará estrechamente con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y con otras organizaciones del sistema de las Naciones Unidas. También cooperará estrechamente con otras organizaciones intergubernamentales, instituciones financieras internacionales, organizaciones no gubernamentales y organismos gubernamentales interesados en el desarrollo agrícola. Con este fin, el Fondo recabará la colaboración en sus actividades de la Organización de las Naciones Unidas para la Agricultura y la Alimentación y los otros organismos mencionados, y podrá concertar acuerdos o establecer arreglos de trabajo con dichos organismos, según decida la Junta Ejecutiva.

Artículo 9

Retiro, suspensión de Miembros, terminación de las operaciones

Sección 1 - Retiro

a) Sin perjuicio de lo dispuesto en la Sección 4 a) de este artículo, cualquier Miembro podrá retirarse del Fondo mediante el depósito de un instrumento de denuncia del presente Convenio ante el Depositario.

b) El retiro de un Miembro entrará en efecto en la fecha especificada en su instrumento de denuncia, pero en ningún caso antes de que hayan transcurrido seis meses del depósito de dicho instrumento.

Sección 2 - Suspensión de Miembros

a) Si un Miembro no cumple alguna de sus obligaciones para con el Fondo, el Consejo de Gobernadores podrá suspenderlo por una mayoría de tres cuartas partes del número total de votos. El Miembro suspendido dejará automáticamente de ser Miembro al haber transcurrido un año desde la fecha de la suspensión, salvo que el Consejo tome, con la misma mayoría, la decisión de restablecer al Miembro en sus derechos.

b) Mientras dure la suspensión, el Miembro no podrá ejercer ninguno de los derechos que confiere el presente Convenio, salvo el de retirarse, pero quedará sujeto al cumplimiento de todas sus obligaciones.

Sección 3 - Derechos y deberes de los Estados que dejen de ser Miembros

Cuando un Estado deje de ser Miembro, ya sea por retiro o por la aplicación de la Sección 2 de este artículo, no tendrá ningún derecho con arreglo al presente Convenio excepto lo dispuesto en esta Sección o en la Sección 2 del artículo 11, pero quedará sujeto a todas las obligaciones financieras que haya contraído con el Fondo como Miembro, como prestatario o en cualquier otra calidad.

Sección 4 - Terminación de las operaciones y distribución del activo

a) El Consejo de Gobernadores podrá poner fin a las operaciones del Fondo por una mayoría de las tres cuartas partes del número total de votos. Después de dicha terminación de las operaciones, el Fondo cesará inmediatamente en todas sus actividades, con excepción de las relativas a la ordenada realización y conservación de su activo y la liquidación de sus obligaciones. Hasta que se hayan efectuado la liquidación completa de dichas obligaciones y la distribución de dicho activo, el Fondo seguirá existiendo y todas las obligaciones y derechos del Fondo y de sus Miembros de conformidad con el presente Convenio, seguirán vigentes en su integridad, a excepción de que ningún Miembro podrá ser suspendido ni retirarse.

b) No se hará ninguna distribución del activo a los Miembros hasta que hayan sido satisfechas o atendidas todas las deudas a los acreedores. El Fondo distribuirá su activo entre los Miembros contribuyentes a prorrata de las contribuciones que cada Miembro haya efectuado a los recursos del Fondo. Esta distribución la decidirá el Consejo de Gobernadores por una mayoría de tres cuartas partes del número total de votos y se efectuará en las ocasiones y en las monedas u otros haberes que el Consejo de Gobernadores estime justo y equitativo.

Artículo 10

Condición jurídica, privilegios e inmunidades

Sección 1 - Condición jurídica

El Fondo tendrá personalidad jurídica internacional.

Sección 2 - Privilegios e inmunidades

a) El Fondo gozará, en el territorio de cada uno de sus Miembros, de los privilegios e inmunidades necesarios para el ejercicio de sus funciones y para el logro de su objetivo. Los representantes de los Miembros, el Presidente y el personal del Fondo gozarán de los privilegios e inmunidades necesarios para desempeñar con independencia sus funciones en relación con el Fondo.

b) Los privilegios e inmunidades mencionados en el párrafo a) serán:

i) en el territorio de todo Miembro que se haya adherido a la Convención sobre Prerrogativas e Inmunidades de los Organismos Especializados con respecto al Fondo, los definidos en las cláusulas tipo de dicha Convención, modificadas por un anexo a la misma aprobado por el Consejo de Gobernadores;

ii) en el territorio de todo Miembro que se haya adherido a la Convención sobre Prerrogativas e Inmunidades de los Organismos Especializados con respecto a otros organismos, pero no al Fondo, los definidos en las cláusulas tipo de dicha Convención, salvo cuando este Miembro notifique al Depositario que dichas cláusulas no regirán para el Fondo o regirán a reserva de las modificaciones que se especifiquen en la notificación;

iii) los definidos en otros acuerdos concertados por el Fondo.

c) En el caso de un Miembro que sea una agrupación de Estados, éste deberá tomar las disposiciones oportunas para que los privilegios e inmunidades mencionados en este artículo se apliquen en los territorios de todos los miembros de la agrupación.

Artículo 11

Interpretación y arbitraje

Sección 1 - Interpretación

a) Cualquier cuestión acerca de la interpretación o aplicación de las disposiciones del presente Convenio que surja entre un Miembro y el Fondo, o entre los Miembros del Fondo, será sometida a la decisión de la Junta Ejecutiva. Si la cuestión afecta particularmente a cualquier Miembro del Fondo que no esté representado en la Junta Ejecutiva, dicho Miembro tendrá derecho a estar representado de conformidad con los reglamentos que adopte el Consejo de Gobernadores.

b) Cuando la Junta Ejecutiva haya tomado una decisión en cumplimiento de la subsección a), cualquier Miembro podrá pedir que la cuestión sea sometida al Consejo de Gobernadores, cuya decisión será definitiva. Mientras se encuentre pendiente la decisión del Consejo de Gobernadores, el Fondo podrá actuar, hasta donde lo estime necesario, sobre la base de la decisión de la Junta Ejecutiva.

Sección 2 - Arbitraje

En caso de litigio entre el Fondo y un Estado que haya dejado de ser Miembro, o entre el Fondo y cualquier Miembro al terminarse las operaciones del Fondo, tal litigio será sometido al arbitraje de un tribunal compuesto por tres árbitros. Uno de los árbitros será nombrado por el Fondo, otro por el Miembro o ex Miembro de que se trate, y ambas partes nombrarán el tercer árbitro, que será el Presidente. Si 45 días después de haberse recibido la solicitud del arbitraje una de las partes no ha nombrado un árbitro, o si 30 días después del nombramiento de los dos árbitros no se ha nombrado el tercer árbitro, cualquiera de las partes podrá solicitar del Presidente de la Corte Internacional de Justicia, o de cualquier otra autoridad que haya sido prescrita por el reglamento adoptado por el Consejo de Gobernadores, que nombre un árbitro. El procedimiento de arbitraje será fijado por los árbitros, pero el Presidente tendrá plenos poderes para zanjar toda cuestión de procedimiento en caso de desacuerdo a este respecto. Una mayoría de votos de los árbitros bastará para llegar a una decisión, que será definitiva y obligatoria para las partes.

Artículo 12

Enmiendas

a) Salvo en lo referente a la Lista II,

i) toda propuesta para modificar el presente Convenio, hecha por un Miembro, o por la Junta Ejecutiva, será comunicada al Presidente, quien a su vez notificará a todos los Miembros. El Presidente remitirá a la Junta Ejecutiva las propuestas hechas por un Miembro para modificar el Convenio, la cual a su vez someterá sus recomendaciones a la consideración del Consejo de Gobernadores;

ii) las modificaciones serán aprobadas por el Consejo de Gobernadores por una mayoría de cuatro quintas partes del número total de votos. Las enmiendas entrarán en vigor tres meses después de su aprobación, salvo que el Consejo de Gobernadores haya especificado otra cosa, excepto que cualquier enmienda que modifique:

A) el derecho a retirarse del Fondo;

B) los requisitos sobre la mayoría en las votaciones establecidos en el presente Convenio;

C) la limitación de responsabilidad que se define en la Sección 4 del artículo 3;

D) el procedimiento para modificar este Convenio;

no entrará en vigor hasta que el Presidente haya recibido la aceptación escrita de todos los Miembros.

b) En lo que respecta a las diversas partes de la Lista II, las enmiendas se propondrán y aprobarán según se prevé en dichas partes.

c) El Presidente notificará inmediatamente a todos los Miembros y al Depositario cualquier enmienda que haya sido aprobada y la fecha de su entrada en vigor.

Artículo 13

Disposiciones finales

Sesión 1 - Firma, ratificación, aceptación, aprobación y adhesión

a) En la Conferencia de las Naciones Unidas sobre el Establecimiento del Fondo podrán ponerse las iniciales en el presente Convenio, en representación de los Estados enumerados en la Lista I del mismo, y el Convenio quedará abierto a la firma de dichos Estados, en la sede de las Naciones Unidas en Nueva York, tan pronto como las contribuciones iniciales indicadas en la Lista I, que han de hacerse en monedas de libre convertibilidad, asciendan por lo menos al equivalente de 1 000 millones de dólares de los Estados Unidos (en su valor del 10 de junio de 1976). Si los requisitos mencionados no se hubieran cumplido hasta el 30 de septiembre de 1976, la Comisión Preparatoria establecida por esa Conferencia convocará a más tardar el 31 de enero de 1977 una reunión de los Estados enumerados en la Lista I; la reunión podrá, por una mayoría de dos tercios de cada categoría, reducir la suma mencionada anteriormente, y podrá también establecer otras condiciones para abrir a la firma este Convenio.

b) Los Estados signatarios podrán pasar a ser partes en el Convenio mediante el depósito de un instrumento de ratificación, aceptación o aprobación; los Estados no signatarios enumerados en la Lista I podrán pasar a ser partes mediante el depósito de un instrumento de adhesión. Los instrumentos de ratificación, aceptación, aprobación y adhesión depositados por los Estados de las categorías I o II deberán especificar la cuantía de la contribución inicial que se compromete a aportar el Estado. Dichos Estados podrán firmar el Convenio y depositar instrumentos de ratificación, aceptación, aprobación o adhesión hasta un año después de la entrada en vigor del Convenio.

c) Los Estados enumerados en la Lista I que no hayan pasado a ser partes en el presente Convenio dentro del año siguiente a su entrada en vigor, y los Estados que no estén enumerados, podrán, previa la aprobación de su condición de Miembro por el Consejo de Gobernadores, pasar a ser partes en el Convenio mediante el depósito de un instrumento de adhesión.

Sección 2 - Depositario

a) El Depositario del Convenio será el Secretario General de las Naciones Unidas.

b) El Depositario enviará notificaciones relativas al presente Convenio:

i) hasta un año después de su entrada en vigor, a los Estados enumerados en la Lista I del Convenio, y después de la entrada en vigor a todos los Estados partes en el Convenio, así como a todos aquellos cuya condición de Miembro haya sido aprobada por el Consejo de Gobernadores;

ii) a la Comisión Preparatoria establecida por la Conferencia de las Naciones Unidas sobre el Establecimiento del Fondo mientras exista, y después al Presidente.

Sección 3 - Entrada en vigor

a) El presente Convenio entrará en vigor una vez que el Depositario haya recibido los instrumentos de ratificación, aceptación, aprobación o adhesión de por lo menos seis Estados de la categoría I, seis Estados de la categoría II y 24 Estados de la categoría III, a condición de que hayan depositado dichos instrumentos Estados de las categorías I y II cuyas contribuciones iniciales totales especificadas en esos instrumentos asciendan por lo menos al equivalente de 750 millones de dólares de los Estados Unidos (en su valor del 10 de junio de 1976) y siempre que los mencionados requisitos se hayan reunido en el término de los 18 meses siguientes a la fecha en que el Convenio quede abierto a la firma, o en la fecha ulterior que los Estados que hayan depositado esos instrumentos dentro de ese período decidan por mayoría de dos tercios de cada categoría, y notifiquen al Depositario.

b) En el caso de los Estados que depositen el instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del Convenio, éste entrará en vigor en la fecha en que se efectúe dicho depósito.

Sección 4 - Reservas

Sólo podrán hacerse reservas a la Sección 2 del artículo 11 del presente Convenio.

Sección 5 - Textos auténticos

Las versiones del presente Convenio en los idiomas árabe, español, francés e inglés serán igualmente auténticas.

EN FE DE LO CUAL los suscritos, debidamente autorizados para ello, han firmado este Convenio en un solo original en los idiomas árabe, español, francés e inglés.

Lista I

Parte I - Estados que pueden ser Miembros fundadores

Categoría I	Categoría II	Categoría III
Alemania, República Federal de	Arabia Saudita	Argentina
Australia	Argelia	Bangladesh
Austria	Emiratos Arabes Unidos	Bolivia
Bélgica	Gabón	Botswana
Canadá	Indonesia	Brasil
Dinamarca	Irán	Cabo Verde
España	Iraq	Colombia
Estados Unidos	Kuwait	Congo
Finlandia	Libia, República Arabe de	Costa Rica
Francia	Nigeria	Cuba
Irlanda	Qatar	Chad
Italia	Venezuela	Chile
Luxemburgo		Ecuador
Japón		Egipto
Noruega		El Salvador
Nueva Zelandia		Etiopía
Países Bajos		Filipinas
Reino Unido		Ghana
Suecia		Grecia
Suiza		Guatemala
		Guinea
		Haití
		Honduras
		India
		Israel 1/
		Jamaica
		Kenya
		Liberia

1/ Con referencia al artículo 7, Sección 1 b), sobre la utilización de los recursos del Fondo para los "países en desarrollo", este país no quedará comprendido en las disposiciones de esta Sección y no tratará de obtener, ni recibirá, financiación con cargo al Fondo.

Categoría I	Categoría II	Categoría III
		Malí
		Malta
		Marruecos
		México
		Nicaragua
		Pakistán
		Panamá
		Papua Nueva Guinea
		Perú
		Portugal
		República Arabe Siria
		República de Corea
		República Dominicana
		República Unida del Camerún
		República Unida de Tanzanía
		Rumania
		Rwanda
		Senegal
		Sierra Leona
		Somalia
		Sri Lanka
		Sudán
		Swazilandia
		Tailandia
		Túnez
		Turquía
		Uganda
		Uruguay
		Yugoslavia
		Zaire
		Zambia

Parte II - Promesas de contribuciones iniciales 2/

Estado	Unidad monetaria	Cantidad en efectivo	Equivalente en DEG 3/
Categoría I			
Alemania, República Federal de	Dólar de EE.UU.	55 000 000 a/ b/	48 100 525
Australia	Dólar de Australia	8 000 000 a/	8 609 840
Austria	Dólar de EE.UU.	4 800 000 a/	4 197 864
Bélgica	Franco belga Dólar de EE.UU.	500 000 000) 1 000 000) a/	11 930 855
Canadá	Dólar canadiense	33 000 000 a/	29 497 446
Dinamarca	Dólar de EE.UU.	7 500 000 a/	6 559 163
España	Dólar de EE.UU.	2 000 000 c/	1 749 110
Estados Unidos	Dólar de EE.UU.	200 000 000	174 911 000
Finlandia	Marco finlandés	12 000 000 a/	2 692 320
Francia	Dólar de EE.UU.	25 000 000	21 863 875
Irlanda	Libra esterlina	570 000 a/	883 335
Italia	Dólar de EE.UU.	25 000 000 a/	21 863 875
Japón	Dólar de EE.UU.	55 000 000 a/	48 100 525
Luxemburgo	Derecho especial de giro	320 000 a/	320 000
Noruega	Corona noruega Dólar de EE.UU.	75 000 000) a/ 9 981 851)	20 612 228

2/ A reserva de la obtención, cuando sea menester, de la necesaria sanción legislativa.

3/ Derechos especiales de giro (DEG) del Fondo Monetario Internacional a su cotización del 10 de junio de 1976. Estos valores equivalentes se indican sólo a título de información, teniendo presente lo dispuesto en la sección 2 a) del artículo 5 del Convenio, en la inteligencia de que las contribuciones iniciales prometidas serán pagaderas de conformidad con lo dispuesto en la sección 2 a) del artículo 4 del Convenio, en la cantidad y la moneda especificadas por el Estado interesado.

a/ Pagadera en tres plazos.

b/ Esta cantidad incluye una promesa adicional de 3 millones de dólares de los EE.UU., sujeta a los arreglos presupuestarios necesarios para el año fiscal de 1977.

c/ Pagadera en dos plazos.

Estado	Unidad monetaria	Cantidad en efectivo	Equivalente en DEG 3/
Categoría I (continuación)			
Nueva Zelandia	Dólar de Nueva Zelandia	2 000 000 a/	1 721 998
Países Bajos	Florín Dólar de EE.UU.	100 000 000) 3 000 000)	34 594 265
Reino Unido	Libra esterlina	18 000 000	27 894 780
Suecia	Corona sueca Dólar de EE.UU.	100 000 000) 3 000 000)	22 325 265
Suiza	Franco suizo	22 000 000 a/	7 720 790
		Total parcial	496 149 059
Categoría II			
Arabia Saudita	Dólar de EE.UU.	105 500 000	92 265 553
Argelia	Dólar de EE.UU.	10 000 000	8 745 550
Emiratos Arabes Unidos	Dólar de EE.UU.	16 500 000	14 430 158
Gabón	Dólar de EE.UU.	500 000	437 278
Indonesia	Dólar de EE.UU.	1 250 000	1 093 194
Irán	Dólar de EE.UU.	124 750 000	109 100 736
Iraq	Dólar de EE.UU.	20 000 000	17 491 100
Kuwait	Dólar de EE.UU.	36 000 000	31 483 980
Nigeria	Dólar de EE.UU.	26 000 000	22 738 430
Qatar	Dólar de EE.UU.	9 000 000	7 870 995
República Arabe Libia	Dólar de EE.UU.	20 000 000	17 491 100
Venezuela	Dólar de EE.UU.	66 000 000	57 720 630
		Total parcial	380 868 704

Estado	Unidad monetaria	Cantidad en efectivo	Equivalente en DEG 3/ De libre convertibilidad	No convertible
Categoría III				
Argentina	Peso argentino	240 000 000 d/		1 499 237
Bangladesh	Taka (equivalente en dólar de EE.UU.)	500 000		437 278
Chile	Dólar de EE.UU.	50 000	43 728	
Ecuador	Dólar de EE.UU.	25 000	21 864	
Egipto	Libra egipcia (equivalente en dólares de EE.UU.)	300 000		262 367
Filipinas	Dólar de EE.UU. f/	250 000 f/	43 728	174 911
Ghana	Dólar de EE.UU.	100 000	87 456	
Guinea	Sili	25 000 000 a/		1 012 145
Honduras	Dólar de EE.UU.	25 000	21 864	
India	Dólar de EE.UU.	2 500 000	2 186 388	
	Rupia india (equivalente en dólares de EE.UU.)	2 500 000		2 186 388
Israel	Libra israelí (equivalente en dólares de EE.UU.)	150 000 a/ e/		131 183
Kenya	Chelín de Kenya (equivalente en dólares de EE.UU.)	1 000 000		874 555
México	Dólar de EE.UU.	5 000 000	4 372 775	
Nicaragua	Córdoba	200 000		24 894

d/ Para gastar en el territorio de la Argentina en bienes o servicios que requiera el Fondo.

e/ Para utilizar en asistencia técnica.

f/ Se notificó que 200.000 dólares de los EE.UU. de esta promesa de contribución estaban sujetos a confirmación, incluso las condiciones de pago y el tipo de moneda. En consecuencia, se ha incluido esta suma provisionalmente en la columna "no convertible".

Estado	Unidad monetaria	Cantidad en efectivo	Equivalente en DEG 3/ De libre convertibilidad	Equivalente en DEG 3/ No convertible
Categoría III (continuación)				
Pakistán	Dólar de EE.UU.	500 000	437 278	
	Rupia pakistaní (equivalente en dólares de EE.UU.)	500 000		437 278
República Arabe Siria	Libra siria	500 000		111 409
República de Corea	Dólar de EE.UU.	100 000	87 456	
	Won (equivalente en dólares de EE.UU.)	100 000		87 456
República Unida del Camerún	Dólar de EE.UU.	10 000	8 746	
República Unida de Tanzanía	Chelín tanzaniano	300 000		31 056
Rumania	Lei (equivalente en dólares de EE.UU.)	1 000 000		874 555
Sierra Leona	Leone	20 000		15 497
Sri Lanka	Dólar de EE.UU.	500 000	437 278	
	Rupia de Sri Lanka (equivalente en dólares de EE.UU.)	500 000		437 278
Tailandia	Dólar de EE.UU.	100 000	87 456	
Túnez	Dinar tunecino	50 000		100 621
Turquía	Lira turca (equivalente en dólares de EE.UU.)	100 000		87 456
Uganda	Chelín de Uganda	200 000		20 832
Yugoslavia	Dinar de Yugoslavia	300 000		262 367
	Total parcial		7 836 017	9 068 763
	Total de libre convertibilidad		884 853 780*	
	Total general (de libre convertibilidad más monedas no convertibles)		893 922 543	

* Suma equivalente a 1.011.776.023 dólares, a la cotización del 10 de junio de 1976.

Lista II

DISTRIBUCION DE VOTOS Y ELECCION DE LOS MIEMBROS DE LA JUNTA EJECUTIVA

Parte I: Categoría I

- Subparte A: Distribución de los votos en el Consejo de Gobernadores
- Subparte B: Elección de los miembros de la Junta Ejecutiva y sus suplentes
- Subparte C: Distribución de los votos en la Junta Ejecutiva
- Subparte D: Enmiendas

Parte II: Categoría II

- Subparte A: Distribución de los votos en el Consejo de Gobernadores
- Subparte B: Elección de los miembros de la Junta Ejecutiva y sus suplentes
- Subparte C: Distribución de los votos en la Junta Ejecutiva
- Subparte D: Enmiendas

Parte III: Categoría III

- Subparte A: Distribución de los votos en el Consejo de Gobernadores
- Subparte B: Elección de los miembros de la Junta Ejecutiva y sus suplentes
- Subparte C: Distribución de los votos en la Junta Ejecutiva
- Subparte D: Enmiendas

Parte I: Categoría I

A. Distribución de los votos en el Consejo de Gobernadores

1. El 17,5 por ciento de los votos de la categoría I se distribuirá por igual entre los Miembros de esa categoría.

2. El 82,5 por ciento restante de los votos se distribuirá entre los Miembros de la categoría I en la proporción que:

a) la contribución inicial, tal como se especifique en sus instrumentos de ratificación, aceptación, aprobación o adhesión, y

b) las contribuciones adicionales y los aumentos de las contribuciones hechas de conformidad con la Sección 5 c) del artículo 4

guarde con el total de las contribuciones de los Miembros de la categoría I.

3. Al determinar el número de votos en virtud del párrafo 2, se evaluarán las contribuciones en su equivalente en Derechos Especiales de Giro a la fecha de entrada en vigor del Convenio y, de ahí en adelante, cada vez que aumente el total de las contribuciones de los Miembros de la categoría I como resultado del ingreso de un nuevo Miembro en la categoría I, un aumento en la contribución de un Miembro de la categoría I o contribuciones adicionales de Miembros de la categoría I.

4. En el Consejo de Gobernadores, cada Gobernador que represente a un Miembro de la categoría I tendrá derecho a emitir los votos de ese Miembro.

B. Elección de los miembros de la Junta Ejecutiva y sus suplentes

1. Todos los miembros y suplentes que sean elegidos a la Junta Ejecutiva por los Miembros de la categoría I, incluidos los que resulten elegidos en la primera elección de miembros de la Junta Ejecutiva, desempeñarán sus funciones durante un mandato de tres años.

2. Al realizarse la votación para elegir a los miembros de la Junta Ejecutiva que representen a Miembros de la categoría I, cada Gobernador que represente a uno de esos Miembros emitirá a favor de un candidato todos los votos a que tenga derecho el Miembro que haya nombrado a ese Gobernador.

3. Cuando en una votación el número de candidatos sea igual al número de miembros que se han de elegir, se considerará que cada candidato ha sido elegido por el número de votos que haya recibido en dicha votación.

4. a) Cuando en una votación el número de candidatos exceda del número de miembros que se han de elegir, quedarán elegidos los seis candidatos que reciban el mayor número de votos, excepto que no se considerará elegido a ningún candidato que reciba menos del nueve por ciento del número total de votos de la categoría I.

b) Si en la primera votación se elige a seis miembros, se considerará que los votos emitidos a favor de los candidatos no elegidos se han computado para la elección de cualquiera de los seis miembros, según decida cada Gobernador que tenga esos votos.

5. En caso de que no resulten elegidos seis miembros en la primera votación, se procederá a una segunda votación en la cual el Miembro que haya recibido el menor número de votos en la votación anterior quedará eliminado, y en la cual podrán votar únicamente:

a) los Gobernadores que en la votación anterior hayan dado su voto a un candidato que no salió elegido, y

b) los Gobernadores cuyos votos a favor de un miembro elegido se considere, de acuerdo con el párrafo 6, que han elevado los votos emitidos a favor de ese miembro por encima del quince por ciento de la totalidad de los votos que puedan ser emitidos.

6. a) Al determinar si ha de considerarse que los votos emitidos por un Gobernador han elevado el total de votos recibidos por uno de los miembros por encima del quince por ciento de la totalidad de los votos que puedan ser emitidos, se considerarán incluidos en ese quince por ciento: primero, los votos del Gobernador que haya emitido el mayor número de votos a favor de tal miembro; después, los votos del Gobernador que haya emitido el siguiente mayor número de votos, y así sucesivamente hasta llegar a completar el quince por ciento.

b) En caso de que en cualquier votación dos o más Gobernadores que tengan el mismo número de votos hayan votado por el mismo candidato y se considere que los votos de uno o más de esos Gobernadores, pero no de todos ellos, han elevado el total de votos por encima del quince por ciento de la totalidad de los votos que puedan ser emitidos, se determinará por sorteo quién tendrá derecho a participar en la próxima votación.

7. Se considerará que cada Gobernador, parte de cuyos votos ha de contarse para elevar el total de los votos a favor de un miembro por encima del doce por ciento, ha emitido todos sus votos a favor de dicho miembro, aun cuando, con ello, el total de los votos a favor de ese miembro exceda del quince por ciento.

8. Si después de la segunda votación no resultan elegidos seis miembros, se procederá a otra votación basada en los mismos principios, hasta que seis miembros hayan sido elegidos; sin embargo, una vez elegidos cinco miembros, el sexto podrá ser elegido por simple mayoría de los votos restantes, los cuales se considerarán entonces emitidos en su totalidad a favor de dicho miembro.

9. Cada miembro elegido en la Junta Ejecutiva podrá nombrar un suplente escogido entre los Miembros cuyos votos se considere que han elegido a dicho miembro.

C. Distribución de los votos en la Junta Ejecutiva

1. En la Junta Ejecutiva, un miembro que haya sido elegido por un Gobernador o Gobernadores que representen a un Miembro o Miembros de la categoría I podrá emitir los votos de ese Miembro o esos Miembros. Cuando el miembro de la Junta Ejecutiva represente a más de un Miembro podrá emitir separadamente los votos de los Miembros que represente.

2. En caso de que los derechos de voto de un Miembro de la categoría I cambien entre las fechas previstas para la elección de los miembros de la Junta Ejecutiva:

a) no habrá ningún cambio en dichos miembros como resultado de ello;

b) los derechos de voto de un miembro de la Junta Ejecutiva se ajustarán a partir de la fecha efectiva del cambio en los derechos de voto del Miembro o Miembros que represente;

c) el Gobernador de un nuevo Miembro de la categoría I podrá designar a un miembro ya integrante de la Junta Ejecutiva para que lo represente y emita sus votos hasta la próxima elección de miembros de la Junta. Durante tal período, se considerará que el miembro designado de esa manera ha sido elegido por el Gobernador que lo designó.

D. Enmiendas

1. Los Gobernadores que representen a Miembros de la categoría I podrán, por decisión unánime, modificar las disposiciones de las subpartes A y B. A menos que se decida otra cosa, la enmienda tendrá efecto inmediato. Se informará al Presidente de toda enmienda a las subpartes A y B.

2. Los Gobernadores que representen a Miembros de la categoría I podrán modificar las disposiciones de la subparte C por decisión tomada por una mayoría del 75 por ciento del total de votos de dichos Gobernadores. A menos que se decida otra cosa, la enmienda tendrá efecto inmediato. Se informará al Presidente de toda enmienda a la subparte C.

Parte II: Categoría II

A. Distribución de los votos en el Consejo de Gobernadores

1. El 25 por ciento de los votos de la categoría II será distribuido por igual entre los Miembros de esa categoría.

2. El 75 por ciento de los votos restantes se distribuirá entre los miembros de la categoría II en la proporción que la contribución de cada Miembro (hecha de conformidad con la Sección 5 c) del artículo 4) guarde con el total de las contribuciones de los Miembros de la categoría II.

3. En el Consejo de Gobernadores, cada Gobernador que represente a un Miembro de la categoría II tendrá derecho a emitir los votos de dicho Miembro.

B. Elección de los miembros de la Junta Ejecutiva y sus suplentes

1. Todos los miembros y suplentes de la categoría II, elegidos a la Junta Ejecutiva, incluidos los que resulten elegidos en la primera elección de miembros de la Junta Ejecutiva, desempeñarán sus funciones durante un mandato de tres años.

2. Cada candidato a la Junta Ejecutiva podrá, en consulta con los demás Miembros de la categoría II, acordar con otro Miembro de dicha categoría que este último sea candidato a ser su suplente. Un voto a favor del candidato a la Junta Ejecutiva se contará también como un voto a favor de su suplente.

3. Al realizarse la votación para elegir a los miembros de la Junta Ejecutiva y a sus suplentes, cada Gobernador emitirá a favor de sus candidatos todos los votos a que tenga derecho el Miembro que haya nombrado a ese Gobernador.

4. Cuando en una votación el número de candidatos que reciban votos:

a) sea igual al número de puestos por cubrir, se considerarán elegidos todos esos candidatos;

b) sea menor que el número de puestos por cubrir, se considerarán elegidos todos esos candidatos y se procederá a votaciones adicionales para cubrir los puestos restantes;

c) exceda del número de puestos por cubrir, el candidato (o los candidatos, en caso de empate) que reciba el menor número de votos será eliminado y, si el número de candidatos restantes que hayan recibido votos:

i) es igual al número de puestos por cubrir, se considerarán elegidos todos esos candidatos;

ii) es inferior al número de puestos por cubrir, se considerarán elegidos todos esos candidatos y se procederá a votaciones adicionales para cubrir los puestos restantes, en las que podrán participar sólo los Gobernadores cuyos votos no se hayan computado para la elección de un miembro ya elegido;

iii) excede del número de puestos por cubrir, se procederá a votaciones adicionales en las que podrán participar sólo los Gobernadores cuyos votos no hayan sido computados para la elección de un miembro ya elegido.

C. Distribución de los votos en la Junta Ejecutiva

1. En la Junta Ejecutiva, un miembro que haya sido elegido por un Gobernador o Gobernadores que representen a un Miembro o a Miembros de la categoría II podrá emitir los votos de ese Miembro o esos Miembros. Un miembro de la Junta que represente a más de un Miembro podrá emitir por separado los votos de los Miembros que represente.

2. En caso de que los derechos de voto de un Miembro de la categoría II cambien entre las fechas previstas para la elección de los miembros de la Junta Ejecutiva:

a) como resultado de ello, no habrá ningún cambio en dichos miembros;

b) los derechos de voto de un miembro de la Junta Ejecutiva se ajustarán a partir de la fecha efectiva del cambio en los derechos de voto del Miembro o Miembros que represente;

c) el Gobernador de un nuevo Miembro de la categoría II podrá designar a un miembro ya integrante de la Junta Ejecutiva para que lo represente y emita sus votos hasta la próxima elección de miembros de la Junta. Durante tal período, se considerará que el miembro designado de esa manera ha sido elegido por el Gobernador que lo designó.

D. Enmiendas

Las disposiciones de las subpartes A-D pueden modificarse por un voto de los Gobernadores que representen dos tercios de los Miembros de la categoría II, cuyas contribuciones (hechas de conformidad con la Sección 5 c) del artículo 4) representen el 70 por ciento de las contribuciones de todos los Miembros de la categoría II. Se informará al Presidente de toda enmienda a las subpartes A-D.

Parte III: Categoría III

A. Distribución de los votos en el Consejo de Gobernadores

Los 600 votos de la categoría III se distribuirán por igual entre los Miembros de esa categoría.

B. Elección de los miembros de la Junta Ejecutiva y sus suplentes

1. De los seis miembros y de los seis miembros suplentes de la Junta Ejecutiva elegidos entre los Miembros de la categoría III, dos miembros y dos miembros suplentes serán de cada una de las regiones siguientes: Africa, América Latina y Asia, conforme se les reconoce en la práctica seguida en las Naciones Unidas y en la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

2. Los procedimientos para elegir a los miembros y a los miembros suplentes de la Junta Ejecutiva de la categoría III, de conformidad con la Sección 5 a) del artículo 6 del Convenio y, en cumplimiento de la Sección 5 b) de dicho artículo, el mandato de tales miembros y miembros suplentes elegidos en la primera elección, se aprobarán ya sea antes de la entrada en vigor del Convenio, por mayoría simple de los Estados enumerados en la Parte I de la Lista I como futuros Miembros de la categoría III, o después de la entrada en vigor del Convenio, por mayoría simple de los Miembros de la categoría III.

C. Distribución de los votos de la Junta Ejecutiva

Cada miembro de la Junta Ejecutiva de la categoría III tendrá 100 votos.

D. Enmiendas

La subparte B podrá enmendarse periódicamente por una mayoría de los dos tercios de los Miembros de la categoría III. El Presidente será informado de toda enmienda a la subparte B.

For Algeria:

Pour l'Algérie:

عن الجزائر :

Por Argelia:

For Argentina:

Pour l'Argentine:

عن الأرجنتين :

Por la Argentina:

For Australia:

Pour l'Australie:

عن أستراليا :

Por Australia:

For Austria:

Pour l'Autriche:

عن النمسا :

Por Austria:

For Bangladesh:

Pour le Bangladesh:

عن بنغلاديش :

Por Bangladesh:

For Belgium:

Pour la Belgique:

عن بلجيكا :

Por Bélgica:

For Bolivia:

Pour la Bolivie:

عن بوليفيا :

Por Bolivia:

For Botswana:

Pour le Botswana:

عن بوتسوانا :

Por Botswana:

For Brazil:

Pour le Brésil:

عن البرازيل :

Por el Brasil:

For Canada:

Pour le Canada:

عن كندا :

Por el Canadá:

initialled by

For Cape Verde:

Pour le Cap-Vert:

عن الرأس الأخضر :

Por Cabo Verde:

H. S. S.

For Chad:

Pour le Tchad:

عن تشاد :

Por el Chad:

M. A G.

For Chile:

Pour le Chili:

عن شيلي :

Por Chile:

O.K.E.

For Colombia:

Pour la Colombie:

عن كولومبيا :

Por Colombia:

For the Congo:

Pour le Congo:

عن الكونغو :

Por el Congo:

G. G.

For Costa Rica:

Pour le Costa Rica:

عن كوستاريكا :

Por Costa Rica:

For Cuba:

Pour Cuba:

عن كوبا :

Por Cuba:

For Denmark:

Pour le Danemark:

عن الدانمرك :

Por Dinamarca:

M. M. S.

For the Dominican Republic:

Pour la République Dominicaine:

عن الجمهورية الدومينيكية :

Por la República Dominicana:

For Ecuador:

Pour l'Equateur:

عن اكوادور :

Por el Ecuador:

For Egypt:

Pour l'Egypte:

عن مصر :

Por Egipto:

For El Salvador:

Pour El Salvador:

عن السلفادور :

Por El Salvador:

For Ethiopia:

Pour l'Ethiopie:

عن إثيوبيا :

Por Etiopía:

For France:

Pour la France:

عن فرنسا :

Por Francia:

For Gabon:

Pour le Gabon:

عن غابون :

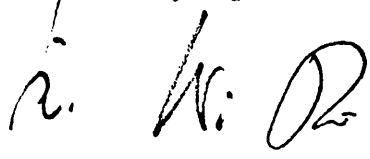
Por el Gabón:

For Germany, Federal Republic of:

Pour l'Allemagne, République fédérale d':

عن ألمانيا ، جمهورية ــ الاتحادية :

Por Alemania, República Federal de:



For Ghana:

Pour le Ghana:

عن غانا :

Por Ghana:

For Greece:

Pour la Grèce:

عن اليونان :

Por Grecia:

S. C.

For Guatemala:

Pour le Guatemala:

عن غواتيمالا :

Por Guatemala:

For Guinea:

Pour la Guinée:

عن غينيا :

Por Guinea:

M K.

For Haiti:

Pour Haïti:

عن هايتي :

Por Haití:

For Honduras:

Pour le Honduras:

عن هندوراس :

Por Honduras:

E.F.

For India:

Pour l'Inde:

عن الهند :

Por la India:

For Indonesia:

Pour l'Indonésie:

عن إندونيسيا :

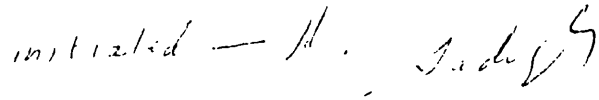
Por Indonesia:

For Iran:

Pour l'Iran:

عن ايران :

Por el Irán:



For Iraq:

Pour l'Irak:

عن العراق :

Por el Iraq:

For Ireland:

Pour l'Irlande:

عن ايرلندا :

Por Irlanda:

For Israel:

Pour Israël:

عن اسرائيل :

Por Israel:

For Italy:

Pour l'Italie:

عن ايطاليا :

Por Italia:

For Jamaica:

Pour la Jamaïque:

عن جامايكا :

Por Jamaica:

For Japan:

Pour le Japon:

عن اليابان :

Por el Japón:

For Kenya:

Pour le Kenya:

عن كينيا :

Por Kenia:

For Kuwait:

Pour le Koweït:

عن الكويت :

Por Kuwait:

For Liberia:

Pour le Libéria:

عن ليبريا :

Por Liberia:

For the Libyan Arab Republic:

Pour la République arabe libyenne:

عن الجمهورية العربية الليبية :

Por la República Arabe Libia:

For Luxembourg:

Pour le Luxembourg:

عن لكسمبرغ:

Por Luxemburgo:

For Mali:

Pour le Mali:

عن مالي :

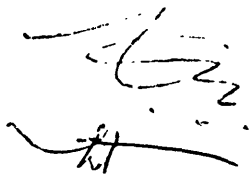
Por Malí:

For Malta:

Pour Malte:

عن مالطه :

Por Malta:



For Mexico:

Pour le Mexique:

عن المكسيك :

Por México:

For Morocco:

Pour le Maroc:

عن المغـــرب :

Por Marruecos:

For the Netherlands:

Pour les Pays-Bas:

عن هولندا :

Por los Países Bajos:

For New Zealand:

Pour la Nouvelle-Zélande:

عن نيوزيلندا :

Por Nueva Zelandia:

For Nicaragua:

Pour le Nicaragua:

عن نيكاراغوا :

Por Nicaragua:

For Nigeria:

Pour le Nigéria:

عن نيجيريـــا :

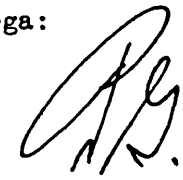
Por Nigeria:

For Norway:

Pour la Norvège:

عن النرويج :

Por Noruega:



For Pakistan:

Pour le Pakistan:

عن باكستان :

Por el Pakistán:

For Panama:

Pour le Panama:

عن بنما :

Por Panamá:

For Papua New Guinea:

Pour la Papouasie-Nouvelle-Guinée:

عن بابوا غينيـا الجديدة :

Por Papua Nueva Guinea:

D. K. K.

For Peru:

Pour le Pérou:

عن بيرو :

Por el Perú:

E. A.

For the Philippines:

Pour les Philippines:

عن الفلبـين :

Por Filipinas:

For Portugal:

Pour le Portugal:

عن البرتغال :

Por Portugal:

For the Republic of Korea:

Pour la République de Corée:

عن جمهورية كوريا :

Por la República de Corea:

For Qatar:

Pour le Qatar:

عن قطر :

Por Qatar:

For Romania:

Pour la Roumanie:

عن رومانيا :

Por Rumania:

For Rwanda:

Pour le Rwanda:

عن رواندا :

Por Rwanda:

For Saudi Arabia:

Pour l'Arabie Saoudite:

عن المملكة العربية السعودية :

Por Arabia Saudita:

For Senegal:

Pour le Sénégal.

عن السنغال :

Por el Senegal:

S.M.S.

For Sierra Leone:

Pour la Sierra Leone:

عن سيراليون :

Por Sierra Leona:

F. E. K.

For Somalia:

Pour la Somalie:

عن الصومال :

Por Somalia:

A-E-M

For Spain:

Pour l'Espagne:

عن اسبانيا :

Por España:

R.C.

For Sri Lanka:

Pour Sri Lanka:

عن سرى لا نكا :

Por Sri Lanka:

For the Sudan:

Pour le Soudan:

عن السودان :

Por el Sudán:

M-EA.

For Swaziland:

Pour le Souaziland:

عن سوازيلنـــد :

Por Swazilandia:

For Sweden:

Pour la Suède:

عن الســويد :

Por Suecia:

For Switzerland:

Pour la Suisse:

عن سويسرا :

Por Suiza:

For the Syrian Arab Republic:

Pour la République arabe syrienne:

عن الجمهورية العربية السورية :

Por la República Arabe Siria:

For Thailand:

Pour la Thaïlande:

عن تايلند :

Por Tailandia:

For Tunisia:

Pour la Tunisie:

عن تونس :

Por Túnez:

For Turkey:

Pour la Turquie:

عن تركيا :

Por Turquía:

For Uganda:

Pour l'Ouganda:

عن أوغندا :

Por Uganda:

For the United Arab Emirates:

Pour les Émirats arabes unis:

عن الامارات العربية المتحدة :

Por los Emiratos Arabes Unidos:

For the United Kingdom of Great Britain and Northern Ireland:
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord:
عن المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية :
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

C. W. F.

For the United Republic of Cameroon:
Pour la République-Unie du Cameroun:
عن جمهورية الكاميرون المتحدة :
Por la República Unida del Camerún:

GLS.

For the United Republic of Tanzania:
Pour la République-Unie de Tanzanie:
عن جمهورية تنزانيا المتحدة :
Por la República Unida de Tanzanía:

f M M

For the United States of America:

Pour les Etats-Unis d'Amérique:

عن الولا يات المتحدة الأمريكيـة :

Por los Estados Unidos de América:

For Uruguay:

Pour l'Uruguay:

عن أوروغواى :

Por el Uruguay:

For Venezuela:

Pour le Venezuela:

عن فنزويلا :

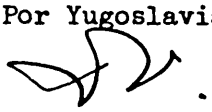
Por Venezuela:

For Yugoslavia:

Pour la Yougoslavie:

عن يوغوسلافيا :

Por Yugoslavia:



For Zaire:

Pour le Zaïre:

عن زائير :

Por el Zaire:

For Zambia:

Pour la Zambie:

عن زامبيا :

Por Zambia:

I hereby certify that the foregoing text is a true copy of the Agreement establishing the International Fund for Agricultural Development, adopted on 13 June 1976 by the United Nations Conference on the Establishment of an International Fund for Agricultural Development at Rome, Italy, the original of which is deposited with the Secretary-General of the United Nations.

For the Secretary-General:

The Director of the General Legal Division in charge of the Office of Legal Affairs,

United Nations, New York,
20 December 1976

Je certifie que le texte qui précède est est une copie conforme de l'Accord portant création du Fonds international de développement agricole, adopté le 13 juin 1976 par la Conférence des Nations Unies sur la création d'un Fonds international de développement agricole à Rome (Italie), et dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général :

Le Directeur de la Division des questions juridiques générales, chargé du Service juridique,

Organisation des Nations Unies, New York,
20 décembre 1976

Certified true copy (X-8)

Copie certifiée conforme (X-8)

May 1977